

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
O.A. No. 26/2023/EZ**

**IN THE MATTER OF:**

**PI VANRAMCHHUANGI**

**...APPLICANT (s)**

**VERSUS**

**UNION OF INDIA & ORS**

**...RESPONDENT (s)**

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16.	Photographs of the Completed section of Highway are as per <b>ANNEXURE- "CA-12"</b> .	256-265 3729-3738

**Filed by**

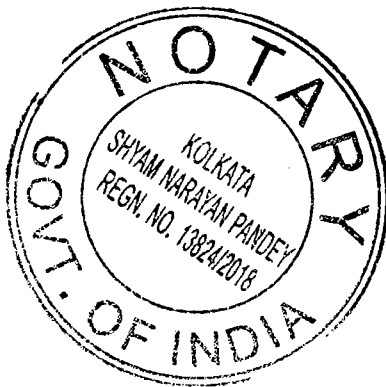
*Ashok Prasad*

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SL. NO. SA DT. 24.07.2024

3477

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 26/2023/EZ**

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

...APPLICANT (s)

**-VERSUS-**

UNION OF INDIA & ORS

...RESPONDENT (s)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 &  
3 i.e. MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
(MORTH) AND NATIONAL HIGHWAYS & INFRASTRUCTURE  
DEVELOPMENT CORPORATION LIMITED (NHIDCL) TO THE  
AFFIDAVIT FILED BY THE RESPONDENT NO. 4 i.e. STATE  
RESPONDENTS ON 14.03.2024 AND ALSO IN TERMS OF  
LIBERTY GRANTED BY THE ORDER DATED 07.05.2024 OF  
HON'BLE NATIONAL GREEN TRIBUNAL (NGT) FOR FILING  
RESPONSE TO THE COUNTER-AFFIDAVIT OF THE STATE OF  
MIZORAM IN THE OA 26/2023/EZ IN THE MATTER OF  
VANRAMCHHUANGI VRS UOI & ORS**

I, Virender Kumar Jakhar, S/o Kashi Ram Jakhar, Aged 62 years,  
working as Executive Director (Projects) at National Highways and  
Infrastructure Development Corporation Limited (NHIDCL) under  
Ministry of Road Transport & Highways, do hereby solemnly affirm  
and declare as under:



1. That I am duly authorized and competent to swear this affidavit on behalf of National Highways and Infrastructure Development Corporation Limited at 3<sup>rd</sup> Floor, 4 - Parliament Street, New Delhi – 110001.

2. That, the Original Application No.26/2023/EZ ((I.A. No. 46/2023/EZ) has been heard by the learned judges of Hon'ble NGT, Eastern Bench Kolkata on 07.05.2024 and Hon'ble Tribunal has given liberty to the respondent no.2 & 3 to file a Counter Affidavit.

3. That I have read and understood the directions of the Hon'ble NGT order dated 07.05.2024 in the matter of Vanramchuuangi Vrs UOI and ORS. As per the liberty granted to respondent no.2 & 3 by the Hon'ble National Green Tribunal (NGT) in its order dated 07.05.2024 for filing response to the counter-affidavit of the state of Mizoram. As per the directions of Hon'ble Court, compliance is being made through this Counter Affidavit.

4. Sh Debal Kumar Banerjee, learned Senior Counsel assisted by Sh. Ashok Prasad, learned Counsel appearing for Respondent Nos.2&3, Ministry of Road Transport and Highways and National Highways and Development Corporation Limited on the day of hearing on 07.05.2024 prayed for and is granted four weeks' time for filing response to the Counter Affidavit of the State Government.



*Copy of NGT order dt. 07.05.2024 is annexed hereto and marked as **ANNEXURE "CA-1"**.*

**5.** Para wise response to the Counter Affidavit dated 14.03.2024 of the State Respondents: -

<b>Para no</b>	<b>Comments</b>
<b>1</b>	Matter of Record.
<b>2</b>	Matter of Record.
<b>3</b>	Matter of Record.
<b>4</b>	Matter of Record.
<b>5</b>	The concern of the State respondent as to whether the respondent no. 3 i.e. NHIDCL has duly managed the muck disposal and prevented environmental degradation is already addressed. The project Aizawl Tuipang is of widening and upgradation of the existing road, therefore, there are no deterioration to the environment through depletion of resources such as air, water and soil. There are no destruction of eco-system and extinction of the wildlife. The Environmental degradation is countered through:



**(i) Erosion and sediment control:** Breast walls have been constructed on the hill side and Retaining walls on the valley side to make the cut slope stabilise and ensure that the soil erosion issue is addressed.

**(ii) Toxicity:** As there are no industrial activities like affluent discharge in the river, therefore, the toxicity concern is negated.

**(iii) Soil Stabilisation:** Soil stabilisation is completed. Compaction is carried out to ensure that the strata is stable and doesn't get eroded with the Storm water.

**(iv) Recycling of materials:** The construction materials are recycled and reused for construction.



**As there are no major environmental impacts due to the widening and upgradation of the Aizawl Tuipang road, therefore, the question of**

**Environmental degradation doesn't arise. The Applicant nor the State respondents have provided any scientific data's which proves up that environmental degradation has happened due to the construction of roads by NHIDCL.**

- 5(A)(i)** NHIDCL in its earlier affidavit submission has apprised the Hon'ble Court that the it has been alleged by the plaintiff that there are no documents available for the muck disposal plan, which has been incorrect and it has been objected by NHIDCL. It is to further submit that there are different working domains for NHIDCL and the State Government. NHIDCL is carrying out the works of Ministry of Road Transport and Highways through the State Support. It is well acknowledged fact that the National Highway works are directly being executed by NHIDCL with minimal intervention of the State Government. The State Governments role in the work is limited to handover of land and requisite clearance required under the law. The NHIDCL has to ensure that



proper rules and laws as required for the project like permission for setting up of batching plant etc from local Authority is taken up, which has been done in the works of NHIDCL. The grave and false allegations by the applicant that NHIDCL didn't possess the Forest Clearance has been a misinformation and it has just been done to tarnish the image of NHIDCL in the open market and create numerous complexities in the project. The other allegation made by the applicant that NHIDCL doesn't have muck disposal is also a false narration by the applicant to mislead the Hon'ble Court and it doesn't tantamount to any liability on NHIDCL for furnishing documents to any person unless and until it has been approached through proper channel and mechanism like RTI or has been requested through some valid process. It is also admitted by the State respondent in the said para that the requirement to submit the muck disposal plan has never been raised or sought by the State Government. The aspects of side slope filling is as per the technical requirement for the project and it has been



misconstrued as indiscriminate dumping and hue and cry has been created for this by the applicant, who is having vested interest in stopping the construction works.

**5(A)(ii)** The Non-Availability of muck disposal plan has been raised by the Plaintiff. It is not clear as to whether the plaintiff is a member or an agent of the Mizoram Pollution Control Board (MPCB) as the requirements of general public are not entertainable until and unless information has been sought through a valid process. For the Mizoram Pollution Control Board (MPCB), there has been arbitrariness in their actions. The roles and actions of MPCB has been vague and unclear. In the initial phases, the MPCB has asked vide their letter dated 10.12.2021 for the project related information's like length, timeline for completion, Locations of the Spoil bank, Disposal plan. The requisite information has been given to the MPCB on 10.01.2022. It has also been informed to the MPCB that the details of the Muck



disposal sites, location, capacity, design etc shall be assessed by the Contractor of NHIDCL in consultation with the District Collector and the search for muck disposal sites have been ongoing. It is also to be brought up that the Civil Construction works have begun in the 1<sup>st</sup> phases of COVID-19 pandemic and it continued in the 2<sup>nd</sup> Phase of Pandemic. It has been difficult for NHIDCL and well as its contractors to communicate with the District Administration during those tough phases. However, with a slow and continued efforts, the works kept on happening. It is to also bring to kind notice of Hon'ble Court that the MPCB right from the year 2021 has not been specific to the alleged violation and disputed the operational part of NHIDCL. The Works of NHIDCL could hardly achieve 10-15% progress mark during the COVID-19 pandemic and it has been a very difficult and tight situation to carry out any discussion with any individual, Officials and interact frequently for any issue as the people and State have been suffering through the trauma of the pandemic. The purposes of



the MPCB seemed not to be aligned with the developmental activities as it seemed to be motivated with arbitrariness as the MPCB kept on asking for documents like Environmental Management Plan (EMP). On 11.07.2022, NHIDCL wrote to the MPCB to be specific in the requirement as the EMP encompasses a very wider subject which includes factors namely Commitment and policy, planning, implementation, measurement and evaluation etc. The documents available with NHIDCL are in hard bound and its bulky and it is difficult to provide. These necessitated documents have been a prerequisite for applying Forest Clearance and it is available at the 'PARIVESH' portal of MoEF & CC. Arbitrarily, the MPCB show caused NHIDCL on 25.05.2022 for no reason, which has been represented by NHIDCL on 28.05.2022. Thereafter, there has been no requirement raised by MPCB. Had any specific issues like effluent discharge, pollution level above the benchmark etc would have been brought, then there would have been an action on part of



NHIDCL. The MPCB rather than addressing the specific issue with NHIDCL has been questioning NHIDCL in a generalised way, which is not a correct approach in resolving any issue. Regarding the complains by Public, it has been a local petty issue at ground level, which has been resolved by the Contractors and NHIDCL. The complains by public has been more or less related to the dissatisfaction for the compensation paid and other connected issues.

The letter written to MPCB dated 11.07.2022 are annexed hereto and marked as **Annexure "CA-AA"**.

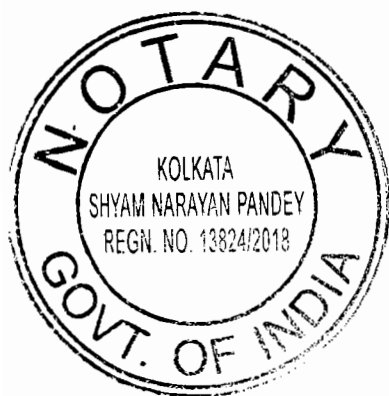
- 5(A)(iii)** The letter dated 17.09.2021 written by MPCB has been acknowledged. In the said letter, references have been made regarding breaking of the pipelines etc. As the utility shifting is being carried out by the State Government and alternate arrangements have been made for this. Issues of choking of culvert has also been



brought up in the said letter. As the existing Aizawl Tuipang road has been of 3.25 mts with culverts being in dilapidated conditions and replacement with improved capacity has been part of construction activity. The choking has been in the existing culvert, which is also not a reason for flooding as it is a general condition in the monsoon in the State. Soil erosion is also a common phenomenon in the state and minimal erosions happen during the rainy season and this cannot form a basis for environmental degradation. There had been no nearby water bodies which would have been a reason for a reason for dumping in the rivers. In Mizoram state, the local bodies like VCPs are vested with numerous powers like allotments, approvals etc. The locus standi has been the muck disposal sites, which has been in possession of NHIDCL. The jurisdictional Authority has been in question by the applicant, which may not be a right concern for the applicant. The Construction works have been ongoing in different districts of Mizoram. Either the approvals were required from the District

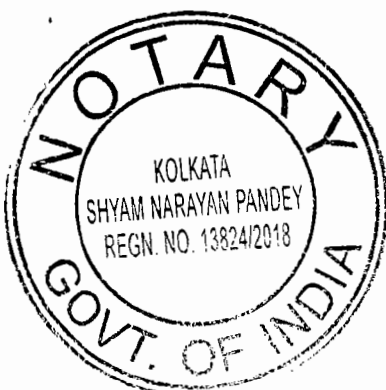


Commissioners (DCs) or the VCPs of the concerned districts. NHIDCL and its Contractors have been taking the approvals from the District Commissioner (DCs) or the VCPs. Many documents are available on records, which establishes that the approvals process is followed by NHIDCL and its Contractors. The Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. The Administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. For the requirement of MPCB and per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining are required for establishing quarries etc. The Contractors have already taken up the applicable permits from the concerned Departments. At one end, the local administrative bodies of the district are certifying that



the dumping is being done in the specific spoil bank, which is being questioned by the MPCB. The issue is rather more on the unclarity part on the separation of power and 'Competent Authority' as given to the local bodies.

**5(A)(iv)** NHIDCL has been replying and providing all the requisite information as desired by the MPCB. NHIDCL vide its letter dated 11.07.2022 has informed the MPCB that the Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. The Administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. For the requirement of MPCB and per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining are required for establishing quarries etc. NHIDCL also

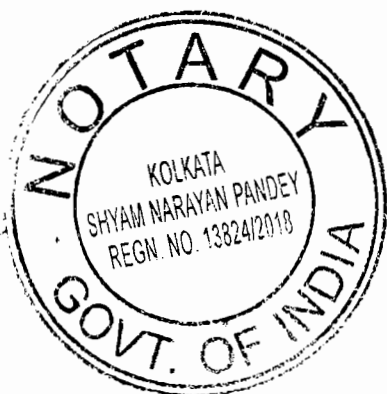


requested MPCB to be specific in the requirement as all the EMP encompasses a very wider subject which includes factors namely Commitment and policy, planning, implementation, measurement and evaluation etc. The documents available with NHIDCL are in hard bound and its bulky and it is difficult to provide. However, the MPCB didn't ask for any further document. It has been anticipated by NHIDCL that the MPCB is satisfied with the submissions of NHIDCL and didn't respond further nor any communication has been made in this regard.

- 5(A)(v)** The excavated earths have been re-utilised in the Construction work as the project has been designed by Japanese International Cooperative Agency (JICA) and other engineering experts. During the design stage, the project has been designed with optimum cutting and filling to ensure minimal damage to the environment. It is to submit that the existing road of Aizawl Tuipang (NH-54) starts from Km 8.00 and ends at Km 378.00.



The existing road is of length 372 Kms. This has been re-designed and design length has been arrived at 349 Kms. Therefore, the alignment follows mostly the existing road. As this project is an upgradation of existing road, therefore, there has been minimal damage to the environment. It is not deniable that Soil erosion will take place during the monsoon season as surface run-off is a natural process during monsoon. However, the Construction work have been avoided during the monsoon season. The reasons for soil erosion have been due to the poor condition of drains and dilapidated culverts on the existing road. The cross-drainage works with improved standards have been taken up on the project sites, which has significantly reduced the soil erosion and the site conditions have been improved. Other measures for slope protection using Vetiver plantation, Hydroseeding etc has also been taken up on cut slope to prevent erosion and landslides. It has been brought out that the District Level Monitoring Committee (DLMC) have pointed out that the

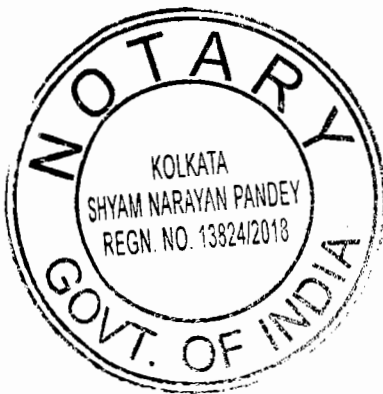


muck is being dumped outside the designated place and the protection work is inadequate. This has been contested by NHIDCL in its previous submission that the project has been still ongoing and presently reached a mark of 90%. The works goes at site and has different processes during the construction stages in a planned manner. NHIDCL has been going through a tough phase with many of the site constraints like non-availability of land, stoppage of work, Illegal and bogus claims by public in pretext of damage done to their properties and environment. The civil dispute cases are being solved through court mechanism and resolution is being done as per the outcome of the case. Recently, NHIDCL has been able to finish the protection works, wherever land has been available and in some sections, where land has been recently vacated, the protection works are ongoing. NHIDCL has been complying to the findings of the DLMC from time to time.



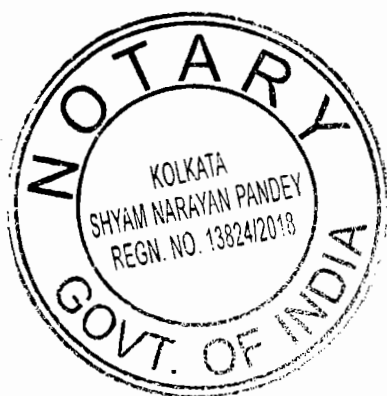
**5(A)(vi)** The excavated earths have been re-utilised in the Construction work within the acquired land which varies from 15-30 mts. There has been misplaced notion that dumping has been done downhill side, but the filling is required for making a stable formation for the construction of road over it. The submissions of the State respondents are denied in toto.

**5(A)(vii)** NHIDCL has been going through a tough phase with many of the site constraints like non-availability of land, stoppage of work, Illegal and bogus claims by public in pretext of damage done to their properties. These cases are being solved through court mechanism and resolution is being done as per the outcome of the case. As per the submissions of the State Respondents, it is brought out that DC Lunglei has informed the Chief Secretary that complaints have been received from landowners and village council due to ongoing construction activities of NH-54. In this regard, it is humbly submitted that the complaints received are



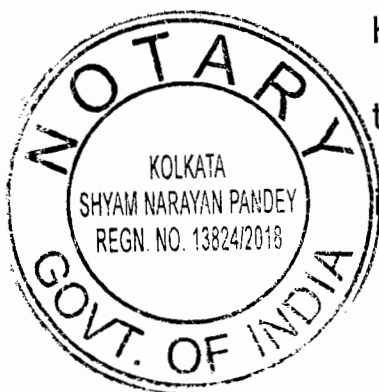
related to their compensation claims which has been addressed by NHIDCL. The complaints have been specific to the Civil disputes rather than it being of Environmental damages as there has been no complaints of environmental degradation like toxicity to the river or their drinking water. There are no industrial activities taken by NHIDCL nor its Contractors which may cause 'Environmental degradation'. It is to be understood that these projects are centrally planned by Ministries considering that minimal changes in topography that will take place and development can be done at this minimal environmental cost.

- 5(A)(viii)** The submissions of the State respondents are denied in toto. The surplus earth has been dumped in the designated spoil banks. There are cases where the locals have requested the contractors to dump excavated earth in their land so as to raise up their land levels. This has been done by the Contractors in good faith and consideration as welfare for the general public as per



**'Good Industry Practice'**. Many times, the local administrative bodies have also requested for filling up the lands for making football grounds etc, which is also done by the Contractors. It is clearly evident that without understanding and application of mind, the applicant has filed up a case for the ulterior motives and unknown reasons and malign the image of NHIDCL in the open market. **The contention that NHIDCL did not comply with the recommendations/suggestions of the DLMC is not true as the requirements for the provisioned protection work is already done and at some locations, the requirement doesn't arise from technical point of view.**

**5(A)(ix)** The 3<sup>rd</sup> Inspection report encompassed concerns raised up in the 1<sup>st</sup> and 2<sup>nd</sup> inspection reports of DLMC who have undertaken visits for the Chhiahthlang Bypass and Keitum Village to Bungtlang Village. The compliance to the 1<sup>st</sup> and 2<sup>nd</sup> DLMC is done and the report in this regard is annexed. The report of 3<sup>rd</sup> DLMC dated 06.10.2022 be



referred, wherein it has been remarked by the DLMC that "The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable" . This clearly shows up that the Contractors of NHIDCL have been complying to the recommendations/suggestions made by DLMC. As per the 3<sup>rd</sup> report of DLMC and concerns about the spoil bank at Chainage 127+410 and 129+010, it is to state that the Gabion wall is already constructed at these locations. At 130+700, this location is not utilised for the spoil bank. Day by day improvisation have been happening in the works and concern of the DLMC has been taken into cognizance and addressed. In project. wherever, the Gabion wall has been planned for construction, it has been completed at the site. It is to apprise the Hon'ble court that the project has stage construction, wherein different stages are connected with each other. The Gabion wall constructed at the Spoil Bank is deep in the valley and the members of the



DLMC have simply stated that it is not upto standard without any basis. All the required protection measures at these locations as pointed out by DLMC is completed at the project site.

The action taken as per 1<sup>st</sup> DLMC report dated 28.06.2022 and 2<sup>nd</sup> DLMC report dated 12.07.2022 are annexed hereto and marked as **Annexure "CA-2"**.

**5(A)(x)** The 'Designated' and 'Non-designated' is due to the issue of dispute of the Competent Authority being in case of allotment of Spoil bank. In the Mizoram state, there are "District Councils' under the Sixth Schedule of the constitution, who have the power for alienation of land. Under this, the 'District Councils' have been vested with the powers to make laws with respect to the allotment, occupation or use of land. Further, the Village Councils (VCs) of the districts have also exercised their

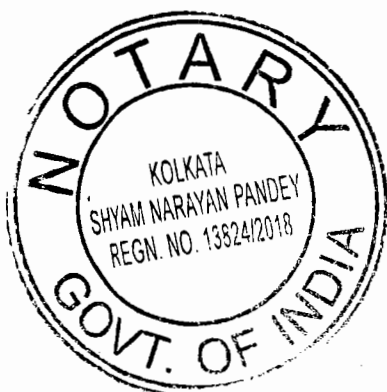


powers in giving approvals for 'Spoil Banks' and have been administering the powers and allotting the land required for "Spoil Bank'. The District Commissioners have also acknowledged the approvals granted by VCPs. As the works have started in the year 2019 and the approvals have been taken by the Contractors since then. NHIDCL nor its Contractors didn't receive any directions from any of the District Authorities regarding the Village Council Presidents (VCPs) not being an appropriate Competent Authority for allotment of Spoil Bank. Since, this being an administrative difference and issue of State Government, therefore, the role of NHIDCL should be negated as things should have been contested by District Administration as per the rule of limitations and should not have raised the issue of "Competent Authority' at such a belated stage, when the works are nearing completion. It is also brought out that as per the Lushai Hills 1953 Act, the Village Councils have got enormous powers for legislating, executing and protecting the village and Villagers.



**5(A)(xi)** The submissions of the State respondents are denied in toto. There has been no improper and unauthorised muck dumping. The excavated earths have been re-utilised in the Construction work within the acquired land which varies from 15-30 mts. There has been misplaced notion that dumping has been done downhill side, but the filling is required for making a stable formation for the construction of road over it.

**5(A)(xii)** Yes, it is an admitted fact that landslides occur due to the soil being fragile in nature. On 28<sup>th</sup> May 2024, a massive landslide took place at a stone quarry in Melthum area and Hlimen, both on the southern outskirts of Aizawl. More than 28 lives have been lost. This area has been at a distant from the project site and majority of locations in Mizoram State are unstable due to soil being fragile and soft.



A newspaper article of the accident dated 28.05.2024 is annexed hereto and marked as **Annexure "CA-3"**.

**5(A)(xiii)** The project has been designed by experts from the Japan International Cooperative Agencies (JICA), DPR Consultants and NHIDCL. Detailed Geo-technical investigation has been done at the project site and accordingly the protection measures have been planned. Retaining walls of height upto 18mts are made at certain locations to arrest the issue of sliding and road failures. NHIDCL has been able to make a breakthrough in stabilising the critical locations with adequate protection measures. The question of technical in-capability is denied.

**5(A)(xiv)** Yes, NHIDCL has been aware that landslides have been aware that landslides have been a common phenomenon in Hilly terrain. Therefore, more than 50%



of the project cost is towards the protection measures comprising of the following.

- (i) Breast wall of varying height from 1.5 mts to 7 mts.
- (ii) Gabion Wall
- (iii) Retaining wall of varying height from 1.5 mts to 18 mts.
- (iv) Geo-Cells/Geo-grids.
- (v) Hydroseeding, Mulching etc.
- (v) Crib work etc.

**5(A)(xv)** The Aizawl Tuipang Project has been designed in such a way that Cutting and Filling are balanced and optimised by experts from JICA team, experts from DPR consultant and officials of NHIDCL. The Contentions that Hon'ble Tribunal directed to comply with the orders of Divisional Forest officials of Aizawl, Lunglei and Thenzawl has no relevance to be brought up and being portrayed in a negative way. The submissions made by the DFO's is already explained during the ground level visits, wherein the land boundary and filling component has been



shown which is within the ROW. Further, majority of submissions made in their letters have been suggestive in nature, which has been complied at the project sites and the project sites are stable. NHIDCL has stopped all the Construction activities upon orders of the Forest Department for availing the Stage-I approval, which has been delayed due the labyrinthine process of grant of Forest Clearance by Forest Department as in Mizoram State. There is a serious issue of land dispute between Revenue and Forest Department, which has caused the ambiguity. NHIDCL in the interest of work has deposited the penalty for the bonafide mistakes and ambiguity between Revenue and Forest Department.

- 5(A)(xvi)** It is to state that the District Level Monitoring Committee has been formed by the State Government, wherein the none of the members have been from the NHIDCL side, who could explain the ground situation and Technical aspects involved during the Construction process of the Aizawl Tuipang road. Only in the State Level Monitoring



Committee, the Executive Director, NHIDCL has been made a member. It has been objected in the State Level Monitoring Committee to involve NHIDCL in the DLMC, which has not been done. The reporting and narration presented by the DLMC has been full of biasness and sabotaging the image of NHIDCL. NHIDCL however kept on complying the recommendations of the Monitoring Committees as their suggestions for adequate protection measures have already been addressed.

- 5(B)** There has been no illegality regarding tree felling. NHIDCL doesn't carry out any tree felling whether it is in on Revenue land or in the Forest Land. On the private land, the individuals owing the trees cut their trees and on the Forest land, the Forest department carries out the tree cutting. The demand note after the Stage-I approval of Forest Department be referred, wherein the user agency i.e. NHIDCL pays off the expenditure like felling of Trees, logging and transportation of the project affected trees to the State Forest Department.



Reference be made to point no.10 of the demand note no.B.22019/17/2019-FC/PCCF/139 dated 03.10.2022 (Enclosed at Annexure CA-4), which clearly shows up that user agency pays up the expenditure towards felling, logging and transportation of the trees to the Forest Department. In all cases, NHIDCL has deposited the funds to the CAMPA account. Further, all the requisite forest clearances to start the work has already been in possession of NHIDCL. The applicant without having the knowledge and process of the works has misinformed the Hon'ble court that NHIDCL didn't possess the Forest Clearances, which is incorrect and misleading by the applicant. A summary of Forest Clearances has already been submitted before the Hon'ble Court and the same is annexed again.

A demand note dated 03.10.2022 and summary of Forest Clearances for the Aizawl Tuipang project are enclosed as



**ANNEXURE "CA-4" and  
ANNEXURE "CA-5"  
respectively.**

- 5(B)(i)** There has been no malafide mistakes on the part of EPC contractor as bonafide mistakes have happened, which has already been sorted out through the legal means as the challans have been paid as asked by the Forest Department. The bonafide mistakes have also happened due to the overlapping land disputes between the Revenue and Forest and absence of proper land records in the State of Mizoram. In the State there are two types of Assets i.e. either Public or Government. Same goes in relation for the assets like Trees. The tree assets are either of the private persons or of the Forest Department. For the areas under the Forest, the NHIDCL pays off the Compensation to the Forest Department and upon receipt of Working permission from the Forest Department, NHIDCL carries out the work. The tree cutting and other management is the



responsibility of the Forest Department. NHIDCL has been taking utmost care for not taking up the work in the Forest area until and unless Forest Clearances are received.

**5(B)(ii)** It has already been clarified to the Forest Department that bonafide mistakes have happened due to overlapping land disputes. NHIDCL or its Contractors have already paid the penal amount for the bonafide mistakes and the cause and action are complied. For the penalty reference of 02.11.2022 **(R4/10 of the State Affidavit)**, NHIDCL has paid off the penal NPV amount in the interest of work as the violation imposed is due to the overlapping land disputes between revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due in the last 3 years due to the overlapping land issues. There has been no fault of the NHIDCL or the Contractors as the violations are charged at a belated stage by Forest Department and non-clarity

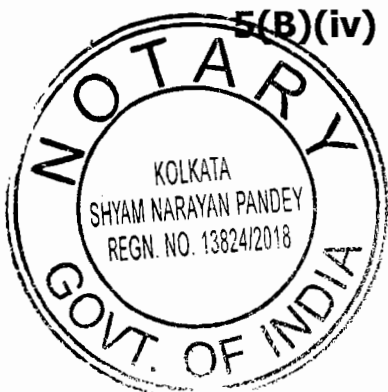


between Revenue and Forest Department. The penal NPV has been paid in the work interest as the working permission would not have been granted by Forest Department without the payment of penal NPV. Subsequently after the payment of penal NPV, the working permission has been issued by the Forest Department.

The Copy of challans for the penal NPV payments to Forest Department are enclosed as **ANNEXURE "CA-BB"**.

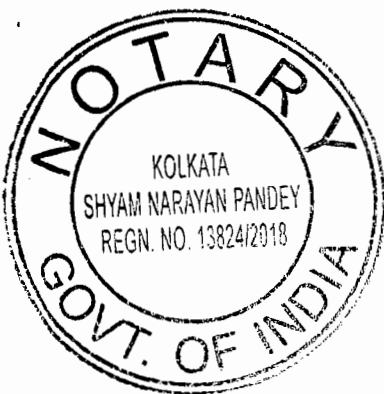
**5(B)(iii)** The felling of tree is not done by the NHIDCL nor its Contractors. The private tree assets are cut by the owing individual. While for the trees on the Forest Land, NHIDCL has already paid off the tree cutting funds to the Forest Department.

**5(B)(iv)** Yes, NHIDCL has already been in possession of the Forest Clearance and has carried out work in the land



provided by the District Administration. As stated in preceding paras, the tree cutting on Forest land is being done by the Forest Department. The cutting and disposal of the trees in Forest land is the sole responsibility of the Forest Department.

**5(B)(v)** The Applicant didn't have any idea about the possession of Forest Clearances, which NHIDCL already had. The Applicant has presented a wrong narration before the Hon'ble Court about NHIDCL not having the clearances. NHIDCL has already got the approvals before the applicant filed the case. The Forest Clearance status may kindly be perused for a clear picture pl.

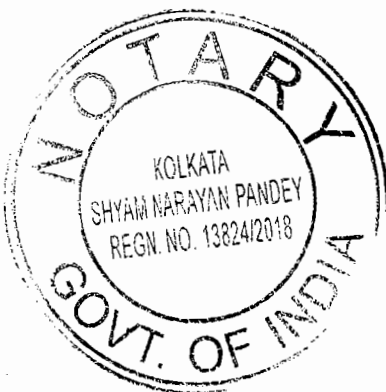


The approvals of the Forest Clearances for the Aizawl Tuipang project are enclosed as **ANNEXURE "CA-6"**.

**5(B)(vi)** Majority of the Stage II clearances have been received before the filing of this instant petition. The Forest

Clearances is in three stages, wherein in the Stage-I, the approval is given as in-principle approval for work, wherein the Forest area to be diverted is taken up and necessary formalities for its diversion is to be done. In-principle approval is taken up for carrying out and upon receipt of Stage-I, the payment is made to the Forest Department. Upon receipt of payment, the formal working permission is issued by the Forest Department. The working permission may kindly be referred (enclosed), wherein NHIDCL has been granted 'Working permission'. The relevant contents of working permission are reiterated as below.

*"Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pt.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023 for issuance of working permission for the project, the Government of Mizoram **hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by***



***NHIDCL**, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval...."*

From a plain reading of the 'Working permission', it clearly shows up that there are no bars on taking up the construction activities and mobilisation of resources can be done and is not restricted to mobilisation of machinery and felling of trees.

The Hon'ble Court may kindly note that the Forest proposals have been submitted by NHIDCL long way back. Due to their labyrinthine process, the clearances are delayed by the Forest Department. However, the Forest Department itself has given the working permission and works happened in those stretches. There had been delay of more than 2 years in grant of Forest Clearances. For the available Forest Clearances, NHIDCL carried on the work in those reaches.



A copy of 'Working permission' given by Forest

Department is enclosed as

**ANNEXURE "CA-7".**

**5(B)(vii)** NHIDCL has been trying hard to complete the work in a time bound manner as the project is being monitored by the Prime Minister's office (PMO). Due to public outset and demand for more compensation, the works have been stopped at many occasions, which has led to time and cost overruns in the project. False complaints and wrong allegations have been levelled against the NHIDCL. NHIDCL tried convincing the public and kept on carrying the work within the limited land. On the false pretext, this instant case has been filed with ulterior motives by the Applicant. NHIDCL is already in possession of all requisite clearances. Had any complaints of Environmental damage would have been due to the operations of these machines, then the same would have been addressed. Regarding the earth cutting, there are no environmental damages as no toxicity is being done to the environment as it has also



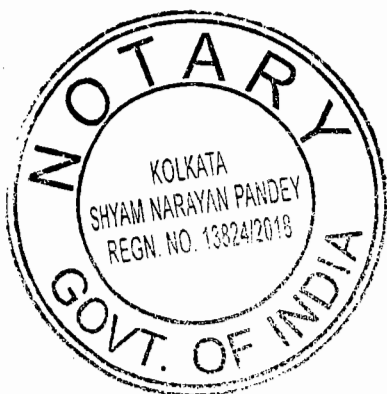
been misconstrued with the damage done considering it to be Industrial activity. The project has been approved considering that earthwork shall take place and filling shall be done for making a suitable stratum for the construction of base of road and minor soil erosion is inevitable.

**5(B)(viii)** The excavated earth has been utilised for the construction of Embankment and filling of the Side slopes for making a suitable stratum. The surplus earths have been deposited in the designated spoil banks. It is also imperative to say that some people have approached the Contractors for filling of the earth in their land so as to raise up their lands level, which has been misconstrued as undesignated spoil banks. The Contractors have been giving the excavated soil to the public upon their request. A wrong perception of **'Environmental damage'** has been promoted as the road cannot be constructed without carrying excavation work. If the Excavated earth has been causing sediment load and it is discharged into rivers above their normal



levels, then it would have been under the purview of 'Environmental degradation' and there are no water bodies nearing the construction site. In the case of construction done by NHIDCL, either the Earth is utilised within the available Right of Way (ROW) or it is dumped in designated spoil bank. There are no scientific records presented by the applicant nor by the State Government showing up the increased Environmental degradation or toxicity due to construction of roads being done by NHIDCL.

**5(B)(ix)** As required for the clearances from the Mizoram Pollution Control Board (MPCB), the clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining are required for establishing quarries etc. The Contractors have already taken up the applicable permits from the concerned Departments. Further, the Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local

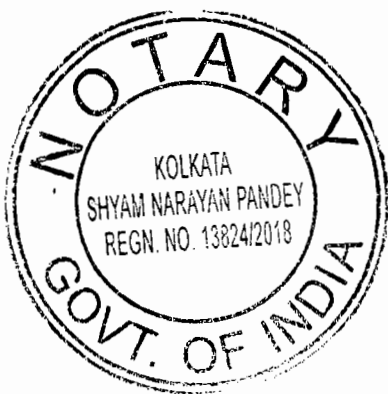


administrative bodies through a valid process. The reports regarding spoil bank dumping was sought from the ground level and the Local administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. At the spoil bank, the Contractors have carried out protection measures by constructing toe wall, Gabion wall etc. Some spoil banks have been arranged by the Contractors in late stages, which have also been completed and at present the road is stable. The MPCB failed to understand that construction takes place in stages and project has been kept a timeline of 3.5 years and inordinate delay has happened in the project due to COVID-19 pandemic and non-handover of land by the State Government inspite of all the funds deposited by NHIDCL.

**5(B)(x)** The Spoil banks have not been utilised over and above its capacity. The Committee has visited some of the spoil bank locations and have pointed out that at some



locations Gabion wall has not been completed or is in progress is partially correct. The status of the spoil bank is already submitted in our previous counter affidavit. The project is still ongoing and it is planned to be completed by 31.12.2024. Around 90% work is completed and balance work is delayed due to the rainfall, land issues and construction activities are delayed on this account. NHIDCL has already submitted the status of the Spoil bank through the Supplementary Affidavit before the Hon'ble court, wherein the then ongoing works at Spoil Banks are completed. The contentions made in the para that during the site inspections, the DLMC have found that the timeframes provided for construction of the gabion wall has not been heeded is incorrect. The works in project have been delayed due to multiple site constraints like halting of work by locals for want of more compensation, administrative issues, Scarcity of men and materials etc. For the spoil banks, the report of 3<sup>rd</sup> DLMC dated 06.10.2022 be referred, wherein it has been remarked



by the DLMC that "The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable".

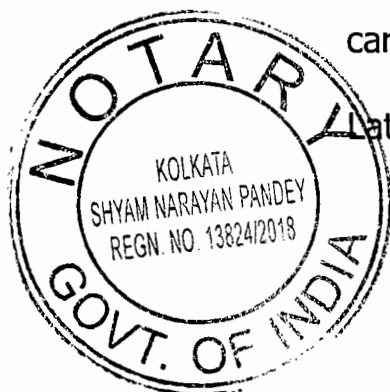
**5(B)(xi)** The overlapping land disputes and belated claims by the Forest Department has made the work go on a standstill. The works have happened in the land, which have been provided by the CALA, which has been belatedly claimed by Forest Department. NHIDCL in the work interest has paid the penal amount due to the arbitrariness by the Forest Department and the prevalent overlapping land claims.

**5(B)(xii)** The approval process by the Forest Department is labyrinthine in nature. The proposals are submitted long way back, but the approvals are granted by them after more than passage of 2.5 years. In such a scenario, the works in those sections remained to be unattended and works only happened in the stretches provided by the CALA. Whatever land is provided by CALA, the



Contractors kept carrying on the work. However, at belated stages, the Forest claimed it to be their land and stopped the work. As a compliance, NHIDCL immediately stopped all the works in the project.

**5(B)(xiii)** NHIDCL has applied for Forest Clearance vide proposal no. FP/MZ/ROAD/52947/2020 dated 01.11.2020 for diversion of 2.43 Ha of Forest land. Due to labyrinthine process of Forest Clearance by Forest Clearance, the process started w.e.f 10.11.2020 with a series of queries between their offices and with NHIDCL. NHIDCL has requested in various review meetings to let the work start as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors have been anticipated. This issue was brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities. NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has also been claimed by



Forest Department, which has become an overlapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the proper revenue records. This problem is in this project and also in other projects and numerous correspondences with State Government have been made NHIDCL with the State Government to resolve this issue and expedite the Forest Clearance. The works have been suddenly stopped by the Forest Department. As such, NHIDCL has stopped the Contractors from carrying out any activities within the belated land claimed by Forest Department. CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors had carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor, so the



fault of EPC Contractors are also rebutted. The violation imposed is due to the overlapping land disputes between revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to their overlapping issues. There has been no fault of the Authority nor the Contractors as the violations are charged at a belated stage by Forest Department and non-clarity between Revenue and Forest Department. The penal NPV has been paid in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV as per the stage-I Clearance granted on 17.04.2023. There has been no tree cutting by the NHIDCL nor its Contractor. On a private land, the individuals have cut down the trees. The Copy of challans for the penal NPV payments to Forest Department are enclosed as **ANNEXURE "CA-BB"**

**5(B)(xiv)** The Forest Department has arbitrarily increased the penal NPV considering violation taking place for the last 5 years, which is totally incorrect as works started 2



years back only. This casualness and arbitrariness on the part of Forest Department has made the process cumbersome and with this attitude of Forest Department, it has been decided on the part of NHIDCL to deposit the penal NPV raised by the Forest Department for immediate possession of land and the Penal NPV shall be contested in future based on the outcome of overlapping land dispute prevalent in projects. NHIDCL has also paid up the penal NPV anticipating the idling claims which the Contractor would claim from Government of India.

**5(B)(xv)** There has been arbitrariness in imposition of penalty amount by the Forest Department. After the representation by NHIDCL, the Forest Department has reduced the penal NPV.



**5(B)(xvi)** The process of grant of Forest Clearance is delayed by the Forest Department. Works kept happening in the lands provided by District Collector and due to the

belated land claims and stoppage of works, the dispute of violations has arose.

**5(B)(xvii)** The submissions of the State respondents are denied in toto.

**5(B)(xviii)** Some of the works have started in the year 2019, while most of the works started in the year 2020. In the year 2020 and 2021, the works have been badly affected due to COVID-19 pandemic. As brought out in above paras and previous submissions, the overlapping land disputes has been the major issue. The overlapping issue is a problem in the state due to non-availability of the proper revenue records. This problem is in this project and also in other projects and numerous correspondences with State Government have been made by NHIDCL with the State Government to resolve the overlapping lands issues and expedite the Forest Clearance. NHIDCL has also requested in various review meetings to let the work start as Forest Clearance has been abysmally



delayed and idling charges and claims by Contractors have been anticipated. This issue was also brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities. As the CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors had carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor the District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor, so the fault of EPC Contractors also doesn't lie. The violation imposed is due to the overlapping land disputes between revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to the overlapping land issues. There has been no fault of the Authority nor the Contractors as the



violations are charged at a belated stage by Forest Department and non-clarity between Revenue and Forest Department. **The penal NPV has been paid in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV.**

- 5(B)(xix)** The reference regarding the PIL no.7 of 2021 has a little relevance. From the plain reading of the last court order dated 15.05.2024, it is understood that the Hon'ble Court has directed the Forest Department to intensify vigilance and Surveillance patrolling and prevention of felling of trees in Reiek and Ailawng Villages and ensuring the timber is not lost. The Reiek and Ailawng are the regions in close vicinity of Aizawl City and no projects of NHIDCL lies in those region. Therefore, this has less relevance in pointing and connecting in the present case.



The Hon'ble court order dated 15.05.2024 in the PIL no.7/2021 is enclosed as **ANNEXURE "CA-8"**.

- C** NHIDCL has not been given any opportunity to be heard and decisions on the part of the committee has been ex-parte. In the District Level Monitoring Committee (DLMC), there has been no member as a representative of NHIDCL. However, in the State Level Monitoring Committee (SLMC), the Executive Director, NHIDCL has been made a member. The discussions in the SLMC meetings have been based on the submissions of DLMC, which has been one sided and response of NHIDCL in the SLMC has been recorded or considered with limitations in the Minutes of meeting. However, NHIDCL has already done compliances for suggestions/recommendations made by DLMC in their 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> Visits.

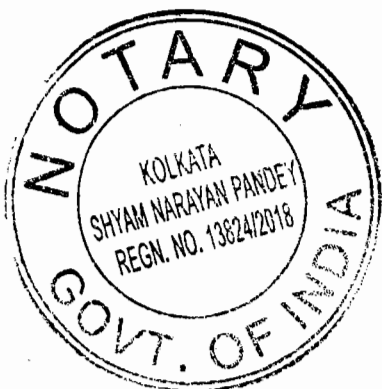


**5(C)(i)** It is admitted that in the majority of cases some notice may have given to NHIDCL. However, such notice was done without any discussion with NHIDCL or its contractor regarding the scope of visit. Furthermore, even at the site, NHIDCL was not heard on the technical aspect and the DLMC gave many recommendations which are not technically required. Further, NHIDCL should have been the member of District Level Monitoring committee for proper input and a feasible solution for mitigation of issues.

**5(C)(ii)** The reporting done by the DLMC has been full of bias against the NHIDCL.

**5(C)(iii)** NHIDCL has not been heard nor been given any opportunity to defend the levelled allegations.

**5(C)(iv)** The State Level Monitoring Committee (SLMC) and District Level Monitoring Committee (DLMC) meetings were taken by the State Government. In the meetings,



the projects of NHIDCL are only discussed. This is evident from the Minutes of meeting of the SLMC and DLMC.

- 5(C)(v)** Matter of Record.
- 5(C)(vi)** Matter of Record.
- 5(C)(vii)** As stated in above para 5 C (i).
- 5(C)(viii)** Matter of Record.
- 5(C)(ix)** Matter of Record and is not agreed.

**D** The Gabion wall provisioned in the Spoil banks has already been constructed and the status of the Spoil Banks is already submitted before the Hon'ble Court through the Supplementary Affidavit.

- 5(D)(i)** The submission made by the State Respondent regarding the Deputy Commissioner, Champhai appreciating the Gabion wall constructed is for the Dulte Champhai project, which is not a part of instant discussion being done on Aizawl Tuipang project. In the SLMC meeting date 25.07.2022, the Aizawl Tuipang alongwith other projects of NHIDCL have been discussed.



In the meeting, the Executive Director (Projects), NHIDCL explained the methodology for the protection measures and spoil bank construction works and the explained to the chair the issues, which NHIDCL and Contractors are facing due to unwarranted intervention of public in the works. The Executive Director sought 2 months' time to resolve the ground level issues, which has been recorded in the minutes. Further, the suggestions/recommendations made by SLMC has been carried out at the project site. The report of 3<sup>rd</sup> DLMC inspection dated 06.10.2022 **(R4/48)** be referred, wherein it has been remarked by the DLMC that **"The joint Inspection team evaluated the previous recommendations for stabilization and protection measures for each spoil banks sites and found the constructions for the prevention of spoil sliding/spoil spillage to be somewhat acceptable"**. Therefore, it shows up that improvisation at site kept on happening with time.



**5(D)(ii)** It is to apprise that the works take place in stages. The Construction period of the work has been kept as 3.5 years. Majority of time has elapsed due to the COVID-19 pandemic and delayed handover of land by the State Government. Work programme is prepared for carrying out any activity. It is not deniable that at certain locations along the road, the retaining wall would not have been constructed or it would have been in process as the project execution goes as per the timeline. The suggestive measures by the SLMC have always been taken into consideration by NHIDCL. Minor issues which are inevitable at project sites have always been addressed. **'Part to whole'** approach cannot be considered in such a big projects.

**5(D)(iii)** Detailed presentations have been given by NHIDCL in the SLMC meetings. It has been appraised in the meetings the process involved and methodology that is undertaken by NHIDCL for stabilising the slopes. It was explained that whatever filling is being done, it is being done within the ROW. The limited, inadequate and not

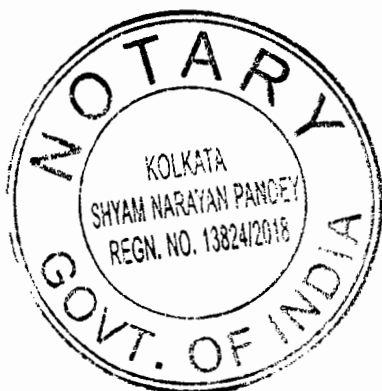


upto mark remark is incorrect as adequate slope protection measures have taken place at the project site. The details of the protection measures taken at the project sites is enclosed.

The details of protection measures carried out at project sites are enclosed as **ANNEXURE "CA-9"**.

**5(D)(iv)** The Lunglei-Tlabung project (NH-302) is not concerning the instant case as it is a different project. The recommendation made by SLMC for Aizawl Tuipang (NH-54) has been suggestive in nature and NHIDCL has already complied to the suggestions made in respect of NH-54.

**5(D)(v)** The submissions are agreed in toto. The works have been abysmally delayed on account of delayed Forest Clearances. For the applied Forest Clearance on



02.01.2020, the Stage-I Clearance has been received on 14.06.2022 after a lapse of 2.5 years.

**5(D)(vi)** Matter of record.

**5(D)(vii)** Matter of record.

**5(D)(viii)** The State respondents have failed to arrange the Compensatory Afforestation (CA) land required for granting of the Forest Clearance. Wrong notion of arrangement of CA land by the NHIDCL has been presented. As a process, the user Agency i.e. NHIDCL applies for the Forest Clearance, which is substantiated with general requirements and payments for diversion of the Forest Land lying within the alignment. Equal land is to be provided by the State Government to the Forest Department, where afforestation is carried out by the Forest Department. As such, NHIDCL doesn't have any role in providing the Compensatory Afforestation (CA) land as it is to be arranged by the State Government to the Forest Department. NHIDCL has been stuck up midway between the Forest and the Revenue departments disputes and the role of NHIDCL is limited

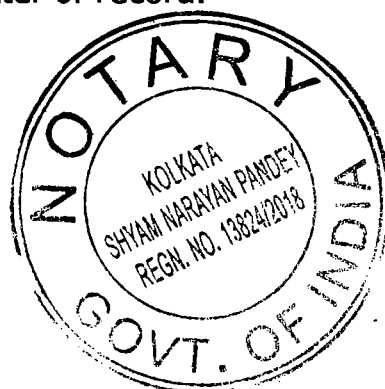


to making request and uploading of Forest proposal and payment of its cost raised by the Forest Department.

**5(D)(ix)** The process of application to grant is cumbersome, which makes inordinate delay in approvals by the Forest Department. There is no role of NHIDCL in identifying and acquiring the Forest Land as this is done by the Revenue Department and that land is handed over to the Forest Department. NHIDCL has to pay the cost of Compensation for the land levies raised by the Forest Department. There has been no delay in initiation of the Forest proposal by the NHIDCL. The Forest approvals are labyrinthine in nature. NHIDCL has received the approvals after a delay of not less than 1.5 years. The date of application and receipt of Forest proposal can be seen and it can be concluded that the Forest approvals have been received after a long delay.

**5(D)(x)** Matter of record.

**5(D)(xi)** Matter of record.



**5(D)(xii)** NHIDCL has not put any allegations against the Forest Department, but the concern which NHIDCL raised is the labyrinthine process being followed by Forest Department in granting of approval and their approach of belated claims for the land. NHIDCL is presently under a big loss of idling and non-start of work in 4 Laning of Vairengte Sairang project in Mizoram. Notifications for land acquisition were done and until finalisation and realisation of payments to the public, the forest department didn't come into picture and at a very belated stages, the Forest Department claimed the Forest land post completion of Land Acquisition process by the Competent Authority for the Land Acquisition (CALA). This project because of belated Forest claims has made the project suffer by 3 years and thereby making the public suffer at large.



**5(D)(xiii)** The complaints from the village councils right from the year 2021 is denied. NHIDCL could start the construction work in the year 2020 and the progress during the tough

times of COVID-19 has not been much. The Complains by public has been more of their dissatisfaction of the Compensation paid to them and many false allegations has been made towards NHIDCL on the pretext of damages.

- 5(D)(xiv)** All the necessary approvals as required for the projects are undertaken. During the project approvals, the State Government is also a stakeholder during the project approvals. Numerous meetings have taken place with the highest executive body of State i.e. Chief Secretary for approval of the project. There are no fait accomplishment and it is denied.



- 5(D)(xv)** No comments to offer. NHIDCL is implementing the approved projects of Central Government.
- 5(D)(xvi)** Matter of record.

- 5(D)(xvii)** As the projects was still ongoing and either the Gabion wall was under process or was scheduled for construction as per the work plan.
- 5(D)(xviii)** The NHIDCL has been endeavouring its best to carry out the protection measures at the earliest. The latest status of the spoil bank as per the remarks given in Minutes of meeting dated 25.08.2022 of the Monitoring committee is annexed.

Latest status of the spoil bank is annexed hereto and marked as **Annexure "CA-CC"**.

- E** As the State Government has placed a wrong information before the Hon'ble NGT in its affidavit that penalty amounting to Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) is already imposed on NHIDCL for the Environmental Compensation, which is incorrect and devoid of facts and figures. Though, NHIDCL has not been apprised of

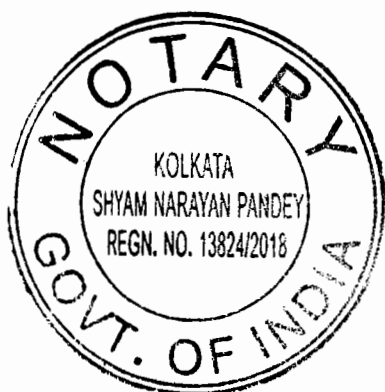


the damages before and it came to the knowledge of NHIDCL during the course of hearing on 11.08.2023 and as per the order passed by Hon'ble NGT court that a penalty of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) has been imposed on NHIDCL. For this arbitrariness and whimsical approach of the MCPB, NHIDCL has made representation on 11.09.2023 for withdrawal of the order and an Interlocutory Application (IA) has also been filed by NHIDCL before the Hon'ble tribunal to which reference is craved to rely on the same .

- 5(E)(i)** The submissions of state respondents are denied in toto. NHIDCL has never been served any copy of the damages.
- 5(E)(ii)** The submissions of state respondents are denied in toto.
- 5(E)(iii)** No comments to offer.
- 5(E)(iv)** No comments to offer.
- 5(E)(v)** No comments to offer.



- 5(E)(vi)** NHIDCL has already responded against the submissions of the MPCB as it has been full of arbitrariness and devoid of facts and reality.
- 5(E)(vii)** NHIDCL has been asking the MPCB to be specific in their complain as on generalised complains, action cannot be taken.
- 5(E)(viii)** Subsequent to the letter of 10.06.2022, the MSPCB issued a letter dated 14.06.2022 (**Page 314 of the State Affidavit**) asking for detailed upto date compliance status report on Environmental Management plan in respect of each contractor including muck disposal plan. Such letter was replied by R-3 on 11/07/2023 (**R-4/5 page 312 of the state affidavit**) giving details of all the spoil banks and approvals of the approving Authority. It was specifically stated that, if any specific points are required to be answered, then the same can be queried by NHIDCL. However, no further queries/replies to both letters were given by the MSPCB. No specific defaults have been



indicated to which NHIDCL could have replied nor has any basis to levy of compensation has been indicated. As such, any show cause given is illusory and of no legal effect. Purported assessment of compensation behind the back of respondent no 3 in violation of the natural justice is void.

- 5(E)(ix)** No comments to offer.
- 5(E)(x)** No comments to offer.
- 5(E)(xi)** The Respondent no 3 is not liable for the penalties in the instant case:

**(i) Paying of the Environmental Compensation:**

The Environmental Compensation is not justified as without a proper discussion; no imposition of damage is to be done on NHIDCL as environmental Compliances are already done.

**(ii) Penal Action by Mizoram Pollution Control**

**Board:** The actions by Mizoram Pollution Control Board vide their order dated 04.09.2023 has been arbitrary in



nature and is liable to be set aside as its penalty has been imposed without proper adjudication of facts and lacked realism. No opportunity has been given to NHIDCL for being heard. NHIDCL has asked MSPCB to provide opportunity to NHIDCL to be heard and actions be taken thereof. The response of MSPCB is still awaited as per the NHIDCL request dated 11.09.2023. An interlocutory application has also been filed by NHIDCL for setting aside and quashing of the order dated 04.09.2023 issued by Mizoram Pollution Control Board. Copies of the letter dated 04.09.2023, 11.09.2023 and an Interlocutory application dated 13.09.2023 are enclosed as **ANNEXURE- CA-10.**

**(iii) Comprehensive Mitigation Plan:-**The cause doesn't exist as all the Compliances are already carried out.

**(iv) Cost of Mitigation plan over and above:** The

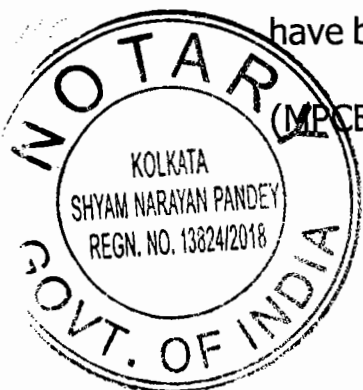


cause doesn't exist as all the Compliances are already carried out.

**6. To conclude the submissions on the behalf of respondent no. 2 & 3, it is most humbly prayed that:**

(i). That the Reply filed by the Respondent no 4 is replete with irrelevant issues and defences which do not even relate to the cause of environmental pollution and have been raised just in order to create chaos and in a bid to support the application of Pi Vanramchuaangi, whose application is based on misleading and false facts which has resulted in abuse of the process of law and detrimental to the developmental activities taking up in the State, which has been deprived off for Highways of National Highways standard from a long era.

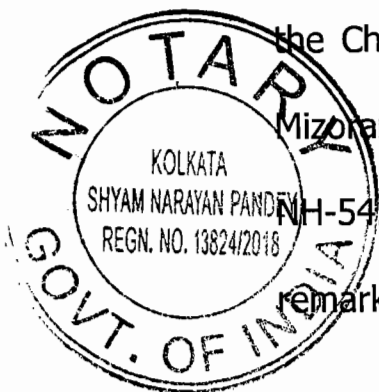
(ii) The Absolutely false and illusory defines taken and counter-allegations made by respondent no.4 in its reply dated 14.03.2024 have been belied by the reports of Mizoram Pollution Control Board (MPCB) which has been biased, Arbitrary and against the Law of



Land. The Forest damages have been limited to the Forest Land and NHIDCL has already paid off the imposed penalty in the Interest of work and considering idling charges of men and machinery shall be more than the penalty imposed by the Forest Department. 'Part to whole' approach cannot be applied in the case.

(iii) At the threshold, it is most humbly submitted that a careful reading of the said frivolous, illusory and absolutely false counter-allegations, it shows that they do not even relate to the cause of environmental pollution under the Scheduled Laws.

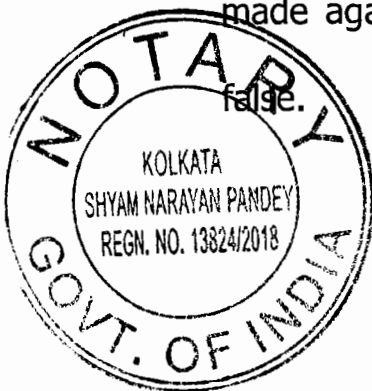
(iv) In order to test the veracity of the complainant and in compliance of the Order dt.17.03.2023 passed by the Hon'ble NGT(EZ), and subsequent Orders dated 20.04.2023 and 11.08.2023, the Environment, Forests & Climate Change Department, Govt, of Mizoram has constituted a Committee under the Chairmanship of the Principal Chief Conservator of Forests, Mizoram vide order dated 18.08.2023 to undertake site visit of the NH-54. The Committee in its visit has undertaken site visit and has remarked that at some locations of the Spoil bank, the structure



works have not been completed. As the projects are still under the construction phases, therefore, assurances were given and timeline for the construction activities were given, which has now been completed and a comprehensive report has been submitted by NHIDCL before the Hon'ble Court. The delayed construction of Gabion wall cannot be related to the Environmental damages. A copy of certification by the EPC contractor and the Authority's Engineer is enclosed.

The certification by the EPC contractor and the Authority's Engineer is enclosed as ***ANNEXURE "CA-11"***.

(v) Further, even though the allegations by the applicant do not relate to violation of environmental laws, it is emphatically denied that the respondent no.3 and its contractors are involved in Environmental damage. The false allegations levelled by the applicant is totally unfair and unprecedented. All the allegations made against the NHIDCL are frivolous, illusory and absolutely



(vi) That, the respondent no.4 failed to highlight the positive developmental activities which are taking place in the state as connectivity has improved a lot in the state with the completion of National Highways.

**Photographs of the Completed section of Highway are as per ANNEXURE- CA-12.**

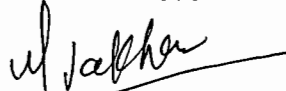
(vii) That, the respondent no.4 failed to understand that NHIDCL is under immense pressure for timely completion of project as the work is closely monitored by the office of Prime Minister. Further, it is to bring on the record that the malafide intentions of the applicant is due to the NHIDCL's resistance in clearing out the cases of dubious compensation claimed by individuals. The Case of the applicant is just to tarnish the image of NHIDCL in the state and bring a wrong perception before the public at large.

**7. Prayer:**



Therefore, as per the present facts and circumstances of the case and in the interest of justice, it is most humbly prayed that this Hon'ble Court may be pleased to:

- (i) Take the above submissions on record and outwardly reject the allegations/contentions/averment of petitioner as the petition has been filed with malafide intentions as incorrect and incomplete facts have been brought by the petitioner as the respondent no. 2 & 3 have already taken precautionary measures while carrying out the execution of project.
- (ii) Not to put any bar on the construction activities without proper adjudication of facts and figures.
- (iii) Impose action with cost against the applicant for bringing incorrect facts and wasting the precious time of the Hon'ble court.
- (iv) Pass any other order or direction as this Hon'ble court may deem fit and proper.

  
Virendra Kumar Jakhar  
ED(P), RO Aizawl  
NHIDCL

**DEPONENT**



**VERIFICATION**

Verified at KOLKATA on this 24th of July, 2024, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.



**Virendra Kumar Jakhar**  
**ED(P), RO Aizawl**  
**NHIDCL**

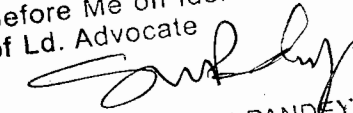
**DEPONENT**

**Identified by Me**



**Advocate**

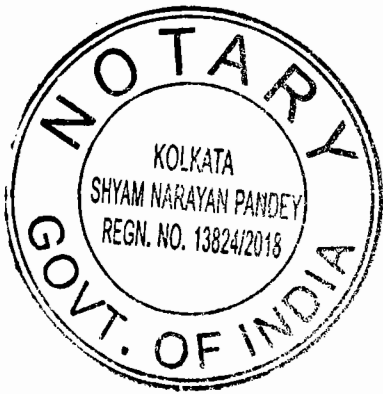
Solemnly Affirm & Declared  
Before Me on Identification  
of Ld. Advocate



**SHYAM NARAYAN PANDEY**  
**NOTARY, GOVT.-OF INDIA**  
**REGN. NO. 13824/2018**

24.07.2024

**24 JUL 2024**



Item No.11

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ  
(I.A. No. 46/2023/EZ)

Pi Vanramchhuangi

Applicant(s)

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 07.05.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Kumar Bansal, Adv. (in Virtual Mode)

For Respondent(s): Ms. Rashmi Singhee, Adv. for R-1, (in Virtual Mode)  
Mr. Debal Kumar Banerjee, Sr. Advocate a/w  
Mr. Ashok Prasad, Advocate for R-2&3,  
Mr. Anando Mukherjee, Adv. for R-4 to 7, (in Virtual Mode)

**ORDER**

1. Mr. Gaurav Kumar Bansal, learned Counsel is present (in Virtual Mode) for the Applicant.
2. Counter-affidavit dated 14.03.2024 has been filed on behalf of the Respondent No.4, State of Mizoram; the same is taken on record.
3. Mr. Gaurav Kumar Bansal, learned Counsel states that he has not been served with the copy of the counter-affidavit dated 14.03.2024 filed by the State of Mizoram.
4. We find that some of the pages of the counter-affidavit dated 14.03.2024 filed by the State of Mizoram, have been cut so that the columns are not legible.
5. Mr. Anando Mukherjee, learned Counsel appearing (in Virtual Mode) for Respondent Nos.4 to 7, State Respondents, Government of Mizoram, shall re-file the counter-affidavit dated 14.03.2024 within three days ensuring that every document is legible and the

corrected copy of the same shall also be served upon the Counsel for the Applicant as well as Counsel for the other Respondents before filing it in the Tribunal.

- 6. Mr. Debal Kumar Banerjee, learned Senior Counsel assisted by Mr. Ashok Prasad, learned Counsel, appearing for Respondent Nos.2&3, Ministry of Road Transport and Highways and National Highways and Development Corporation Ltd., prays for and is granted four weeks time for filing response to the counter-affidavit of the State of Mizoram.
- 7. The Applicant may also file his response, if any, to the counter-affidavit filed by the State of Mizoram, within four weeks.
- 8. The parties shall complete their pleadings by exchanging their affidavits among themselves at least one week before the next date fixed. Those who have not received copies of the affidavits and documents on record, may download the same from the portal of the National Green Tribunal.
- 9. **List on 25.07.2024.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Satyagopal Korlapati, EM**

May 07, 2024,  
Original Application No.26/2023/EZ  
(I.A. No. 46/2023/EZ)  
AK

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (Ministry of Road Transport & Highways, Government of India)  
 Regional Office-Aizawl, Mizoram.  
 3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
 Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2022/231

Date: 11/07/2022

To,

**The Member Secretary,  
 Mizoram State Pollution Control Board,  
 Khatla, Aizawl  
 Mizoram-796001.**

**Subject:** Show Cause notice under section 33(A) of Water (Prevention & Control of Pollution) Act 1974- **Reply.**

- Ref (i) MSPCB letter H.88088/Poltn/47/2021-MPCB/388 dated 14.06.2022.  
 (ii) NHIDCL RO Aizawl letter no. NHIDCL/RO/Gen/2022/115 dated 28.05.2022.

Sir,

We are in receipt of your letter at ref (i), wherein compliance status report on the Environmental Management Plan in respect of each Contractor including muck disposal sites in operations has been sought.

**2. In this regard, the following is submitted please.**

**(i)** As per our obligations, clearances for setting up hot-mix plants, batching plants, etc., under the Air and the Water Acts, clearances from the State Department of Mining is required for establishing quarries etc, the Contractors have already taken up the applicable permits from the concerned Departments.

**(ii)** The Contractors of NHIDCL have made arrangements for the spoil Bank/dumping ground in consultation with the District Administration/ local administrative bodies through a valid process. Recently, the reports regarding spoil bank dumping was sought from the ground level and the Local administrative bodies have given confirmation that the Contractors are carrying out dumping in the designated spoil bank/dumping ground. The report in this regard is enclosed as per the **Annexure (copy enclosed).**

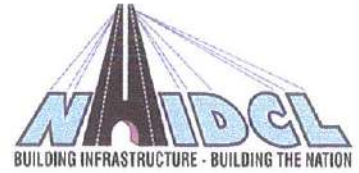
**(iii)** At the spoil bank, the Contractors have taken protection measures by constructing toe wall, Gabion wall etc. In some spoil banks which are recently been arranged by the Contractors, the Protection measures are in progress. The locations of Spoil banks are as per **Annexure (Copy enclosed).**

Head Quarter: 3<sup>rd</sup> Floor, PTI Building, 4 Parliament Street, New Delhi-110004  
 Website: [www.nhidcl.com](http://www.nhidcl.com)

*Handwritten signature and date: 11/07/2022*

Page 1 of 2

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
(Ministry of Road Transport & Highways, Government of India)  
Regional Office-Aizawl, Mizoram.  
3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

3. As Environmental Management Plan (EMP) encompasses a very wider subject, which includes factors namely, commitment and policy, planning, implementation and measurement and evaluation. It is not clear from the contents of letter of MSPCB, the exact requirement, therefore, it is requested that if any specific points reply apart from submission made in para 2 (i) above and other previous replies by NHIDCL are required, the same can be queried from NHIDCL.

4. For Kind information and necessary action pl.

**Enclosure: As above**

*Virendra Kumar Jakhar*  
11/07/2022

**Virendra Kumar Jakhar**  
Executive Director (Projects)



# MIZORAM STATE POLLUTION CONTROL BOARD

3549  
047  
14/6/22

No. H.88088/Poltn./47/2021-MPCB/382

Dated Aizawl, the 14<sup>th</sup> June 2022

To,

The Executive Director,  
National Highways & Infrastructure Development Corporation Ltd. (NHIDCL),  
Tuikhuahtlang, Aizawl.

**Subj.: Show Cause Notice under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.**

- Ref:** i) This Office Letter No. H.88088/Poltn./47/16-MPCB/ dated 17.09.2021 and reminder letter of even no. dated 10.12.2021  
ii) Your letter No. NHIDCL/RO/Gen/2022/115 dated 28.05.2022

Sir,

With reference to the subject and referenced letter Nos. cited above, it is understood that NHIDCL has been executing Road projects in the state of Mizoram on Engineering, Procurement and Construction (EPC) mode by engaging Private contractors. Consequently, NHIDCL is bound to be accountable for the actions of its engaged contractors. As such, it is the responsibility of NHIDCL to ensure that the EPC contractors under its esteemed organization fulfill their obligations as per the Environment Management Plan (EMP) while executing Road projects in order to safeguard the environment and the people.

In view of the above, you are requested to submit detail upto-date compliance status report on the Environmental Management Plan in respect of each contractor including current muck disposal sites in operation within seven (7) days.

Yours faithfully,

(C.LALDUHAWMA)

Member Secretary  
Mizoram Pollution Control Board

Memo No. H.88088/Poltn./47/2021-MPCB/

Dated Aizawl, the 14<sup>th</sup> June 2022

Copy to: All DCs for information and necessary action.

(C.LALDUHAWMA)

Member Secretary  
Mizoram Pollution Control Board

Annexure -

Spoil Bank details			
Sno	Project Name	Provisioned Spoil Bank/Dumping Zone (in Nos)	Protection work carried out on Spoil Bank/Dumping Zone (in Nos)
1	Aizawl-Tuipang P-I	27	7 Completed. 20 in Progress
2	Aizawl-Tuipang P-II	18	10 Completed 8 In progress
3	Aizawl-Tuipang P-III	14	4 Completed 10 In progress
4	Aizawl-Tuipang P-IV	18	12 Completed 7 In progress
5	Aizawl-Tuipang P-V	15	6 Completed 9 In progress
6	Aizawl-Tuipang P-VI	19	6 Completed 13 In progress
7	Aizawl-Tuipang P-VII	9	4 Completed 5 In progress
8	Aizawl-Tuipang P-VIII	14	5 Completed 9 In progress
9	Chatthlang and Serchhip Bypasses	4	3 Completed 1 In progress
10	Hnathial Bypass	9	9 In progress
11	Lawngtlai Bypass	2	2 Completed
12	Seling Dulte Package I	11	5 Completed 6 In progress
13	Seling Dulte Package II	30	18 Completed 12 in progress
14	Seling Dulte Package III	30	20 Completed 10 in progress
15	Seling Dulte Package IV	24	15 Completed 9 in progress
16	Dulte Champhai Package I	33	18 Completed 15 in progress
17	Dulte Champhai Package II	34	20 Completed 14 in progress
18	Dulte Champhai Package III	33	25 Completed 8 in progress
19	Keifang Tuivai Package I	In progress	
20	Lunglei Tlabung Package A	In progress	
21	Lunglei Tlabung Package B	In progress	
	<b>Total</b>	<b>344</b>	

Date: 08/06/2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S Bhartia Infra Projects Ltd. and ABCI Pvt. Ltd. JV, working on widening and up-gradation to 2-lane with paved shoulder configuration and geometric improvements from km 125.000 to km 166.000 (Package-3) on Aizwal-Tuipang section of NH-54 in the state of Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of landowners of Spoil Bank.

The Spoil Bank materials, which are being dumped in our spoil banks and at other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

[Village Council President]

Keitum, Serchhip District

*(Signature)*  
 ( 7. LAZCITHARLIHKA )

President  
 Village Council/Court  
 Keitum, Serchhip District

Date: 08/06/2022

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[Village Council President]

Thiltlang, Hnahthial District

*(LALBAKENVYI)*

President  
Village Council  
Thiltlang

Date: 08/06/2022

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 (R. LALLAWMZUALA)  
 President  
 Village Council/Court  
 Bungtlang, Serchhip District  
 [Village Council President]

Bungtlang, Serchhip District

Date: 08/06/2022

TO WHOM IT MAY CONCERN

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*Thapachun 8/6/22*  
(P. LALTHANLUNGA)  
[Village Council President]

Rawpui, Hnahthial District


President  
Village Council / Court  
Rawpui

## TO WHOM IT MAY CONCERN

This is to inform you that ABCI-BHARTIA (JV) EPC Contractor has been engaged for Widening And Upgradation To 2 Lane With Paved Shoulder Configuration And Geometric Improvements From Km 250.000 To Km 298.000 On Aizawl-Tuipang Section (Package-6) Of NH-54 In The State Of Mizoram With JICA Loan Assistance.

This has been confirmed that all the Excavation and Dumping work done by them is done after taking proper Consent from us and as per wishes of the Land Owners of Spoil Banks and along Road Side. No Water Bodies have been disturbed due to the above work.

The Spoil Material, which are being Dumped in our Spoil Banks and at other locations after proper treatment to save the environment. We wish them to complete this project successfully which will bring enormous convenience to the local people.

  
 (PC. LALENGZUALA)  
 President  
 Village Council Court  
 Lai Autonomous District Council  
 Lawngtlai AOC Veng

**Village Council President**  
**AOC Veng, Lawngtlai, Mizoram**

Date:

## TO WHOM IT MAY CONCERN

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Date:

  
 12/6/2022  
**Village Council President**  
**Thingkah, Lawngtlai, Mizoram**  
 (K.LALTANPUIA)  
 President  
 Village Council Court  
 Lal Autonomous District Council  
 Thingkah

## TO WHOM IT MAY CONCERN

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*U. A. 9/6/22*  
 President  
 Village Council/Court  
 Tawipui 'S'

*U. A. 9/6/22*  
 Village Council President  
 Tawipui South  
 Chairman  
 Village Level SEDP Committee  
 Tawipui South

**TO WHOM IT MAY CONCERN**

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Village Council President

Thingfal

President  
Village Council/Court  
Thingfal

Date : 01-06-2022

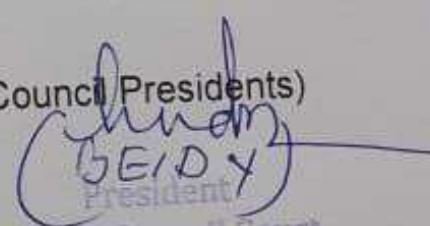
**TO WHOM IT MAY CONCERN**

This is to inform that M/s BIPL -ABCI (JV), EPC contractor has been engaged for Widening and Up-gradation to 2-lane with paved shoulder configuration and geometric improvements from Km 334.000 to Km 373.952 Aizawl-Tuipang Section of NH-54 in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of land owners of Spoil Banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

(Village Council Presidents)

  
GEIDY  
President  
Village Council Court  
Amôbyu 'B'

Date : 01-06-2022

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*(Signature)*  
**(V. ZOLAI)**  
President  
Village Council Court  
Theiri

(Village Council Presidents)  
*(Signature)*  
**(GEIDY)**  
President  
Village Council Court  
Amöbyu 'B'

*(Signature)*  
**(RODINGA NOMRO)**  
President  
Village Council Court  
Tipa 'V-III'

*(Signature)*  
**(HE CHHA IHA)**  
President  
Village Council Court  
Amöbyu Vaidhie

*(Signature)*  
**(B. RAISEI)**  
President  
Village Council Court  
Tipa 'V-I'

*(Signature)*  
**(PANGMAI)**  
President  
Village Council / Court  
Amöbyu 'CH'

## TO WHOM IT MAY CONCERN

This is to certify M/S GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

*C Remb*  
 (R. LALREMLIANA)  
 (Village Council President)

Thingsulthiah, Aizwal District

*President*  
*Village Council/Court*  
*Thingsulthiah-I, Aizawl District*

## TO WHOM IT MAY CONCERN

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All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

*R. Lalbiaknunga 10/6/22*  
(RAYMOND LALBIAKNUNGA)  
(Village Council President)

Seling, Aizwal District

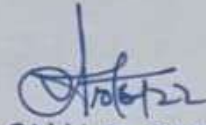
*President*  
*Village Council / Court*  
*Seling, Aizawl Disty*

## TO WHOM IT MAY CONCERN

This is to certify M/S.GVV Constructions private Limited working of Rehabilitation & up-gradation to 2 lane with paved shoulders of economic corridor of NH-6 from design chainage Km 00.000 to Km 13.510 (Package-1) in the state of Mizoram under Bharatmala Pariyojana on Engineering, Procurement & Construction (EPC) mode.

All the excavation and dumping work done by them is done after taking proper concern from us and wishes of landowners of Muck dumping areas.

The dumping materials, which are being dumped in our Muck dumping areas and other locations, are dumped only after the proper treatment to save the environment. We wish them to complete this project successfully which will bring big enormous convenience to the local people.

  
(V. LALCHHIANHIMA)  
(Village Council President)

Thingsul Tlangnuam, Aizwal District

*President*  
*Village Council/Court*  
*Thingsul Tlangnuam, Aizawl District*

**OFFICE OF THE  
VILLAGE COUNCIL / COURT  
PUILO, MIZORAM : 796310**

**K. Lalremruata  
President  
Phone No. 6009 592 021**

**Hrangthankima  
Secretary  
Phone No. 6009 150 592**

**Dated: 11-06-2022**

**TO WHOM IT MAY CONCERN**

This is to inform that M/S Dhariwal Buildtech Limited, EPC contractor has been engaged for the project "Up-gradation to 2 lane with paved shoulders of Dulte – Kawlkulh road (International Corridor) of NH-6 from Design Chainage Km 54.400 to km 72.350 (Package-I) in the State of Mizoram under Bharatmala Pariyojna on EPC Mode"

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of the land owners of spoil banks and along road side. No water body has been disturbed due to above work.

The spoil materials, which are being dumped in our spoil banks and at other locations, are done after proper treatment to save the environment. We hope their bright future.

  
(K LALREM RUATA)  
(Village Council President)

**President  
Village Council/Court  
Puiilo**

President VCP electric  
Veng, Khawzawl  
Dist.Khawzawl, Mizoram-796310

Date: 06.06.2022

**TO WHOM SO EVER ITMAY CONCERN**

This is to inform that M/s Dwarkamai Construction Pvt Limited, EPC Contractor has been engaged for Rehabilitation and Upgradation to 2 lane with paved shoulders of Kawlkulh - Khawzawl Road (International Corridor) of NH-6 from Design Chainage Km 72.350 to Km 84.800 (Package-II) in the State of Mizoram.

This has been confirmed that all the excavation and dumping work done by them is done after taking proper consent from us and as per wishes of Land owners of Spoil banks & along road side. No water body has been disturbed due to the above work.

The spoil materials, which are being dumped in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

*(Signature)* 06.06.2022  
(M. KAPLIANGA)  
President  
Village Council/Court  
Khawzawl - I

President VCP electric  
Veng, Khawzawl  
Dist.Khawzawl,  
Mizoram-796310

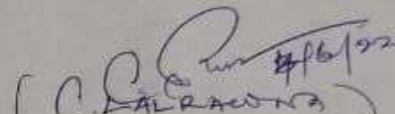
DATE: 04-06-2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S Kram Infracon Pvt. Ltd and Vijay Kumar Mishra Construction Pvt. Ltd. JV, construction the bypass road of Chhiahtlang and Serchhip Bypass Package-I in District Serchhip –Mizoram.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other locations after the proper treatment to save the environment. We hope their bright future.

  
[Village Council President]

VCP-Chhiahtlang-North  
Village Council / Court  
Chhiahtlang North \$ Serchhip District

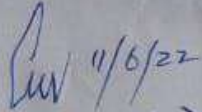
DATE: - 30/05/2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

  
 (VANLALVURANA)  
 [Village Council] President]  
 President  
 Village Council/Court  
 NE. Khasi District

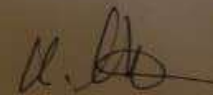
DATE: - 30/05/2022

**TO WHOM IT MAY CONCERN**

This is to certify that M/S B.R Goyal Infra structure Ltd. Constriction of Up - gradation to 2 lane with paved shoulders of khawkawn (from Bridge across River Tuivai) – Nagopa section of NH-102B of Aizawl - Imphal Economic corridor from Existing Chainage km 0.000 to km 32.796 [Design Chainage km 0.000 to km 31.280] (Package-I) in the State of Mizoram under Bharatmala Pariyojna on mode.

All the excavation and dumping work done by them is done after taking proper consent from us and wishes of Land owners of Spoil bank.

The spoil materials, which are dumping in our spoil banks and at other location after the proper treatment to save the environment. We hope their bright future.

 4/6/2022**[Village Council President]****Khawkawn**

*President  
Village Council/Court  
Khawkawn, Saitual District*

Inspection on NH-54 Serchhip (From Keitum Village to Bungtlang Village & bypass road at Chiathlang) done on 12.07.2022@1100 PM- Action taken report					
Sl No	Location of the Spoil Bank/dumping site	Status/observation of the Spoil Bank/dumping site	Name of Contractsr	Recommendations of the Monitoring Committee for NHIDCL/Contractors	Comments/ Remarks of NHIDCL
1.	Dumping site at Zawngvadawi Ram near Keitum Village	(i) Although the site was not a designated SB, spoil was found dumped at this site.  (ii) It was reported that public water source (Tuikhur) was available at this site and was sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source.  (iii) Protection wall made of bracing wire was founds constructed at this site.  (iv) A perennial river locally called. Mawngvar Lui was found. located below the dumping site which connects to Tuichang River.	Bhartia Infra Project Ltd. (BIPL)	Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.	(i) Requirement of Staggered steps not required.  (ii) The Gabion wall at spoil bank has been constructed to meet the requirement and stone pitching not necessiated.
2	Spoil Bank chainage: 127+410 at Khangpuikawn, Keitum Village	Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed, for prevention of spillage of the road cuttings.	-do-	Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design. No additional requirement.
3	Curved retaining wall at Sihppituatn near Keitum Village	Retaining wall constructed at this site was found Curved and likely to fall down in near future.	-do-	(i) Construction of Two series of additional Gabion structures to prevent Sliding of the basement of the curved retaining wall.  (ii) Vegetative measures.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.
4	Spoil Bank at Chainage 129+10 at Sihpuiuramm near Keitum Village	Spillage of road cuttings was found.	-do-	Erection of Two new Gabion wall below the road at this sliding area for blockage of huge sliding of soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.



Report for M/s Bhartiya Infra Projects Ltd.

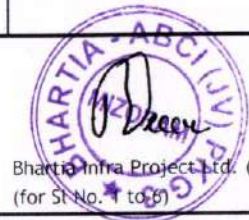
5	Sliding Zone at Sihpuiuram, near Keitum Village	A loose soil was found at the Upper side of the road and the landslide likely to occur on rainy days.	-do-	Erection of two new Gabion well below the road at the Sliding area for blockage of huge sliding of soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.
6	Culvert at Sihpuiuram, near Keitum Village	An excavated soil was found dumped near this culvert and the dumped soil moved downwards.	-do-	Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.	The Constructed Gabion wall is enough to retain the earth.No additional requirement. As on date, there are no damages in the Spoil Bank.
7.	Spoil Bank Chainage: 113+0 nearest Spoil bank Keitum Village in the Northern Side	A huge spillage of the excavated soil was found at this designated SB	Kram Infra con Pvt. Ltd	(i) Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards.  (ii) Proper drainage treatment by construction of the staggered steps.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.  (ii) Drainage measure is already carried out in the Spoil bank.
8	Spoil Bank at chainage 2+040 at Bypass road, Chhahtlang Village	Spillage of the dumped soil Maulzemkawr flows bottom of the site which connects to Mat River. A small capacity of Gabion wall was already constructed.		(i) Construction of two new Gabion wall measures so as to prevent spillage and sliding of the dumped soil.  (ii) Increase height of the existing check dam.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.  (ii) Height of check dam is not necessiated as the same is as per the catchment study and drainage requirement.
9	Spoil Bank at Chainage: 1+300 , TuiklmrKawr at ChhiathlangVangchung, Bypass, Road, Chhiathlang village	(i) It was found that this desighated SB was located at the private land owned by Mrs Darneihthangi of Vengcaung, Chhiahtlang Village.  (ii) The dumping of road cuttings was found covered public water source locally called 'Khurhnar' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	(i) Construction of five new Check dam to protect spillage of the dumped soil, downwards.  (ii) Vegetative measures by planting trees in a systematic way .	(i) The Constructed Gabion wall is enough to retain the earth.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.



Note:-Report for M/s Bhartiya Infra Projects Ltd is from SI no.1 to 6 only

10	Qumpig site at Community Reserved area (Tlangdung Ina) Bypass Roads . Chhiathlang Village	The site is a community reserved area where road cuttings were dumped extensively.  A perennial stream locally Galled 'Hiahfarkawr' flows below this site.	-do-	Construction of two new Gabion Check dam for blockage of spillage to Hiathar Kawr	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement and check dam also not required.As on date, there are no damages in the Spoil Bank.
11	Dumping site at Community Reserved area (Tlangdung Bypass road), Chhialitlang Village.	The site is Community reserved area of a flat land where the local welfare committee agreed to carry out dumping soil for setting up of a community playground.  A Road cutting was simply Jumped at this site without doing compaction/Stabilization of the area and no protection wall was found at the corner of this area.	-do-	Construction of two new Gabion wall. Check dam to protect sliding of the Dumped soil.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement and check dam also not required.As on date, there are no damages in the Spoil Bank.
12	Dumping site at Community Reserved area (Tlangdung) Bypass road, Chitthlang village	A huge spillage of the dumped soil was found at this site.	-do-	(i) Construction of three new Gabion Check dam to prevent falling of the dumped soil downward (ii) Vegetative measures (iii) Proper drainage treatment system.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.  (iii) Drainage measures undertaken.
13	dumping site at Private land @Bypass road	A large amount of dumped soil was found at this site.	-do-	(i) Construction of four new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. (ii) Vegetative measures (iii) Proper drainage treatment system.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.  (iii) Drainage measures undertaken.

Note: Report for M/s Bhartiya Infra Projects Ltd is from Sl no.1 to 6 only



Bhartiya Infra Project Ltd. (BIPL)  
(for Sl No. 1 to 6)

Kram Infra con Pvt. Ltd  
(for Sl No. 7 to 13)

Inspection on NH-54 Serchhip (From Keitum Village to Bungtlang Village & bypass road at Chiathlang) done on 12.07.2022@1100 PM- Action taken report					
Sl No	Location of the Spoil Bank/dumping site	Status/observation of the Spoil Bank/dumping site	Name of Contractor	Recommendations of the Monitoring Committee for NHIDCL/Contractors	Comments/ Remarks of NHIDCL
1.	Dumping site at Zawngvadawi Ram near Keitum Village	(i) Although the site was not a designated SB, spoil was found dumped at this site. (ii) It was reported that public water source (Tuikhur) was available at this site and was sanctioned Rs 4 lakhs to Keitum Village Council for renovation of the public water source. (iii) Protection wall made of bracing wire was found constructed at this site. (iv) A perennial river locally called. Mawngvar Lui was found. located below the dumping site which connects to Tuichang River.	Bhartia Infra Project Ltd. (BIPL)	Construction of staggered steps with stone pitching for protection of sliding of dumped soil downwards.	(i) Requirement of Staggered steps not required. (ii) The Gabion wall at spoil bank has been constructed to meet the requirement and stone pitching not necessitated.
2	Spoil Bank chainage: 127+410 at Khangpuikawn, Keitum Village	Overflowing of the excavated soil was found at this designated SB though Gabion Wall was already constructed, for prevention of spillage of this road cuttings.	-do-	Construction of one more Gabion wall and plantation for protection of spillage of dumped soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design. No additional requirement.
3	Curved retaining wall at Sihppituatn near Keitum Village	Retaining wall constructed at this site was found Curved and likely to fall down in near future.	-do-	(i) Construction of Two series of additional Gabion structures to prevent Sliding of the basement of the curved retaining wall. (ii) Vegetative measures.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank. (ii) Vegetative measures undertaken at spoil bank site.
4	Spoil Bank at Chainage 129+10 at Sihpuluamm near Keitum Village	Spillage of road cuttings was found.	-do-	Erection of Two new Gabion wall below the road at this sliding area for blockage of huge sliding of soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.

Note: Report for M/s Kram Infracon Pvt Ltd. is from Sl no.7 to 12

5	Sliding Zone at Sihpuiuram, near Keitum Village	A loose soil was found at the Upper side of the road and the landslide likely to occur on rainy days.	-do-	Erection of two new Gabion well below the road at the Sliding area for blockage of huge sliding of soil downwards.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.
6	Culvert at Sihpuiuram, near Keitum Village	An excavated soil was found dumped near this culvert and the dumped soil moved downwards.	-do-	Construction of two new Gabion wall to prevent discharge of the dumped soil downwards.	The Constructed Gabion wall is enough to retain the earth.No additional requirement. As on date, there are no damages in the Spoil Bank.
7.	Spoil Bank Chainage: 113+0 nearest Spoil bank Keitum Village in the Northern Side	A huge spillage of the excavated soil was found at this designated SB	Kram Infra con Pvt. Ltd	(i) Erection of three new Gabion wall at this Sliding area for obstruction of spillage of soil downwards.  (ii) Proper drainage treatment by construction of the staggered steps.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.  (ii) Drainage measure is already carried out in the Spoil bank.
8	Spoil Bank at chainage 2+040 at Bypass road, Chhahtlang Village	Spillage of the dumped soil Maulzemkawr flows bottom of the site which connects to Mat River. A small capacity of Gabion wall was already constructed.		(i) Construction of two new Gabion wall measures so as to -prevent spillage and sliding of the dumped soil.  (ii) Increase height of the existing check dam.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement. As on date, there are no damages in the Spoil Bank.  (ii) Height of check dam is not necessiated as the same is as per the catchment study and drainage requirement.
9	Spoil Bank at Chainage: 1+300 , TuikmrKawr at ChhiathlangVa ngchung, Bypass, Road, Chhiathlang village	(i) It was found that this desighated SB was located at the private land owned by Mrs Darneihthangi of Vengcaung, Chhiahtlang Village.  (ii) The dumping of road cuttings was found covered public water source locally called 'Khurhna' which was one of the most important source of water for the nearby villagers especially during the dry season.	-do-	(i) Construction of five new Check dam to protect spillage of the dumped soil, downwards.  (ii) Vegetative measures by planting trees in a systematic way .	(i) The Constructed Gabion wall is enough to retain the earth.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.7 to 12



10	Qumpig site at Community Reserved area (Tlangdung Ina) Bypass Roads . Chhiathlang Village	The site is a community reserved area where road cuttings were dumped extensively.  A perennial stream locally Galled 'Hiahfarkawr' flows below this site.	-do-	Construction of two new Gabion Check dam for blockage of spillage to Hiathar Kawr	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement and check dam also not required.As on date, there are no damages in the Spoil Bank.
11	Dumping site at Community Reserved area (Tlangdung Bypass road). Chhialitlang Village.	The site is Community reserved area of a flat land where the local welfare committee agreed to carry out dumping soil for setting up of a community playground.  A Road cutting was simply Jumped at this site without doing compaction/Stabilization of the area and no protection wall was found at the corner of this area.	-do-	Construction of two new Gabion wall. Check dam to protect sliding of the Dumped soil.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement and check dam also not required.As on date, there are no damages in the Spoil Bank.
12	Dumping site at Community Reserved area (Tlangdung) Bypass road, Chitthlang village	A huge spillage of the dumped soil was found at this site.	-do-	(i) Construction of three new Gabion Check dam to prevent falling of the dumped soil downward (ii) Vegetative measures (iii) Proper drainage treatment system.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.  (iii) Drainage measures undertaken.
13	dumping site at Private land @Bypass road	A large amount of dumped soil was found at this site.	-do-	(i) Construction of four new Gabion wall at this Sliding area for obstruction of spillage of soil downwards. (ii) Vegetative measures (iii) Proper drainage treatment system.	(i) The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.  (ii) Vegetative measures undertaken at spoil bank site.  (iii) Drainage measures undertaken.

Note: Report for M/s Kram Infracon Pvt Ltd. is from Sl no.7 to 12

Bhartia Infra Project Ltd. (BIPL)  
(for Sl No. 1 to 6)

Kram Infra con Pvt Ltd.  
(for Sl No. 7 to 13)



Inspection on NH-54 Serchhip (From Khumtum Village to Keitum Village) done on 28.06.2022@1100 PM- Action taken report					
Sl No	Location of the Spoil Bank/dumping site	Status/observation of the Spoil Bank/dumping site	Name of Contractsr	Recommendations of the Monitoring Committee for NHIDCL/Contractors	Comments/ Remarks of NHIDCL
1.	SB NO.1 Gawar-SCCPL (JV) NH-54 Pkg-of Khumtung Village	This is the proposed site for the SB. The site is a steepy terrain where one perennial stream flows at the bottom of the site which joints one of the major river of the state called Tuirini River.  Though the site is the proposed site for the SB, soil was found already dumped.	BPL (Shivalaya)	(i) The site was found unsuitable for dumping spoil and was cancelled after joint inspection.  (ii) The Contractor was directed to find other suitable site for the spoil bank and to inform the selected site to the competent authority for approval.	Alternate arrangement made. This spoil bank not used.
2.	SB No.2 Gawar-SCCPL (JV) NH-54 Pkg-0.1 Khumtung Village (0.3-0.5 kms from the 1 <sup>st</sup> Spoil Bank	Same as SI No.1	BPL (Shivalaya)	Same as SI No.1	Alternate arrangement made. This spoil bank not used.

Note: Report for M/s Shivalaya is from SI no.1 to 2

3	Spoil Bank Chainage:66+400 at Baktawng Village	(i) Spillage of soil was found at this designated SB. (ii) The site needs redesigning for dumping of more road cuttings to prevent spillage of the soil.	Kram Infracon Pvt Ltd	The site is approved by the joint inspection team provided that no new road cuttings be done and no more spoil be dumped at this site unless and until rectification of the site is completed.	(i) The Compaction work has been carried out at this Spoil bank to stabilise the disposed soil. (ii) All Protection measures and vegetations carried out. (iii) Spoil Bank is stable.
4	Spoil Bank near Buhkangkawn Village	(i) SB at this site was already closed. (ii) Vegetative measures were found.	Kram Infracon Pvt. Ltd	No further recommendations raised by the joint inspection team.	No action required as per the Committee.
5	Spoil Bank Chainage:70+930 located between Buhkangkawn Village &MIFCO	(i) No more dumping of spoil at this designated SB. (ii) Spillage of soil was found (iii) Gabion structures already constructed at the bottom of the site.	Kram Infracon Pvt. Ltd	(i) Strengthening of the existing Gabion structures by increasing its height. (ii) One (1) additional Gabion structure should be constructed at this site to prevent sliding of the dumped soil downwards. (iii) Compaction of the ground and vegetative measures should be done at this site. (iv) Layout Plan should be submitted to the committee for approval. (v) Immediate rectification of the site should be initiated and should be completed within 1 month (by end of July)	(i) The existing Gabion Structure is enough to hold capacity of 90000 Cum. (ii) Additional Gabion Structures not required. (iii) Compaction alongwith vegetative measures have been done. (iv) Layout plan is already submitted before VCP and thereafter approval was given. (v) All Protection measures have taken place at this spoil bank and the spoil bank is stable.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22



6.	Spoil Bank Chainage:72+200 located between MIFCO & Chhingchhip Village	Same as SL NO.5	Kram Infracon Pvt. Ltd	(i) Strengthening of the existing Gabion structures by increasing its height. (ii) Additional intermediate Gabion structures (2 nos) should be newly constructed. (iii) Side drain stabilization (staggered steps) should be carried out (iv) Vegetative measures be adopted	(i) The existing Gabion Structure is enough to hold capacity of 160000 Cum.  (ii) Additional Gabion Structures not required. (iii) Drainage measures are already incorporated in the SB. (iv) Vegetative measures is carried out.
7	Spoil Bank @ Chhingpuii Thahkawn near Chhingchhip Village	Two layers of Gabion Structures already constructed and one additional being constructed to prevent sliding of the dumped soil	Kram Infracon Pvt Ltd	Vegetative measures should be carried out with stabilization of the side drain.	Vegetative measures is carried out.
8	Dumping site near the above Spoil Bank @ Chhingpuii Thahkawn Near Chhingchhip village	Although the site was not a designated Spoil Bank, road cuttings was found dumped at this site.	Kram Infracon Pvt. Ltd	In order to prevent sliding of the dumped soil, it is recommended to carry out treatment in the same manner with other spoil bank such as intermediate checkdam. Vegetative measures, compaction of soil etc.	Spoil Bank has been compacted alongwith drainage and protective measures. The Spoil Bank is stable.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22



9	Spoil Bank Chainage:77+800 located at the first site after Chhingchhip Village	(i) Spillage of the dumped soil was found (ii) It was confirmed on the spot by Forest Deptt official that Gabion structure was constructed at the end of the downhill, however, already destroyed and covered by the dumped soil.	Kram Infracon Pvt. Ltd	(i) Stabilization drain and staggered stepping stones should be constructed at this site. (ii) One extra Gabion structure should be constructed below the existing one for double protection of the spillage of soil.	(i) Drainage measures are already incorporated and staggered stones are not required.  (ii) No additional Gabion Structures are required as existing Gabion structures are enough to meet the capacity.
10.	Spoil Bank Chainage:80+600 located at the 2 <sup>nd</sup> site after Chhingchhip Village	Same situation with most of the Spoil Bank	Kram Infracon Pvt. Ltd	Same as SI No. 9	(i) Drainage measures are already incorporated and staggered stones are not required.  (ii) No additional Gabion Structures are required as existing Gabion structures are enough to meet the capacity.
11	Spoil Bank Chainage:82+450 located at the 3 <sup>rd</sup> site after Chhingchhip Village	This is abandoned SB.	Kram Infracon Pvt. Ltd	As the site appears suitable for dumping of the road cuttings, disturbance of the nearby environment was found less compared to other SBs and no further treatment is required the joint inspection team.	No action required as per the Committee.
12.	Dumping site near Chhiahtlang link road	(i)Spillage of the dumped soil was found at this site. (ii) Plantation was going on while inspected.	Kram Infracon Pvt. Ltd	The contractor should prevent sliding of the dumped soil towards the downhill by constructing a suitable Gabion structure at this site.	Gabion Wall is constructed.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22

A handwritten signature in blue ink is written over a circular blue stamp. The stamp contains the text 'KRAM INFRACON PRIVATE' around its perimeter.

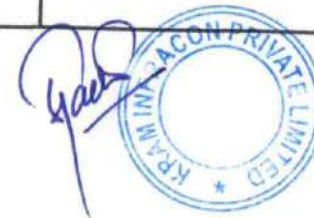
13	Chhiahtlang link road.	(i) This road was found one of the most important link road for cultivators of Chhiahtlang village. (ii) Blockage of the link road was found at this site. It was observed that blockage was due to spillage of the excavated soil from the road cutting activities.	Kram Infracon Pvt. Ltd	(i) Blockage of road should be cleared up immediately. (ii) Renovation of the road should be undertaken as quick as possible so as to make the road usable by vehicles of the cultivators.	(i) Blockage cleared. (ii) The Existing road is maintained.
14	Spoil Bank Chainage:86-H00 located at Tuial Ram, Chhiahtlang village area.	(i) Among the Spoil Bank located between Chhingchhip village and chhiahtlang village, this SB is the biggest one. (ii) Spillage and sliding of the dumped soil were found at this site. One perennial stream flows at the bottom of this site which connects to Tuikum River which is the main source of public water supply for Serchhip Town.	Kram Infracon PvtLtd	(i) Stabilization and vegetative measures should be carried out. (ii) Proper drainage with staggered steps has to be constructed at both sides.	(i) Stabilization and vegetative measures is already carried out. (ii) Drainage measures are already incorporated and staggered stones are not required.
15	Spoil Bank Chainage:87+-450 located on Tuial Ram, Chhiahtlang village aron.	Spillage of soil occurred at this site.	Kram Infracon Pvt. Ltd	(i) Benching and stabilization should be carried out at this site to prevent sliding of the dumped soil. (ii) Vegetative measures should also be undertaken.	(i) Benching and Stabilisation is done. (ii) Vegetative measures are undertaken.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22



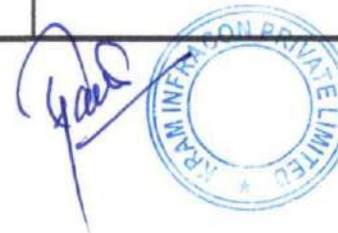
16.	Spoil Bank Chainage:87+800 located at Junction of Darzika Road, Chhiathlang Village.	The site was found suitable for the Spoil Bank.	Kram Infracon Pvt. Ltd	Drainage treatment shall be done in this SB	Drainage measures are already done at this Spoil Bank
17	Dumping site at Chhimveng, Chhiahtlang	Dumping of the road cuttings likely to destroy public water tank and pipeline at this site which was one of the important water sources for the nearby villagers especially during the dry season.	Kram Infracon Pvt. Ltd	(i) No more Dumping of excavated soil should be carried out at this site. (ii) Retaining wall should be constructed so as to prevent huge sliding of the clumped soil towards the public tanky.	(i) Dumping not carried out. (ii) The side slopes are made stable through the breast wall and on valley side retaining walls are constructed.
18.	Spoil Bank Chainage: 106+500 located at Seliam kawn chhak, Dinthar veng VC area, Serchhip	Spillage of the dumped soil was found at this site which was reported to disturb agricultural land (wet cultivation) located on the banks of Mat river.	Kram Infracon Pvt. Ltd	Three additional (3) nos of check dam should be constructed at this location to avoid massive spillage of soil especially during heavy rainfall.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.
19	Dumping site at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip.	This is a dumping site of the road cuttings where sling of the dumped soil was found.	Kram Infracon Pvt. Ltd	One no of additional check dam should be constructed at this site so as to prevent sliding of the dumped soil.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22



20	Spoil Bank Chainage:109+500 located at Bawngchawm khaw hlui hnuai at Chhimveng VC area, Serchhip	• Discharge of the dumped soil was also found at this site. The spillage reaches to Mat River through perennial river flowing at the bottom of the SB. Some of the agricultural land (wet cultivation) located on the banks of Mat river were destroyed.	Kram Infracon Pvt. Ltd	Recommended to construct three (3) nos of additional check dam at this location to prevent spillage of soil to Mat River.	The Constructed Gabion wall is adequate to retain the earth and is as per design.No additional requirement.As on date, there are no damages in the Spoil Bank.
21	Spoil Bank Chainage: 110+300 located at Haipui Zau Thlen hma near LAD dumping site, Serchhip.	Gabion Structure already constructed by the contractor.	Kram Infracon Pvt. Ltd	As the dumped soil seems properly controlled, the joint inspection team has no comments for further treatment of the dumped soil at this site.	No action required as per the Committee.
22	Complaint Site near Vety Tuikhur at Haipui Zau Thlen lima near IAD dumping site, Serchhip.	(i) The retaining wall was found curved at this site. (ii) It was reported that complaint was already lodged to the office of the Deputy Commissioner, Serchhip and the action taken by DC office being awaited.	Kram Infracon Pvt. Ltd	The joint inspection team felt necessary to take immediate action	The Constructed Gabion wall is as per design.As on date, the Spoil Bank is stable.

Note: Report for M/s Kram Infracon Pvt Ltd. is from SI no.3 to 22



# Mizoram landslides: One more body recovered, death toll rises to 28

28 bodies recovered in Mizoram landslides, with 6 still missing; rescue operations ongoing; ex-gratia announced; houses, cemeteries damaged

Updated - May 30, 2024 06:56 pm IST Published - May 30, 2024 04:42 pm IST - Aizawl

PTI



Debris being cleared after landslides due to incessant rains in the aftermath of Cyclone Remal, in Aizawl, Mizoram, May 30, 2024. File | Photo Credit: PTI

One more body was recovered on May 30, taking the toll in multiple [landslides in Mizoram's Aizawl district](#) to 28, a police officer said.

Aizawl Superintendent of Police (SP) Rahool Alwal said that the body of a non-local resident was recovered from the debris of a landslide at Hlimen on the southern outskirts of Aizawl at 11 a.m. on May 30.

According to the SP, six people, including a six-month old baby, are believed to be still missing.

Although District officials and Police stated the death toll to be 29 on May 29, they later made rectifications and said it was 27 on May 29 and expressed apologies citing that wrong information was mistakenly given from Aibawk village, where search for two missing persons is still underway, due to poor mobile network.

Officials said that 15 bodies have been recovered from a massive landslide at a stone quarry in Melthum area and six from Hlimen, both on the southern outskirts of Aizawl, two persons died in Falkawn village about 15 km from Aizawl and one each in Lungsei and Kelsih villages in Aizawl district died when houses were swept away by landslides.

**Also read:**[What causes landslides? Can we predict them to save lives?](#)

Three minors and seven non-local residents from Jharkhand and Assam were among the 28 victims, they said.

Aizawl's Deputy Commissioner Nazuk Kumar told *PTI* that rescue and search operations began on May 29 morning in Melthum, Hlimen and Aibawk areas for the third day.

She said that teams of the National Disaster Response Force (NDRF), State Disaster Response Force (SDRF), Police, Fire Department and Quick Response Team (QRT) have been deployed for the operations.

They are assisted by volunteers of the Young Mizo Association(YMA), she said.

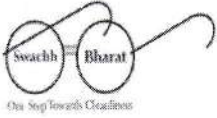
Mizoram Chief Minister Lalduhoma announced ₹4 lakh ex-gratia for the families of those killed in landslides and other calamities caused by rain in other parts of the State.

He said the Government has earmarked ₹15 crore to tackle disasters triggered by rain, which occurred as an after-effect of Cyclone Remal.

According to the State Disaster Management and Rehabilitation Department, more than 120 houses, schools and churches have been either damaged or collapsed due to the recent rain, storm and landslides, which occurred as an impact of cyclone Remal that hit Bangladesh and West Bengal on May 27.

In Aizawl town, some cemeteries at Republic Veng, Kanan Veng, Luangmual and Kulikawn have also been swept away by landslides, and over 200 graves were damaged, it said.

About 48 houses have also been submerged by water due to the flooding of Tlawng river at Sairang village about 21 km from Aizawl, the Department said.



**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No. B.22019/17/2019-FC/PCCF/139

Dated Aizawl the 3<sup>rd</sup> Oct, 2020

To,

✓ General Manager (Project),  
 NHIDCL, BO-Aizawl,  
 SIRD & PR Campus,  
 Durtlang Leitan, Mizoram -796025

**Subj :** **Diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & geo-metric improvement from Km 8.00 to km 380.00 in the state of Mizoram ( PACKAGE-2)- Addl Reserve Forest area by NHIDCL-Reg.**

**Ref:** **No.3-MZ C 007/2020-SHI/441-442 dt. 4.09.2020**

Sir,

Please find enclosed herewith copy of Ministry's letter **No.3-MZ C 007/2020-SHI/441-442 dt. 4.09.2020** granting '**In-Principle Approval**' for diversion of 0.78 ha of forest land for widening & upgradation of NH-54 to 2-lane & geometric improvement from 8.00 km o km 380.00 in the state of Mizoram.

In this connection, necessary action has to be taken from your end for compliance of all the conditions stipulated in the In-principle approval. Further, the compliance report of the IPA has to be submitted to this office for onward submission to the Ministry of EF & CC by showing stipulation of In-principle Approval on half of the letter (serially & vertically) and compliance made against each of the condition stipulated showing in the rest half of the letter as below -

S.No	Conditions imposed by MoEFCC, Regional Office	Action to be taken
1.	Legal status of the forest land shall remain unchanged	Legal status of the land shall remain forest land.
2	Forest land will be handed over only after required non-forest land for the project is handed over to the user agency	To be noted by UA
3	The compensatory afforestation shall be taken up by the Forest Department over 2.0 ha identified at Khawten Tlang, Suangpuilawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.	Action will be taken by the State Forest Department
4	The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under section 4 or Section 29 of the Indian Forest Act, 1927. <u>Working permission shall not be issued till mutation of the non-forest land for CA to Forest Department is done.</u> The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.	The CA land transferred and mutated in favour of the State Forest Department by the Land Revenue & Settlement Department of Mizoram vide No. K.12011/8/2019-REV/ Dt 5.11.2019 has to be declared as RF / PF under section 4 or Section 29 of the Indian Forest Act, 1927 . SFD take necessary action for declaring the mutated area as Reserve Forest from the concerned Authorities

5	The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the state through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	The User Agency has to deposit <b>Rs. - 1,31,960 /-</b> towards Compensatory Afforestation as per the CA scheme prepared at current wage rate . Estimate enclosed herewith at <b>Annexure-I</b>
6	The State Govt shall charge the Net Present Value for the 0.78 ha forest area to be diverted under the proposal from the User Agency as per the judgement of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-F C dated 05.02.2009. The requisite funds shall be transferred through e-portal.	The User Agency has to deposit <b>Rs. 5,69,400/-</b> towards NPV of the diverted forest land as per estimate enclosed at <b>Annexure-II</b>
7	Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect	The user agency has to furnish an undertaking (in separate sheet) to this effect
8	All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred / deposited to Compensatory Afforestation Fund of Mizoram State only through e-portal mode.	The User Agency has to deposit fund of <b>Rs. 2,09,469/-</b> for Avenue plantation at as per the estimate enclosed at <b>Annexure-III</b>  <u>All the funds i.e Fund for CA, NPV &amp; Avenue Plantation amounting to Rs. 9,10,829/- has to be transferred/deposited to Compensatory afforestation fund of Mizoram state only through e-portal mode with intimation to this office.</u>
9	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer	The User Agency as per the directions of DFO, Lunglei shall demarcate the boundary of the diverted forest land on ground at the project cost.  Action taken/Compliance report shall be submitted by DFO, Lunglei after action is taken in this regard  The user agency may also furnish an undertaking (in separate sheet) to this effect.
10	The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.	Fund for extraction of project affected trees already deposited by the User Agency to State CAMPA.  Fund shall be released to DFO, Lunglei shortly for tree harvesting as per guidelines of the Forest Conservation Act-1980

11	The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.	<p>Shall be complied with by User Agency in consultation with DFO, Lunglei.</p> <p>Action taken/Compliance report shall be submitted by DFO, Lunglei after action is taken in this regard.</p> <p>The user agency has to furnish an undertaking (in separate sheet) to this effect</p>
12	The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.	<p>DFO, Lunglei shall ensure that the UA restricted the felling of trees to minimum number in the diverted forest land and trees shall be felled. Action taken/Compliance report shall be submitted by DFO, Lunglei in this regard</p> <p>The user agency has to furnish an undertaking (in separate sheet) that they shall restrict the felling of trees to minimum number in the diverted forest land</p>
13	The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector	Not applicable
14	User Agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.	<p>The User Agency has to raise strip plantation as per IRC norms as stated. The UA may consult concerned DFO, Lunglei in this regard for taking necessary action.</p> <p>The user agency has to furnish an undertaking (in separate sheet) to this effect</p>
15	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas / Forests Areas.	<p>To be complied by the UA. DFO, Lunglei must ensure the compliance of this condition by UA.</p> <p>The user agency has to furnish an undertaking (in separate sheet) to this effect</p>
16	The user agency shall provide suitable under / over pass in Protected Areas /Forest Area, as per recommendations of CWLW /NBWL/REC	<p>To be complied by the UA in consultation with CWLW, Mizoram.</p> <p>The user agency has to furnish an undertaking (in separate sheet) to this effect</p>
17	The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.	Not applicable
18.	The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.	To be strictly complied by the UA. Undertaking in this regard maybe submitted by the UA
19	No labour camp shall be established on the forest land.	To be strictly complied by the UA. DFO, Lunglei must ensure the compliance of this condition by UA. Undertaking in this regard maybe submitted by the UA

20	Sufficient quantity of firewood, preferable the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.	To be complied by the UA. DFO, Lunglei must ensure the compliance of this condition by UA . Undertaking in this regard maybe submitted by the UA
21	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	Shall be complied with by User Agency in consultation with DFO, Lunglei.  Action taken/Compliance report shall be submitted by DFO, Lunglei after action taken in this regard. The user agency has to furnish an undertaking (in separate sheet) to this effect
22	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	To be complied by the UA. DFO, Lunglei must ensure the compliance of this condition by UA . Undertaking in this regard maybe submitted by the UA
23	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	To be noted by UA
24	The forest land shall not be used for any purpose other than that specified in the project proposal	To be noted by UA.
25.	The forest land proposed to be diverted shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.	To be complied by the UA. Undertaking in this regard maybe submitted by the UA (in separate sheet)
26	The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land , if necessary.	To be complied by the UA if stone, river sand, river boulder is to be extracted from forest land. The user agency has to furnish an undertaking (in separate sheet) to this effect
27	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F.No. 11-42/2017-FC dt. 29/01/2018.	To be noted by UA. Undertaking in this regard maybe submitted by the UA (in separate sheet)
28	As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.	To be noted by UA
29	Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forests & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.	The user agency has to furnish an undertaking (in separate sheet) to this effect
30	The compliance report shall be uploaded on e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> )	Shall be done by the State Forest Deptt. after receipt of compliance report from the User Agency

Kindly note that commencement of work within the proposed area before deposit/transfer of all Compensatory levies and submission of compliance report imposed in the In-principle approval by the User Agency attracts the provision of FC Act, 1980 for which penal measures will be insisted upon the UA. *Final Approval* will be issued by the Central Government only after receipt of full compliance report on fulfillment of the conditions stipulated in the In-principle Approval.

**Encl : As above**

Yours faithfully,



(LIANDAWLA)  
Principal Chief Conservator of Forests  
& Nodal Officer (FC)

**Copy to :**

1. Principal Secretary to the Govt. of Mizoram, EF & CC Department for information.
2. Conservator of Forests, Southern Circle for information & necessary action.
3. DFO, Lunglei Forest Division for information with request to take necessary action as per condition No.9-10, 15 & 19-22 of the IPA and submit report at the earliest.

Principal Chief Conservator of Forests  
& Nodal Officer (FC)

**DETAILED COMPENSATORY AFFORESTATION SCHEME**

1. Model of afforestation: Artificial Regeneration
2. Species proposed to be Planted : *Bischofia javanica*  
*Michelia champaca*  
*Terminalia myriocarpa*  
*Ligustrum robustum*  
*Toona ciliata*  
*Messua ferrea*
3. Implementing Agency: Environment, Forests & Climate Change Department, Mizoram
4. Time scheduled : Advanced work and creation of plantation and maintenance upto 8<sup>th</sup> years

**ANALYSIS OF PER HA RATE FOR VARIOUS WORK ITEMS UNDER COMPENSATORY AFFORESTATION TO BE TAKEN UP UNDER FOREST (CONSERVATION) ACT, 1980***(Rs. 380/- per manday)**(1100 plants per ha)*

Sl.N	Item of work	Manday required (in No.)	Labour Component (in Rs)	Material Component (in Rs)	Cost/Ha (in Rs)
1	2	3	4	5	6
1	<b>Advance works including nursery</b>				
	(a) Survey and demarcation including mapping	3	1140		1140
	(b) Area preparation by cutting grasses & shrubs	20	7600		7600
	(c) Fire line cutting, burning and maintenance	6	2280		2280
	(d) Clearance of site for nursery, preparation of nursery bed, filling of poly-bags, manuring, shed erection	20	7600		7600
	(e) Cost of seeds, poly-bags, implements etc	0		1890	1890
	(f) Treatment and sowing of seeds	5	1900		1900
	(g) Weeding & watering	11	4180		4180
	<b>Sub Total</b>	<b>65</b>	<b>24700</b>	<b>1890</b>	<b>26590</b>
2	<b>Creation of plantation</b>				
	a) Site preparation, alignment, preparation of stakes, digging of pits, preparation of planting materials, carriage to planting site, planting/sowing, construction of camp shed, inspection path, signboard and other misc. works	25	9500		9500
	(b) Weeding 3 times including vacancy filling and watch & ward	67	25460		25460
	(c) Fire protection measures like fire line cutting, engagement of fire watchers	3	1140		1140
	<b>Sub Total</b>	<b>95</b>	<b>36100</b>		<b>36100</b>



3 Maintenance of Plantation				
<i>(i) Maintenance after 1st year</i>				
(a) Weeding 3 times + vacancy filling (10+9+5)	24	9120		9120
(b) Fire protection measures	3	1140		1140
<b>Sub Total</b>	<b>27</b>	<b>10260</b>		<b>10260</b>
<i>(ii) Maintenance after 2 years</i>				
(a) Weeding 2 times (10+5)	15	5700		5700
(b) Fire protection measures	3	1140		1140
Add 25% for anticipated revision of wage rate				1710
<b>Sub Total</b>		<b>6840</b>		<b>8550</b>
<i>(iii) Maintenance after 3 years</i>				
(a) Weeding 2 times (8+5)	13	4940		4940
(b) Fire protection measures	3	1140		1140
Add 25% for anticipated revision of wage rate				1520
<b>Sub Total</b>				<b>7600</b>
<i>(iv) Maintenance after 4 years</i>				
(a) Weeding 2 times (8+5)	13	4940		4940
(b) Fire protection measures	3	1140		1140
Add 50% for anticipated revision of wage rate				3040
<b>Sub Total</b>				<b>9120</b>
<i>(v) Maintenance after 5 years</i>				
(a) Weeding/tending	12	4560		4560
(b) Fire protection measures	2	760		760
Add 50% for anticipated revision of wage rate				2660
<b>Sub Total</b>				<b>7980</b>
<i>(vi) Maintenance after 6 years</i>				
(a) Weeding/tending	12	4560		4560
(b) Fire protection measures	2	760		760
Add 75% for anticipated revision of wage rate				3990
<b>Sub Total</b>				<b>9310</b>
<i>(vii) Maintenance after 7 years</i>				
(a) Weeding/tending	10	3800		3800
(b) Fire protection measures	2	760		760
Add 75% for anticipated revision of wage rate				3420
<b>Sub Total</b>				<b>7980</b>
<i>(viii) Maintenance after 8 years</i>				
(a) Weeding/tending	10	3800		3800
(b) Fire protection measures	2	760		760
Add 100% for anticipated revision of wage rate				4560
<b>Sub Total</b>				<b>9120</b>
<b>Total of Plantation Cost</b>	<b>289</b>		<b>1890</b>	<b>132610</b>



4	Soil & Moisture Conservation measures including construction of check dams, gully plugging, contour trenching, water harvesting structures etc. whatever necessary within the project area (15% of plantation cost)				14120
5	Fencing (5% of plantation cost)				6631
6	Monitoring & Evaluation (2% of plantation cost)				2558
7	Overheads (10% of plantation cost)				13261
<b>Grand Total :</b>					<b>169180</b>

**Resultant cost of CA for Widening of NH-54 to 2-lane (PACKAGE-2)- Addl. RF area  
(0.78 x 169180) = Rs. 1,31,960/-**

*(Rupees one lakh thirty one thousand nine hundred sixty) only*

Prepared by

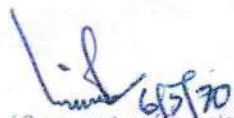


**(LALRAMMAWTI SAILO)**  
Divisional Forest Officer  
Lunglei Forest Division

Divisional Forest Officer  
Lunglei Forest Division  
Lunglei - Mizoram



*Technically approved*



Principal Chief Conservator of Forests (CAMPA)  
Mizoram : Aizawl

**NPV CALCULATION**

**Widening & Up-gradation of NH-54 to 2-lane & geo-metric improvement in the state of Mizoram ( Package-2) - Additional reserve forest area**

Sl. No.	Area of forest land proposed to be diverted	0.78 ha
1	Eco-class of the forest land to be diverted	Class - I
2	Vegetation density	0.00 - 0.4 Open Forest
3	Rate per Eco-class of the forest area	Rs. 7,30,000/-
4	Resultant cost of Net Present Value	Rs. 5,69,400/-

**Total amount of NPV payable for 0.78 ha of forest land :Rs. 5,69,400/-**

*(Rupees five lakh, sixty nine thousand four hundred) only*

Prepared by -

Seal  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei : Mizoram

*(Signature)*  
**(LALRAMMAWII SAILO)**  
Divisional Forest Officer,  
Lunglei Forest Division, Mizoram

Seal  
Divisional Forest Officer  
Lunglei Forest Division  
Lunglei : Mizoram



*(Signature)*  
Principal Chief Conservator of Forests (CAMPA)  
Mizoram : Aizawl

**ESTIMATE FOR CARRYING OUT AVENUE PLANTATION ALONG NH-54 ROAD,  
PACKAGE-II (ADDL. RESERVED FOREST AREA)**

1. Project Name : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded)(Package-2)
2. Species proposed to be Planted : *Delonix regia*  
*Messua ferrea*  
*Artocarpus heterophyllus*  
*Mangifera indica*  
*Azadirachta indica*  
*Ligustrum robustum*  
*Bischofia javanica*
3. Implementing Agency : Environment, Forests & Climate Change Department, Mizoram
4. Time scheduled : Advanced work ,creation of plantation and maintenance upto 6 years

(Rs. 380 /- per manday)

(1000 plants per 3 km which is taken as 1 hectare)

(Spacing 3X3 m)

Sl. No.	Item of works	Mandays required (in No.)	Labour component (in Rs.)	Material component (in Rs)	Total cost per Hectare (in Rs)
1	2	3	4	5	6
	<b>Advance Works including Nursery.</b>				
	(a) Survey and demarcation nursery site and planting site	12	4560	-	4560
	(b) Preparation of nursery bed, shed erection with netlon	20	7600	-	7600
	(c) Cost of seed	-	-	2700	2700
1.	(d) Cost of materials like poly bags, netlon and fertilizers etc	-	-	8100	8100
	(e) Pre-treatment of seeds including cost of fungicides, fumigants, soil sterilants, etc	17	6460	-	6460
	(f) Sowing of seeds and weeding, watering	16	6080	-	6080
	(g) Fire protection	5	1900	-	1900
	<b>Sub-Total</b>	<b>70</b>	<b>26600</b>	<b>10800</b>	<b>37400</b>
	<b>Creation of plantation</b>				
	(a) Alignment, preparation of stakes, digging of pits, preparation of planting materials, carriage to planting sites, planting/sowing, construction of camp sheds, inspection parts, signboards and other misc. works	40	15200	-	15200
2.	(b) Weeding 4 times including vacancy filling (30+20+20+20)	90	34200	-	34200
	(c) Fire protection measures and ward and watch(5+5)	10	3800	-	3800
	(d) Manuring & Watering	10	3800	-	3800
	(e) Cost of manures/fertilizers			5400	5400
	(f) Fencing /tree guard (Local materials) including subsequent maintenance.	-	-	37800	37800
	<b>Sub-Total</b>	<b>150</b>	<b>57000</b>	<b>43200</b>	<b>100200</b>
	<b>Maintenance of plantation</b>				
	<b>(I) Maintenance after one year</b>				
3	(a) Weeding 3 times including vacancy filling , manuring & watering (20+20+20+10)	70	26600		26600
	(b) Fire protection measures & watch and ward(5+5)	10	3800		3800
	(c) Cost of manures/fertilizers			5400	5400
	(d) Signboard and labeling etc	-	-	5400	5400

	<b>Sub-Total</b>	<b>80</b>	<b>30400</b>	<b>10800</b>	<b>41200</b>
<b>(II) Maintenance after two years</b>					
(a) Weeding 3 times vacancy filling , manuring & Watering (15+15+10+10)	50	19000	-	19000	
(b) Fire protection measures & watch and ward(5+5)	10	3800	-	3800	
(c) Cost of fertilizers/manures			5400	5400	
<b>Sub-Total</b>	<b>60</b>	<b>22800</b>	<b>5400</b>	<b>28200</b>	
<b>(III) Maintenance after three years</b>					
(a) Weeding 3 times vacancy filling , manuring & Watering (15+15+10+10)	50	19000	-	19000	
(b) Fire protection measures & watch and ward(5+5)	10	3800		3800	
(c) Cost of fertilizers/manures			5400	5400	
<b>Sub-Total</b>	<b>60</b>	<b>22800</b>	<b>5400</b>	<b>28200</b>	
<b>(IV) Maintenance after four years</b>					
(d) Weeding 3 times vacancy filling , manuring & Watering (15+15+10+10)	50	19000	-	19000	
(e) Fire protection measures & watch and ward(5+5)	10	3800	-	3800	
(f) Cost of fertilizers/manures			5400	5400	
<b>Sub-Total</b>	<b>60</b>	<b>22800</b>	<b>5400</b>	<b>28200</b>	
<b>(V) Maintenance after five years</b>					
(d) Weeding 3 times vacancy filling , manuring & Watering (15+15+10+10)	50	19000	-	19000	
(e) Fire protection measures & watch and ward(5+5)	10	3800		3800	
(f) Cost of fertilizers/manures			5400	5400	
<b>Sub-Total</b>	<b>60</b>	<b>22800</b>	<b>5400</b>	<b>28200</b>	
<b>(VI) Maintenance after six years</b>					
(g) Weeding 3 times vacancy filling , manuring & Watering (15+15+10+10)	50	19000	-	19000	
(h) Fire protection measures & watch and ward(5+5)	10	3800		3800	
(i) Cost of fertilizers/manures			5400	5400	
<b>Sub-Total</b>	<b>60</b>	<b>22800</b>	<b>5400</b>	<b>28200</b>	
<b>Grand Total</b>	<b>600</b>	<b>228000</b>	<b>91800</b>	<b>319800</b>	

Length of the proposed road for diversion of forest land for **Widening of NH-54 ( Package-II) – Addl. reserved forest area = 1.965 km** (For 3 x 3m spacing, 1000 plants could be planted on 3 kms)

Component wise breakup			
S.no	Component	Forest Land(ha.)	Length of forest land (in kms)
1	Road Ch. Km 218.120 to 218.725	0.2	0.605
2	Road Ch. Km 218.725 to 219.565	0.58	1.36
<b>TOTAL</b>		<b>0.48</b>	<b>1.965</b>

Cost of raising Avenue Plantation along 1.965 km =  $1.965 \text{ km} \times 319800 = \text{Rs. } 2,09,469/-$

3

Prepared by-



(PC LALTANPUIA)

Dy. Conservator of Forests,  
Forest Conservation & CAMPA



Principal Chief Conservator of Forests (CAMPA)  
Mizoram : Aizawl

**GOVERNMENT OF MIZORAM**  
**ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT**

No.G.20015/2/2020 - FST

Dated Aizawl, the 7<sup>th</sup> Oct, 2020

From,

LIANDAWLA,  
 Principal Secretary,  
 Environment, Forests & Climate Change Department.

To,

Dy. Inspector General of Forests (C),  
 Ministry of Environment, Forest and Climate Change,  
 North Eastern Regional Office,  
 Law-U-Sib, Lumbatngen,  
 Near MTC Workshop, Shillong-793021.  
 Email : [ro.nez.shil@gmail.com](mailto:ro.nez.shil@gmail.com) & [moefro.shillong@gov.in](mailto:moefro.shillong@gov.in)

**Subject : Proposal for diversion of 0.78 hectare of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (Package-2) Addl. RF Forest area - regarding.**

Ref: 1. No.3 MZ C 008/2020-SHI/158-59 dt.12.05.2020.  
 2. No.B.22019/16/2019-FC/PCCF/110 dt.16.07.2020.

Case No : **FP/MZ/ROAD/41893/2019.**

Sir,

With reference to the letters mentioned above, I am directed to send herewith the following documents in connection to the proposal for diversion of 0.78 hectare of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (Package-2) Addl. RF Forest area, for favour of granting In-principle Approval:

1. The forwarding letter of the State Govt. as per the prescribed format of the Ministry - Annexure-A.
2. To clarify whether identified spoil banks are included in the proposed diversion as its location are found to be in the forest areas as per the DSS, if in forest area, forest clearance of these locations is to be applied for under the Forest Conservation Act, 1980 - Annexure-B.
3. To submit the muck dumping plan specifying quantity of earth cutting, earth filling and capacity of muck dumping area - Annexure - B.

P/B OF PCCF  
 Receipt No. 4777  
 Date 8.10.20

Cont..2/-

FC cell  
 for record

*[Handwritten signature]*

-2-

4. The undertaking certificate for payment of Addl. NPV from the user agency – Annexure – C.
5. Soft copy of CA area enclosed in CD.

Encl :- As stated.

  
(LIANDAWLA)

Principal Secretary,  
Environment, Forests & Climate Change Department,  
Government of Mizoram.

No.G.20015/2/2020 - FST

Dated Aizawl, the 7<sup>th</sup> Oct, 2020

Copy to :-

✓ The Principal Chief Conservator of Forests & Nodal Officer (FC) for information and necessary action.

  
07/10/20

(H.C.ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department  
Ph :- (0389) 2335237 (0)



Government of India

Ministry of Environment, Forest & Climate Change,

North Eastern Regional Office,

Law-U-Sib Lumbatngen,

Near MTC Workshop, Shillong-793021,

टेली/Tel(0364)-253-7609,7340/7395/7278,

ईमेल/Email-ro.nez.shil@gmail.com/moefshil\_09@rediffmail.com

भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग

लॉउ सीब लुम्बतंगेन

एम् टी सी के पास, शिलांग -७९३०२१

क्स/Fax -0364- 2536041/2536983

No. 3-MZ C 007/2020-SHI /491-42

4<sup>th</sup> September, 2020

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department  
Aizawl-796001.

Sub : Diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package - 2) - Additional Reserve forest area by NHIDCL.

Sir,

This has reference to the State Govt letter No.B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even no. dated 24.07.2020 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

2. After careful examination of the proposal of the State Government, *In-principle / Stage-I* approval of the Central Government is hereby granted for diversion of 0.78 ha of forest land for Widening & Up-gradation of NH-54 to 2-lane & Geometric improvement from Km 8.00 to Km 380.00 in the state of Mizoram (Package -2) - Additional Reserve forest area by NHIDCL, subject to the following conditions:

- (1) Legal status of the forest land shall remain unchanged.
- (2) Forest land will be handed over only after required non-forest land for the project is handed over to the user agency.
- (3) The compensatory afforestation shall be taken up by the Forest Department over 2.0 ha identified at Khawten Tlang, Suangpuilawn, Darlawn Forest Division at the cost of the user agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
- (4) The proposed non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department and shall be declared RF / PF under Section 4 or Section 29 of the Indian Forest Act, 1972. Working permission shall not be issued till transfer and mutation of the non-forest land for C.A to Forest Department is done. The Nodal Officer shall report compliance prior to submission of compliance report to In-principle approval.

91c

- (5) The cost of the compensatory afforestation at the prevailing wages as per the compensatory afforestation scheme shall be deposited in the Compensatory Afforestation Fund of the State through e-portal. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- (6) The State Govt shall charge the Net Present Value for the 0.78 ha forest area to be diverted under the proposal from the User Agency as per the Judgment of the Hon'ble Supreme Court of India dated 30.10.2002, 01.08.2003, 28.03.2008, 24.04.2008 & 09.05.2008 in IA No.566 in WP (C) No.202/1995 and as per the guideline issued by this Ministry vide letter No. 5-2/2006-FC dated 03.10.2006 No. 5-3/2007-FC dated 05.02.2009. The requisite funds shall be transferred through through e-portal.
- (7) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Govt from the User Agency. The user agency shall furnish an undertaking to this effect.
- (8) All the funds received from the User Agency under the project towards compensatory levies (CA, NPV, Avenue plantation, etc) shall be transferred/deposited to Compensatory Afforestation Fund of the State only through e-portal mode.
- (9) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (10) The expenditure like felling, logging and transportation of project affected trees should be collected from the user agency at the rates approved by the State Govt and deposited with the DFO concerned for utilization immediately following the diversion of the forest land.
- (11) The expenditure like boundary walls, stone pillars, and demarcation charges cost of damage of trees the fund on these accounts should be deposited with DFO concerned.
- (12) The user agency shall restrict the felling of trees to minimum number in the diverted forest land and trees shall be felled under strict supervision of State Forest Department Forest and the cost of the felling of trees shall be deposited by the user agency with the State Forest Department.
- (13) The complete compliance to the Forest Right Act, 2006 shall be ensured by way of prescribed certificate from the concerned District collector.
- (14) User agency shall raise strip plantation on both sides and central verge of the road as per IRC norms.
- (15) Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas .
- (16)The user agency shall provide suitable under / over pass in Protected Areas / Forest Area, wherever applicable, as per recommendations of CWLW / NBWL / REC.
- (17) The User Agency shall obtain Environment Clearance as per the project provisions of the Environment (Protection) Act, 1986, if required under the said Act.
- (18) The lay out plan of the proposal shall not be changed without the prior approval of the Central Government.
- (19) No labour camp shall be established on the forest land.
- (20) Sufficient quantity of firewood, preferably the alternate fuel, shall be provided by the user agency to the labourers after purchasing the same from the State Forest Department or the Forest development Corporation or any other legal source of alternate fuel.
- (21) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.

- (22) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (23) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (24) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (25) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of Govt of India.
- (26) The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for stone, river sand, river boulders in forest land, if necessary.
- (27) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
- (28) As per Ministry's letter No. 11-30/96-FC(Pt) dt. 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5 (five) years, the in-principle approval would summarily be revoked considering that the user agency is no longer interested in the project.
- (29) Any other conditions that the North Eastern Regional Office, Ministry of Environment, Forest & Climate Change may be stipulated from time to time in the interest of conservation, protection and development of forests & Wildlife.
- (30) The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).
3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval orders approving the diversion of forest land are issued by the Central Government.

भवदीय,

(W.I. Yatbon)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

Copy to:

1. The Principal Chief Conservator of Forests & Nodal Officer (FCA), Government of Mizoram, Environment, Forests & Climate Change Department, Aizawl.

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests(C)

०१

**FORM - A**

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for  
Diversion of fresh forest area

**PART - I**

(To be filled up by User Agency)

**A. General Details****A-1. Project Details**

(i). **Proposal No. :** FP/MZ/ROAD/41893/2019

(ii). **Name of Project for which Forest Land is required :** Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid

(iv). **State :** Mizoram

(v). **Category of the Proposal :** Road

(vi). **Shape of forest land proposed to be diverted :** Linear

(vii). **Estimated cost of the Project(Rupees in lacs) :** 616759

(viii). **Area of forest land proposed for diversion(in ha.):** 0.78

(ix). **Non-forest land required for this project(in ha.):** 270.73

(x). **Total period for which the forest land is proposed to be diverted(in years):** 99

**A-2. Details of User Agency**

(i). **Name :** NHIDCL

(ii). **Address1 :** NHIDCL OFFICE,EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWL

(iii). **Address2 :** NIL

(iv). **State :** Mizoram

- (v). District : Aizawl
- (vi). Pin : 796005
- (vii). Landmark : NEAR PLAYGROUND
- (viii). Email address : aizawl.nhidcl@gmail.com
- (ix). Landline Telephone No. : 11-23461603
- (x). Fax No. : 11-
- (xi). Mobile No. : 9414370651
- (xii). Website (if any) : www.nhidcl.com
- (xiii). Legal status of User Agency : Central PSU

#### A-3. Details of Person Making Application


- (i). First Name: SUNIL
- (ii). Middle Name: NIL
- (iii). Last Name: KUMAR
- (iv). Gender: Male
- (v). Designation: DGM
- (vi). Address 1: NHIDCL OFFICE, Project Monitoring Unit-Seling, Mizoram
- (vii). Address 2: NIL
- (viii). State: Mizoram
- (ix). District: Aizawl
- (x). Tehsil: NIL
- (xi). Pin: 796015
- (xii). Landmark: SIRD Building

(xiii). Email Address: pmu.seling@nhidcl.com

(xiv). Landline Telephone No.: 389-2950166

(xv). Fax No.: NIL

(xvi). Mobile No.: 9233071767

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

## B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

Proposal Submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
1	Approved	FP/MZ/ROAD/23965/2017	No. 3-MZ C 076/2017- SHI/830- 831	11.61	0	18 May 2018	20 Aug 2019
<b>Total</b>				<b>11.61</b>	<b>0</b>		

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Lunglei	0.78	270.73
Total		0.78	270.73

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Lunglei	0.78	270.73
Total		0.78	270.73

B-2.3 Village wise breakup









Villages wise breakup			

S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Zobawk (Tlawngnar)	0.2	52.08
2	Lungpuizawl (Tlawngnar)	0.58	1.94
<b>Total</b>		<b>0.78</b>	<b>54.02</b>


## B-2.4 Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Road Ch. Km 218.120 to 218.725	0.2	52.08
2	Road Ch. Km 218.725 to 219.565	0.58	1.94
<b>Total</b>		<b>0.78</b>	<b>54.02</b>

C. Maps of forest land proposed to be diverted

Division 1. : Lunglei			
(i). Area of forest land proposed to be diverted(in ha.) : 0.78			
(ii). Nature of the Project: Linear			
(b). No. of Segments : Six			
Segment wise details			
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).	
1.	0.01		<a href="#">View File</a>
2.	0.19		<a href="#">View File</a>
3.	0.1		<a href="#">View File</a>
4.	0.27		<a href="#">View File</a>
5.	0.18		<a href="#">View File</a>
6.	0.02		<a href="#">View File</a>
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

(ii). Whether a copy of map indicating location of alternative examine is required to be provided: No

(a). Reason for not providing such map: NIL

#### E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 50

(iii). Temporary Employment(Number of person-days): 25000

#### F. Displacement of People due to the Project, if any.

(i). Whether Project involves displacement?: No

#### G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

#### H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986?: No

#### I. Status of Wildelife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone?: No

#### J. Applicability of special provisions governing Scheduled Areas

(i).Whether the Project or a part thereof is located in a Scheduled Area?: Yes

#### K. Status of settlement of rights under the Forest Rights Act,2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed?: No














#### L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: Not Applicable

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted?: Not Applicable

(iii) . Reason for not providing Non-Forest Land: Not Applicable

#### Additional information Details

Documents		
S.No	Documents	Remarks
1		Block Map of Lunglei district
2		Permission for Splitting Package
3		Justification
4		Technical Report
5		Undertaking for NPV
6		Undertaking for Survey using Total Station
7		GPS Cordinates of Proposed Road
8		Muck Disposal Plan
9		Propose and existing row and total legnth of Road
10		GPS Cordinates and location of start and point
11		Letter to dc for FRA
12		Undertaking for CA
13		Typical Cross section of Road
14		Diagrammatic Sketch of Road
15		Submission of EDS in Hardcopy in 3 sets to PCCF, E&F Dept. Govt. of Mizoram

**PART-II**

(To be filled by the concerned Deputy Conservator of Forest)

State Serial No. of proposal : MZ-06/2019

## 1. Location of the project/Scheme : Mizoram

(i)

State / Union Territory : Mizoram

(ii)

District : Lunglei

(iii)

Forest Division : Lunglei

(iv)

Area of forest land proposed for diversion (in ha.) : 0.78

(v)

Category of the Proposal: Road

## 2. Legal status of forest land proposed for diversion

S. No.	Division	Forest Land(ha.)	Legal Status
1	Lunglei	0.78	Reserved Forest
Total		0.78	

Division 1. : Lunglei

## 3. District wise area to be diverted in the division

S. No.	District	Area(in ha.)
NIL		

## 4. Details of Vegetation available in the forest land proposed for diversion

(i)

Density of vegetation

S. No.	Area(in ha.)	Density	Eco-Class
1	0.78	0.4	Eco 1
Total.	0.78		

## (ii) Species-wise local/scientific names and girth-wise enumeration of trees at FRL

S. No.	Scientific Name	Local Name	(0-30)cm.	(31-60)cm.	(61-90)cm.	(91-120)cm.	(121-150)cm.	(>150)cm.
1	Albizia procera	Kangtek	1	1	0	0	0	0
2	Others	Bauhinia variegata/ Vaube	0	2	0	0	0	0
3	Others	Bombax insigne/Pang	0	1	1	0	0	0
4	Others	Castanopsis	0	0	0	1	0	0

		tribuloides/Thingsia						
5	Others	Cerasus cerasoides/Tlaizawng	0	0	0	1	0	0
6	Duabanga Grandiflora	Zuang	1	0	0	0	0	1
7	Others	Erythrina variegta/Fartuah	1	2	0	0	0	0
8	Eucalyptus	Eucalyptus	0	1	0	0	1	0
9	Gmelina Arborea	Thlanvawng	0	1	0	0	0	0
10	Greviia Robusta	Silver oak	0	1	0	0	0	1
11	Others	Kydia glaberescens/Thalteh	1	1	0	0	0	0
12	Others	Mallotus paniculatas/Hnahkhar	1	1	0	0	0	0
13	Others	Pinus kesiya/Far	1	2	2	0	0	0
14	Others	Schima wallichii/Khiang	2	2	1	1	1	0
15	Others	Ziziphus incurve/Hel	0	1	0	0	0	0
16	Others	Albizzia chinensis/ Vang	2	2	4	4	1	0
<b>Total</b>			<b>10</b>	<b>18</b>	<b>8</b>	<b>7</b>	<b>3</b>	<b>2</b>
<b>Sub Total (No of Trees.)</b>			<b>48</b>					

5. Working plan prescription for the forest land proposed for diversion : NIL

6. Brief note on vulnerability of the forest area to erosion :

Moderately vulnerable. Some of the areas are prone to landslides during rainy season.

7. Approximate distance of the proposed site for diversion from boundary of forest(in km.) : 0

8. Significance of the forest land proposed for diversion from wildlife point of view

- (i). Details of wildlife present in and around the forest land proposed for diversion : The proposed widening project is for the already existing Road which runs along the boundary of the Reserved forest on one side and the wildlife observed were Leopard cat, Wild Boar, Barking Deer, Civet, Red Jungle Fowl, etc.
- (ii). Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc. : No
- (iii). Whether the forest land proposed for diversion is located within eco-sensitive zone(ESZ) of the Protected Area notified under Wildlife(Protection) Act, 1972 (Note: In case, ESZ of a Protected Area is not notified, then, 10kms distance from boundary of the Protected Area should be treated as ESZ): No
- (iv). Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc., is located within 1 Km. from boundary of the forest land proposed for diversion : No
- (v). Whether any rare/endangered/unique species of flora and fauna found in the area : No

9.

Details of any protected archaeological/heritage site/defence establishment or any other important monument located in the area, if any

- (i). Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area : No

10. Comment as to the reasonability of the extent of the forest land proposed for diversion

- (i). Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project : Yes

11. Details of violation(s), if any ,committed

- (i). Whether any work in violation of the Act or guidelines issued under the Act has been carried out : No

12. Whether work in violation is still in progres(Yes/No) : NIL


13. Details of compensatory afforestation scheme

(i).

Patch wise details for Degraded Area (To be earmarked by DFO)

(i).

Total Financial Outlay for C.A(lacs): 131960

Patch Wise Details						
S.no	Patch No.	Area(ha.)	Name of PF/RF	Range	Compartment No	Uploaded KML file of patch
1	1	25.83	Others	Suangpuilawn	N/A	 <a href="#">View file</a>

(ii).


Copy of CA scheme details: 

(iii).

Scanned copy of the Geo-referenced map of the forest land proposed for C.A. prepared by using DGPS or

Total Station: 

(iv).

Copy of Survey of India Toposheet indicating boundary of forest land proposed for C.A.: 

(V). Copy of NOC from Competent Authority : 

Additional information Details




S. No.	Documents	Remarks
NIL		

14. District Profile

S.no	District Name	Geographical area of the district (in ha.)	Forest area of the district (in ha.)	Total forest area diverted since 1980 (in ha.)	No. of Approved Cases	Forest Land including penal C.A. (in ha.)	Progress of compensatory afforestation as on(date)	A) Forest land (in ha.)	B) Non-forest land (in ha.)
1	Lunglei	453600	354458	44.83	4	2.47	21/11/2019	2.47	43

15.




Site inspection report of the DFO/CCF/Nodal Officer highlighting important facts pertaining to the forest land

Division Name	Circle	Site inspected By	Whether site inspected	No. of times site visited	Site inspection report	Date of visit
Lunglei	Southern circle	DFO	Yes	One		01/11/2019
	Southern circle	CF	Yes	One		12/12/2019
		Nodal Officer	Yes	One		10/01/2020

**(Specific recommendation of the DFO/CCF/Nodal Officer with(Part II,III & Part IV))**

16.


**Specific recommendation of the DFO/CCF/Nodal Officer for acceptance or otherwise of the proposal with reason**

Division	Circle	Recommendation By	Recommendation	Reason	Letter	Whether CF agreed
Lunglei	Southern circle	DFO	Recommended	Widening and upgradation of NH 54 with paved shoulder and geometric improvement Package 2 km 12 5 km 2 50 Lunglei Division 0.78 Ha. Addl. RF area under Lunglei Forest Division in the State of Mizoram is an Essential development project for the State. The Portion of Reserved Forest land to be diverted along the line of Reserved alignment Widening is minimal covering 0.78 Ha. and there is no alternative option. Hence, recommended for approval.		
	Southern circle	CF	Recommended	Attached		Yes
		Nodal Officer	Recommended	Attached		

**Specific recommendation of the State Government(Part V)**


17.

Specific recommendation of the State Government for acceptance or otherwise of the proposal with reason ( Part V)

State	Recommendation By	Recommendation	Recommendation Date	Remarks	Signing Authority	Notification	Recommendation Letter
Mizoram	State Secretary	Recommended	28/01/2020		State Govt. Officer	No Data	

### Stage-I Clearance Report

17.

Regional Office	Recommendation By	MoEF File No.	Date of Stage-I Clearance	Clearance Letter
Shillong	Regional Office	3-MNC 007/2020-SHI	04/09/2020	

### 24. Stage-II Clearance Details

Proposal No.	Date of Stage-II Clearance	Proposal Status	Clearance Letter
FP/MZ/ROAD/41893/2019		Approved In-Principle	No Data

□

**TimeLine Details****Proposal received date at each stage of flow.****A. General Details**(i). **Proposal No.** : FP/MZ/ROAD/41893/2019(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be widened.(iv). **State** : Mizoram(v). **Category of the Project** : Road(vi). **Shape of forest land proposed to be diverted** : Linear(vii). **Area of forest land proposed for diversion(in ha.)**: 0.78**B. Time Line**

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Stage Approval
FP/MZ/ROAD/41893/2019	04/09/2019	16/09/2019	27/09/2019	30/09/2019	01/10/2019	Lunglei :07/10/2019	Southern circle 26/11/2019 (Lunglei)	Mizoram: 24/01/2020	04/09/2020 By :Regional Office	

**C. Essential Details Sought History.**

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
<p>Query raised by Regional Office (Shillong) on:<b>09/03/2020</b></p> <p>Replied by State Government(Mizoram) on:<b>26/05/2020</b></p> <p>Query raised by Regional Office (Shillong) on:<b>23/06/2020</b></p> <p>Replied by State Government(Mizoram) on:<b>31/07/2020</b></p> <p>Query raised by Regional Office (Shillong) on:<b>09/08/2020</b></p> <p>Replied by State Government(Mizoram) on:<b>14/10/2020</b></p>	<p>Query raised by State Government (Mizoram) on:<b>23/03/2020</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>26/05/2020</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>23/03/2020</b></p> <p>Replied by Circle(Southern circle) on:<b>26/05/2020</b></p>	<p>Query raised by Circle (Southern circle) on:<b>23/03/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>26/05/2020</b></p>	<p>Query raised by DFO on:<b>23/03/2020</b></p> <p>Replied by UA on:<b>21/04/2020</b></p>

**NOTE:-** Stage-I Approval accorded by : **Regional Office**.

**Aizawl - Tuipang Road Forest Clearance status**

Sl. No.	Proposal No	State/UTs	Proposal Name	Area Diverted (in ha.)	Proposal date	Date of Stage-I	Date of Working permission	Present Status of Stage-II
1	FP/MZ/Road/52947/2020	Mizoram	Chaitlang-serchip Bypass	2.433	01-11-2020	17-04-2023	23-05-2023	21-12-2023
2	FP/MZ/Road/43625/2019	Mizoram	Aizawl - Tuipang Pkg-6	3.7109	02-01-2020	22-03-2022	06-01-2023	02-08-2023
			Aizawl - Tuipang Pkg-7	0.652				
	<b>Total</b>			<b>4.3629</b>				
3	FP/MZ/Road/43622/2019	Mizoram	Aizawl - Tuipang Pkg-3	4.0656	02-01-2020	14-06-2022	06-01-2023	14.02.2024
			Aizawl - Tuipang Pkg-4	3.8400				
			Aizawl - Tuipang Pkg-5	1.0800				
	<b>Total</b>			<b>8.9856</b>				
4	FP/MZ/Road/41894/2019	Mizoram	Aizawl-Tuipang Section-3	11.62	04-09-2019	05.08.2020	17.09.2021	01.10.2021
5	FP/MZ/Road/41893/2019	Mizoram	Aizawl-Tuipang Section-2	0.78	04-09-2019	04.09.2020	13.09.2021	23.11.2021
6	FP/MZ/Road/41727/2019	Mizoram	Aizawl-Tuipang Section-1	5.06	25-08-2019	23.06.2020	07.09.2021	29.10.2021
7	FP/MZ/Road/24010/2017	Mizoram	Aizawl-Tuipang Section-3	11.18	07-02-2017	18.05.2018	05.08.2019	20.08.2019
8	FP/MZ/Road/23969/2017	Mizoram	Aizawl-Tuipang Section-2	0.48	04-02-2017	13.11.2017	15.09.2018	10.10.2018
9	FP/MZ/Road/23965/2017	Mizoram	Aizawl-Tuipang Section-1	11.61	04-02-2017	18.05.2018	05.08.2019	20.08.2019

**NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.**

(Ministry of Road Transport & Highways, Government of India)

Regional Office-Aizawl, Mizoram.

3<sup>rd</sup> Floor, T-86, Tuikhuathlang

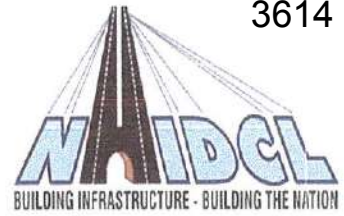
Aizawl, Mizoram-796001

Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

Ph.No.:0389-2316335



संयुक्त कुटुंबकल्प  
ONE EARTH - ONE FAMILY - ONE FUTURE



A GOVT. OF INDIA UNDERTAKING

**F.No. NHIDCL/RO-Aizawl/Forest/2023/93**

**Date: 04.05.2023**

To,

The Nodal Officer/APCCF,  
MoEF&CC Department,  
Govt. of Mizoram

**Sub:** Payment of Compensatory Afforestation, NPV, Revenue Plantation and Penal NPV in respect of proposal - Construction of Bypass at Chhiahtlang & Serchhip (Pkg-I).

**Ref:** i) i)Letter No.B.22019/20/2022-FC/PCCF/411-412 dated 20.04.2023.  
ii)Letter No.3-MZ C 024/2021-SHI/103-04 dated 17.04.2023.  
iii)Letter No.B 22019/20/2020-FC/PCCF, dtd.21.04.2023.

Sir,

With referenc to the above said subject IRO Shillong accorded Stage-I approval vide ref.no.(ii) and your good office submitted demand note vide ref.no.(I & iii). This office made the payment of the same as per details:

i)Rs.7,57,822/- paid through PFMS Portal on 03.05.2023 to Bank acc.no.40036259239 IFSC Code:SBIN0017397 to state CAMPA Account of Aizawl.

ii)Rs.50,52,699/- paid through RTGS by generating challan from Parivesh Portal and paid through Canara Bank Aizawl on 04.05.2023.

2.The IRO Shillong authorized the State Govt. for grant of working permission for the forest area of 2.43278 ha in Chhialtang & Serchhip Bypass of NH-54 vide letter no.3 MZ B 024/2021-SHI/2896-97 dated.12.01.2023. The IPA was granted through vide ref.no.(ii). This office made all the payments including Penal NPV as per the demand note submitted by the department.

3.In the view of above it is requested to grant the working permission for the same so that work front may be made available to the EPC Contractor to carry out the road construction work.

**Encl: As Above.**

(Paleti Brahmanandam)  
GM (LA & Coord)

Copy to:

i)The Principle Secretary, MoEF&CC Dept., Govt. of Mizoram eith reference to this office letter NHIDCL/RO-Aizawl/Forest/2023/37, dtd.18.04.2023 with the request to expedite the working permission.

ii)DCF, CAMPA, MoEF&CC Dept. , Govt. of Mizoram for information and necessary action.

**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No.B.22019/20/2022-FC/PCCF/411-412

Dated Aizawl the 20 April, 2023

To,

General Manager (P)  
 NHIDCL, PMU Seling  
 Ministry of Road, Transport & Highways, Govt. of India  
 Email: [pmu.seling@nhidcl.com](mailto:pmu.seling@nhidcl.com)

**Subj :** Demand note for payment of Compensatory Afforestation, Net Present Value, Avenue Plantation and Penal NPV in respect of the proposal – Construction of Bypass at Chhiahtlang & Serchhip (Package 1)

**Ref :** IRO Shillong letter No. 3 – MZ C 024/2021-SHI/103-04

**Dt. 17.04.2023**

Sir,

Kindly find enclosed herewith a copy of In – Principle Approval in respect of the above project proposal which has been granted by the MoEF&CC vide letter No 3 – MZ C 024/2021-SHI/103-04 Dt. 17.04.2023 for compliant action in respect of the paras pertaining to you. Further, I am directed to request you to make payment of amounts towards CA, NPV, Avenue Plantation, penal NPV, felling of trees & and boundary pillar in compliance of conditions A. (1), (2), (3), (4), (10) & (13) of the above In Principle Approval as per the estimates tabulated below:

Sl No	Item	Amount
1	C.A	Rs. 4,74,655
2	NPV	Rs. 34,95,102
3	Avenue Plantation	Rs. 3,83,921
4	Penal NPV	Rs. 17,39,236.68 6,99,020.40
5	Felling of trees	Rs. 6,60,822
6	Boundary pillar	Rs. 97,000
	<b>Total</b>	<b>Rs. 68,50,736.68</b> <b>Or say Rs. 68,50,737 5,81,0520/-</b>

The payments are to be made for Sl. No. 1,2, 3 & 4 as stipulated at condition No. A. 7 and for Sl. No. 5 & 6 as per condition stipulated at A. 10 & 13 of the above said In Principle Approval. In case of any revision in the amount to be paid at later stage, the balance amount if any shall be paid by the User Agency.

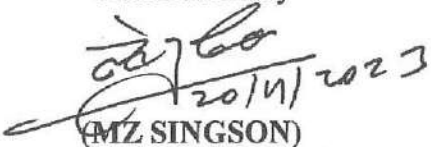
Contd...2/-

- 2 -

Compliance report on the In-Principle Approval conditions may be submitted at the earliest in prescribed time for further necessary action. Copy of the estimate for Penal NPV received from Divisional Forest Officer, Thenzawl is enclosed.

Enclo: As above

Yours faithfully

  
(MZ SINGSON)  
Deputy Conservator of Forests(FC)

Memo No.B.22019/20/2022-FC/PCCF/411-412  
Copy to

Dated Aizawl the 20 April, 2023

1. Conservator of Forests (CC) for information and necessary action.
2. Executive Director, NHIDCL Aizawl Hqrs for kind information and necessary action.
3. Divisional Forest Officer, Thenzawl Forest Division for information and necessary action to submit estimate for felling of trees and boundary demarcation as per IPA condition No.10 & 13.

  
Assistant Conservator of Forest (FC)



भारतसरकार  
GOVERNMENT OF INDIA  
एकीकृतक्षेत्रीयकार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉन्सीबलुम्बतनेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
Tel. 0364-2537278; Fax. 0364-2536041  
E-mail: moefro.shillong@gov.in



No. 3-MZ B 024/2021-SHI/103-04

17<sup>th</sup> April, 2023

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub : Proposal for diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, by NHIDCL.

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 12.04.2021 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2021-FST dated 05.05.2021 and even no.FST/Vol-I dated 06.02.2023, and on receipt of ex-post facto approval from the Competent Authority, MoEF&CC, New Delhi, the In-principle / Stage-I ex-post facto approval of the Central Government is hereby granted for diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance by NHIDCL, subject to the following conditions:

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only through e-portal;
4. The penalty for violation shall be equal to NPV of forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to five (5) times of NPV plus 12 % simple interest till the deposits is made. In this case, 20% of the above penalty shall be imposed, as this proposal is for public utility project of the Government.

5. State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.
6. User agency, NHIDCL, responsible for violation shall be prosecuted under local Act of the State for unauthorized use of forest land without the permission of State authority.
7. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only through e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;
8. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;
9. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;
10. The cost of felling of trees shall be deposited by the User Agency with the DFO concerned;
11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.
12. Undertaking from the user agency to undertake special measures for prevention of landslide / erosion by biological or mechanical measures and stabilization of side slope to avoid soil erosion and landslides as per requirement and proposed for the Much Dumping.
13. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS coordinates with the fund to be deposited with the DFO concerned;
14. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;
15. Violation of any of these conditions will amount to violation of Forest(Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;
16. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>);

**B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**

1. Legal status of the diverted forest land shall remain unchanged;
2. Compensatory Afforestation shall be raised over non-forest i.e. 2.896 ha of identified by the State Forest Department at Khawbel, Chhingchhip Range under Thenzawl Forest Division;

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.
  4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
  5. No damage to the flora and fauna of the adjoining area shall be caused;
  6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
  7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
  8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;
  9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
  10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
  11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;
  12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;
3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L. J.Syiemiong)

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
(Ministry of Road Transport & Highways, Government of India)

Regional Office-Aizawl, Mizoram.

3<sup>rd</sup> Floor, T-86, Tuikhualthlang

Aizawl, Mizoram-796001

Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

Ph.No.:0389-2316335



BHARATMALA  
ROAD TO PROSPERITY



A GOVT. OF INDIA UNDERTAKING

F.No. NHIDCL/RO-Aizawl/Forest/2023/37

Date: 18.04.2023

To,

The Principle Secretary,  
MoEF&CC Department,  
Govt. of Mizoram

Sub: Proposal for diversion of 2.43278 Ha forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram EPC mode with JICA loan assistance-Working permission-Regd.

Ref: i) No.3-MZ B 024/2021-SHI/2896-97, Dtd.12.01.2023.  
ii) No. 3-MZ B 024/2021-SHI/103-04, dtd.17.04.2023.

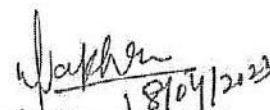
Sir,

This is with reference to letter cited (i) for the subject works wherein the Integrated Regional Office, MoEF&CC, Shillong has authorized the State Govt. for grant of working permission in the forest areas of 2.43278 ha (Pkg-I) falling in the project stretch of Aizawl-Tuipang on Bypass at Chhiahtlang and Serchhip NH-54 in the State of Mizoram.

2. At that time in Principle approval was not granted by the competent authority from IRO Shillong. At present in Principle approval was granted by IRO Shillong vide ref.no. (ii)

3. In view of above, it is requested to grant working permission in these forest areas may please be accorded at the earliest so that the work front is made available to the EPC Contractor.

Encl: As above.

  
(Virendra Kumar Jakhar)  
Executive Director (P)

Copy to:

i) APCCF/Nodal Officer, MoEF&CC Dept. Govt. of Mizoram.

Head Quarter: 3<sup>rd</sup> Floor, PTI Building, 4 Parliament Street, New Delhi-110001  
Website: [www.nhidcl.com](http://www.nhidcl.com)

**GOVERNMENT OF MIZORAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT  
MIZORAM : AIZAWL**

No. B.22019/20/2020-FC/PCCF/

Dated Aizawl the ..... April, 2023

To

✓ The General Manager,  
National Highways & Infrastructure Development Corporation Ltd.,  
Ministry of Road Transport & Highways, Govt. of India,  
Email : [pmu.selling@nhidcl.com](mailto:pmu.selling@nhidcl.com)

Sub : Demand note for payment of Compensatory Afforestation, Net Present Value, Avenue Plantation, Penal NPV, Boundary Demarcation and Cost of felling of trees in respect of the proposal - "Construction of By-Pass at Chhiahtlang & Serchhip"

Ref : 1) MoEF&CC, GoI letter No. 3-MZ B 024/2021-SHI/103-104 dt. 17.04.2023.  
2) This office letter No. B.22019/20/2020-FC/PCCF/411-412 dt. 20.04.2023

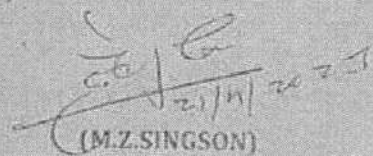
Sir,

In continuation of this Office letter No. B.22019/20/2020-FC/PCCF/411-412 dt. 20.04.2023, I am directed to state that the amount against the Sl. No. 4 for Penal NPV may be read as Rs. 6,99,020.40 (Rupees Six lakh ninety nine thousand and twenty) only. The inconvenience caused is highly regretted.

This is for kind information and necessary action please.

Encls: As above

Yours faithfully,

  
(M.Z. SINGSON)

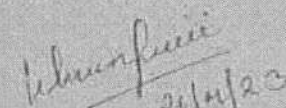
Dy. Conservator of Forests (FC)

Dated Aizawl the ..... April, 2023

Memo No. B.22019/20/2020-FC/PCCF/

Copy to:

1. The Conservator of Forests (Central Circle) EF&CC Dept. for kind information and necessary action.
2. Executive Director, NHIDCL, Aizawl Hqrs. for kind information and necessary action.
3. The Divisional Forest Officer (Thenzawl) for kind information and necessary action.

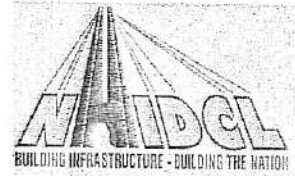
  
(VANLALNUNPUI HMAR)  
Assistant Conservator of Forests (FC)

## National Highways and Infrastructure Development Corporation LTD. India

(Ministry of Road Transport &amp; Highways, Govt. of India)

3rd Floor, T-86, Aizwal, Mizoram, 796001

Tel: , Fax: Web: www.nhidcl.com



Reference No: NHIDCL/2023-24/RO-Aizwal-Projects/510800977

Date: May 4, 2023

To

Fund Name: EAP-JICA

The Branch Manager,

Canara Bank,

AIZWAL

AIZWAL

Subject: Remittance by RTGS/NEFT

Sir,

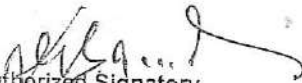
This is an advice for remitting Rs 5,052,699.00 /- ( FIFTY LAKH FIFTY TWO THOUSAND SIX HUNDRED NINETY NINE INDIAN RUPEE ONLY ) to the following beneficiaries as per the details given below.


The amount may be debited from our bank A/c: 79601010002070 maintained in your branch:-

S.NO	NHIDCL REF.NO	ACCOUNT HOLDER NAME	BANK ACCOUNT NO	IFSC	AMOUNT
1	25001717	MIZORAM CAMPA	150806152947914	UBIN0996335	5,052,699.00
				<b>TOTAL</b>	<b>5,052,699.00</b>

**Amount in words:** FIFTY LAKH FIFTY TWO THOUSAND SIX HUNDRED NINETY NINE INDIAN RUPEE ONLY

Cheque No: 180977

  
Authorized Signatory  
(NHIDCL)

  
Authorized Signatory  
(NHIDCL)

Corporate Office, NHIDCL, 3rd Floor, PTI Building, 4-Parliament Street, New Delhi - 110001, Tel: 011-23711101.

Email: info@nhidcl.com

Debasis Roy  
DGM (F) NHIDCL  
R.O. Aizawl

Paleti Brahmanandam  
GM (LA & Coord)  
NHIDCL, RO - Aizawl

## AGENCY COPY

यूनियन बैंक ऑफ इंडिया  Union Bank of India

एन सी ई डी एल एन एल एन A Division of India Underwriting



## NEFT / RTGS CHALLAN for CAMPA Funds

Date : 03-05-2023

Agency Name.	NHIDCL
Application No.	6152947914
MoEF/SG File No.	3-MZB024/2021-SHI
Location.	MIZORAM
Address.	NHIDCL OFFICE, EDDIE KHWALHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAizawl
Amount(in Rs)	5052699/-

Amount in Words : Fifty Lakh Fifty-Two Thousand Six Hundred and Ninety-Nine Rupees Only

**NEFT/RTGS to be made as per following details;**

Beneficiary Name:	MIZORAM CAMPA
IFSC Code:	UBIN0996335
Pay to Account No.	150806152947914 <b>Valid only for this challan amount.</b>
Bank Name & Address:	Union Bank Of India FCS Centre, 21/1, III Floor, Jelitta Towers, Mission Road, Bengaluru-560027

- This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only

**Note:** After making the required payment through challan even after 7 working days, then kindly mail a copy of y


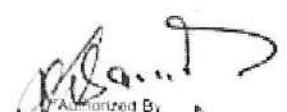
Bp-2023-24-02  
03/05/2023



**National Highways and Infrastructure Development Corporation LTD. India**

(Ministry of Road Transport & Highways, Govt. of India)  
3rd Floor, PTI Building-4 Parliament Street, New Delhi-110001  
Tel: -011-23461600, Fax: -011-23711103, Web: www.nhidcl.com  
GSTIN/UIN: 07AAECN7759E1Z7

**ACCOUNTING VOUCHER**

Voucher No / Doc No. : 25001694		Financial Year : 2023	Van Bank A/C : <u>48036259239</u>				
Document Date : May 3, 2023		Reference :	Van Bank IFSC : <u>SBIN0017397</u>				
Voucher Date : May 3, 2023			GSTIN :				
Currency : INR		Document Header : CAMPA PAYMENT CS PKG1	Doc Posted By : 70000642				
Document Type : KZ Vendor Payment		Text :					
Unit/Profit Center : 5100							
RO-Aizwal Proj							
No	SP GL	Account Code	Description	Debit Amount	Credit Amount	Line Item Text	WBS/Cost Center
1		0021510012	P-RBI-RO-Aizwal-1027-P		757,822	CAMPA PAYMENT CS BYPASS P	
2		0320001391	CAMPA Mizoram	757,822		CAMPA PAYMENT CS BYPASS P	
		0011400030	Recon-Other Service				
			Total	757,822	757,822		
Amount in Words : SEVEN LAKH FIFTY SEVEN THOUSAND EIGHT HUNDRED TWENTY TWO INDIAN RUPEE ONLY							
 Prepared By			Checked By			 Authorized By	

03/05/2023

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.

(Ministry of Road Transport & Highways, Government of India)

Regional Office-Aizawl, Mizoram.

3<sup>rd</sup> Floor, T-86, Tuikhuathlang

Aizawl, Mizoram-796001

Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

Ph.No.:0389-2316335



संयुक्त कुटुंबिकात्  
ONE EARTH • ONE FAMILY • ONE FUTURE



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/RO-Aizawl/Forest/2023/205

Date: 12.06.2023

To,

The Nodal Officer/APCCF,  
MoEF&CC Department,  
Govt. of Mizoram

Subject: Payment of Penal NPV in respect of Construction of 2-laning with hard shoulder configuration of NH-2 (Old NH-54) from Aizawl-Tuipang section of NH- 2 (Pkg-2) in Mizoram under Bharatmala Pariyojna on EPC mode- **Payment of penal NPV to Forest Department.**

Ref: i)No.B.22019/15/2022-FC/PCCF/141, Dtd.11.04.2023.  
ii)No.B.22019/15/2022-FC/PCCF/138, Dtd.27.03.2023.

Sir,

With reference to above referenced letter no. (i & ii) this office paid the Penal NPV of Rs.28,76,822/- through challan which was approved by your good office through application no.6143622117 to Centralized CAMPA Acc. on 22.05.2023 (copy of challan attached).

2.The NPV, CA, AP was paid on 25.11.2022.

3.It is requested your goodself to process the file for the land of 8.9856/Ha of land for approval of Stage-II from IRO Shillong. This is for your information and necessary action please.

Encl:As above.

  
(Paleti Brahmanandam)  
GM (LA & Coord)

Copy to:

- i)The Principle Secretary, MoEF&CC Dept., Govt. of Mizoram.
- ii)Under Secy. to the Govt. of Mizoram, MoEF&CC for information.
- iii)DCF, CAMPA, MoEF&CC Dept. Govt. of Mizoram for information and necessary action.
- iv)GM(P), PMU-Lunglei for information and necessary action.
- v)Guard File.

330 3626  
13/4/23

**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No. B.22019/15/2022-FC/PCCF/141

Dated Aizawl the 13<sup>th</sup> April, 2023

To

✓ The Executive Director (P)  
NHIDCL  
RO – Aizawl, Tuikhuahtlang.

**Subj: Proposal for diversion of 8.9856 ha of forest land for Widening & Upgradation of NH 54 Package 2 Deemed Forest on Aizawl – Tuipang section of NH 54 in the State of Mizoram.**

**Ref: This office letter No. B.22019/15/2022-FC/PCCF/138 Dt. 27.03.2023**

Sir,

In continuation to this office letter quoted under reference above, I am directed to forward herewith recalculated Penal NPV on the basis of joint re-verification received from DFO, Thenzawl for the part of project proposal which was undertaken in violation of Forest (Conservation) Act, 1980 for diversion of 8.9856 ha of forest land for Widening & Upgradation of NH 54 (Package 2 deemed forest) falling in Thenzawl Forest Division for payment of Penal NPV through PARIVESH.


The penal NPV under Thenzawl Forest Division has been calculated as follows:

Violated area (in ha)	NPV rate (in Rs)	Amount (in Rs)	Violation years	Penal NPV amount x 20 % (in Rs)
3.893	11,16,900.00	43,48,091	2	17,39,237

This is for information and further necessary action.

Encl: As above.

Yours faithfully

  
(MZ SINGSON)

Deputy Conservator of Forests (FC)

Dated Aizawl the April, 2023

No. B.22019/14/2021-FC/PCCF/

Copy to:

1. Conservator of Forests (SC) for information.
2. Divisional Forest Officer, Lunglei Forest Division for information.

/

Assistant Conservator of Forest (FC)

293  
3627  
28/03/23

**GOVERNMENT OF MIZORAM**  
**OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS**  
**DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE**  
**MIZORAM::AIZAWL**

No. B.22019/15/2022-FC/PCCF/139

Dated Aizawl the 27 March, 2023

To,

✓ Executive Director (P)  
NHIDCL  
RO - Aizawl, Tuikhuahtlang.

**Subj: Proposal for diversion of 4.3629 ha of forest land for Widening & Upgradation of NH 54 Package 3 Deemed Forest on Aizawl - Tuipang section of NH 54 in the State of Mizoram.**

Sir,

With reference to the subject quoted above, I am directed to forward herewith recalculated Penal NPV received from DFO, Lunglei for the part of project proposal for diversion of 8.9856 ha of forest land for Widening & Upgradation of NH 54 (Package 2 deemed forest) falling in Lunglei Forest Division for payment of Penal NPV through PARIVESH.

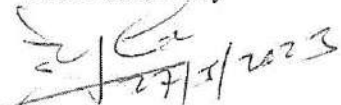
The penal NPV under Lunglei Forest Division has been calculated as follows:

Violated area (in ha)	NPV rate (in Rs)	Amount (in Rs)	Violation years	Penal NPV amount x 20 % (in Rs)
5.0926	11,16,900.00	56,87,925	1	11,37,585.00

This is for information and further necessary action.

Encl: As above.

Yours faithfully

  
(MZ SINGSON)

Deputy Conservator of Forests (FC)  
Dated Aizawl the March, 2023

No. B.22019/14/2021-FC/PCCF/  
Copy to:



1. Conservator of Forests (SC) for information.
2. Divisional Forest Officer, Lunglei Forest Division for information.

/

Assistant Conservator of Forest (FC)

**AGENCY COPY**

**यूनियन बैंक**  **Union Bank**  
of India

आंध्र प्रदेश  Corporation 

**NEFT / RTGS CHALLAN for CAMPA Funds**

Date : 19-05-2023

Agency Name.	NHIDCL
Application No.	6143622117
MoEF/SG File No.	3-MZ C 059/2020-SHI
Location.	MIZORAM
Address.	NHIDCL OFFICE, EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAizawl
Amount(in Rs)	2876822/-

Amount in Words :Twenty-Eight Lakh Seventy-Six Thousand  
Eight Hundred and Twenty-Two Rupees Only

**NEFT/RTGS to be made as per following  
details;**

Beneficiary Name:	MIZORAM CAMPA
IFSC Code:	UBIN0996335
Pay to Account No.	150806143622117 <b>Valid only for this challan amount.</b>
Bank Name & Address:	Union Bank Of India FCS Centre,21/1, III Floor, Jelitta Towers, Mission Road, Bengaluru-560027

• This Challan is strictly to be used for making  
payment to CAMPA by NEFT/RTGS only

**Note:**After making the required payment through challan even after 7 working days, then kindly mail a copy of the challan to Email: fcsblr@unionbankofindia.bank , epurse@ubin0903710@unionbankofindia.bank



**NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.**

(Ministry of Road Transport & Highways, Government of India)

Regional Office-Aizawl, Mizoram.

3<sup>rd</sup> Floor, T-86, Tuikhuathlang

Aizawl, Mizoram-796001

Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

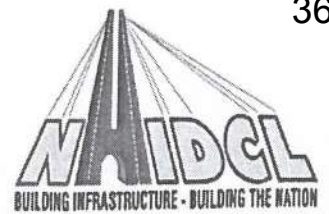
Ph.No.:0389-2316335



संयुक्त कुटुंबात्कम्  
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BHARATMALA  
ROAD TO PROSPERITY



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/RO-Aizawl/Forest/2023/246

Date: 03.07.2023

**REMINDER**

To,

The Nodal Officer/APCCF,  
MoEF&CC Department,  
Govt. of Mizoram

Subject: Payment of Penal NPV in respect of Construction of 2-laning with hard shoulder configuration of NH-2 (Old NH-54) from Aizawl-Tuipang section of NH- 2 (Pkg-3) in Mizoram under Bharatmala Pariyojna on EPC mode- Payment of penal NPV to Forest Department.

Ref:

- i)No.B.22019/14/2021-FC/PCCF/171, Dtd.21.02.2023.
- ii) NHIDCL/RO-Aizawl/Forest/2023/206,Dtd.12.06.2023

Sir,

With reference to above referenced letter no. (i) this office paid the Penal NPV of Rs.1,19,039/- through challan which was approved by your good office through application no.6143625843 to Centralized CAMPA Acc. on 22.05.2023 (copy of challan attached).

2.The NPV, CA, AP was paid on 02.06.2022.

3.It is requested your goodsself to process the file for the land of 4.3629 Ha of land for approval of Stage-II from IRO Shillong. This is for your information and necessary action please.

Encl:As above.

  
(Paleti Brahmaandam)  
GM (LA & Coord)

Copy to:

- i)ACF, CAMPA, MoEF&CC Dept. Govt. of Mizoram for information and necessary action.
- ii)Guard File.

(Ministry of Road Transport & Highways, Government of India)

Regional Office-Aizawl, Mizoram.

3<sup>rd</sup> Floor, T-86, Tuikhuathlang

Aizawl, Mizoram-796001

Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)

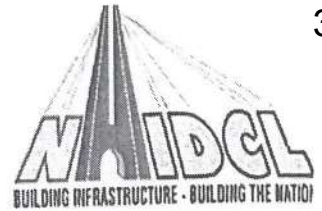
Ph.No.:0389-2316335



भारत गुरुकुल  
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BHARATMALA  
ROAD TO PROSPERITY



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/RO-Aizawl/Forest/2023/206

Date: 12.06.2023

To,

The Nodal Officer/APCCF,  
MoEF&CC Department,  
Govt. of Mizoram

Subject: Payment of Penal NPV in respect of Construction of 2-laning with hard shoulder configuration of NH-2 (Old NH-54) from Aizawl-Tuipang section of NH- 2 (Pkg-3) in Mizoram under Bharatmala Pariyojna on EPC mode- Payment of penal NPV to Forest Department.

Ref:

i)No.B.22019/14/2021-FC/PCCF/171, Dtd.21.02.2023.

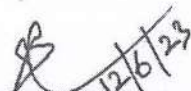
Sir,

With reference to above referenced letter no. (i) this office paid the Penal NPV of Rs.1,19,039/- through challan which was approved by your good office through application no.6143625843 to Centralized CAMPA Acc. on 22.05.2023 (copy of challan attached).

2.The NPV, CA, AP was paid on 02.06.2022.

3.It is requested your goodself to process the file for the land of 4.3629;Ha of land for approval of Stage-II from IRO Shillong. This is for your information and necessary action please.

Encl:As above.

  
(Paleti Brahmanandam)  
GM (LA & Coord)

Copy to:

- i)The Principle Secretary, MoEF&CC Dept., Govt. of Mizoram.
- ii)Under Secy. to the Govt. of Mizoram, MoEF&CC for information.
- iii)DCF, CAMPA, MoEF&CC Dept. Govt. of Mizoram for information and necessary action.
- iv)GM(P), PMU-Lawngtlai for information and necessary action.
- v)Guard File.

171

**GOVERNMENT OF MIZORAM  
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS  
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE  
MIZORAM::AIZAWL**

No. B.22019/14/2021-FC/PCCF/171

Dated Aizawl the 21<sup>st</sup> February, 2023

To,

Executive Director (P)  
NHIDCL  
RO - Aizawl, Tuikhuahtlang.

**Subj: Proposal for diversion of 4.3629 ha of forest land for Widening & Upgradation of NH 54 Package 3 Deemed Forest on Aizawl - Tuipang section of NH 54 in the State of Mizoram.**

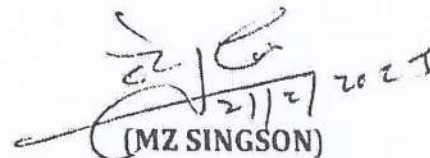
Sir,

With reference to the subject quoted above, I am directed to forward herewith a copy of letter received from DFO, Lunglei regarding the extent of area of violation and No. of years of violation for the project proposal for diversion of 4.3629 ha of forest land for Widening & Upgradation of NH 54 (Package 3 deemed forest). The penal NPV under Lunglei Forest Division has been calculated as follows:

Violated area (in ha)	NPV rate (in Rs)	Amount (in Rs)	Violation years	Penal NPV amount x 20 % (in Rs)
0.5329	11,16,900.00	5,95,196.00	1	1,19,039.00

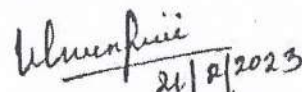
This is for information and payment of Penal NPV through PARIVESH.

Yours faithfully

  
 (MZ SINGSON)  
 Deputy Conservator of Forests (FC)  
 Dated Aizawl the February, 2023


No. B.22019/14/2021-FC/PCCF/  
Copy to:

1. Conservator of Forests (CC) for information.
2. Divisional Forest Officer, Thenzawl Forest Division for information.



  
 Assistant Conservator of Forest (FC)

o/c

AGENCY COPY

**यूनियन बैंक**  **Union Bank**  
of India

भारतीय रिजर्व बैंक का एक शाखा बैंक A Branch of India's Reserve Bank

**NEFT / RTGS CHALLAN for CAMPA Funds**

Date : 19-05-2023

Agency Name.	NHIDCL
Application No.	6143625843
MoEF/SG File No.	3-MN B 058/2020-SHI
Location.	MIZORAM
Address.	NHIDCL OFFICE, EDDIE KHAWLHRING BUILDING, NIKANG VENG, CP ROAD, TLANGNUAM, AIZAWLAizawl
Amount(in Rs)	119039/-

Amount in Words :One Lakh Nineteen Thousand and Thirty-Nine Rupees Only

**NEFT/RTGS to be made as per following details;**

Beneficiary Name:	MIZORAM CAMPA
IFSC Code:	UBIN0996335
Pay to Account No.	150806143625843 Valid only for this challan amount.
Bank Name & Address:	Union Bank Of India FCS Centre, 21/1, III Floor, Jelitta Towers, Mission Road, Bengaluru-560027

• This Challan is strictly to be used for making payment to CAMPA by NEFT/RTGS only

Note: After making the required payment through cha. even after 7 working days, then kindly mail a copy of id to Email: fcsblr@unionbankofindia.bank , epurse@ubin0903710@unionbankofindia.bank

**CAMPA BANK**  
**AIZAWL**  
DP. Code: 1862509  
MAY 2023

**Aizawl - Tuipang Road Forest Clearance status**

Sl. No.	Proposal No	State/UTs	Proposal Name	Area Diverted (in ha.)	Proposal date	Date of Stage-I	Date of Working permission	Present Status of Stage-II
1	FP/MZ/Road/52947/2020	Mizoram	Chaitlang-serchip Bypass	2.433	01-11-2020	17-04-2023	23-05-2023	21-12-2023
2	FP/MZ/Road/43625/2019	Mizoram	Aizawl - Tuipang Pkg-6	3.7109	02-01-2020	22-03-2022	06-01-2023	02-08-2023
			Aizawl - Tuipang Pkg-7	0.652				
	<b>Total</b>			<b>4.3629</b>				
3	FP/MZ/Road/43622/2019	Mizoram	Aizawl - Tuipang Pkg-3	4.0656	02-01-2020	14-06-2022	06-01-2023	14.02.2024
			Aizawl - Tuipang Pkg-4	3.8400				
			Aizawl - Tuipang Pkg-5	1.0800				
	<b>Total</b>			<b>8.9856</b>				
4	FP/MZ/Road/41894/2019	Mizoram	Aizawl-Tuipang Section-3	11.62	04-09-2019	05.08.2020	17.09.2021	01.10.2021
5	FP/MZ/Road/41893/2019	Mizoram	Aizawl-Tuipang Section-2	0.78	04-09-2019	04.09.2020	13.09.2021	23.11.2021
6	FP/MZ/Road/41727/2019	Mizoram	Aizawl-Tuipang Section-1	5.06	25-08-2019	23.06.2020	07.09.2021	29.10.2021
7	FP/MZ/Road/24010/2017	Mizoram	Aizawl-Tuipang Section-3	11.18	07-02-2017	18.05.2018	05.08.2019	20.08.2019
8	FP/MZ/Road/23969/2017	Mizoram	Aizawl-Tuipang Section-2	0.48	04-02-2017	13.11.2017	15.09.2018	10.10.2018
9	FP/MZ/Road/23965/2017	Mizoram	Aizawl-Tuipang Section-1	11.61	04-02-2017	18.05.2018	05.08.2019	20.08.2019



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: [moefro.shillong@gov.in](mailto:moefro.shillong@gov.in)



No. 3-MZ C 009/2020-SHI/ 1705-06

29<sup>th</sup> October, 2021

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Diversion of 5.06 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/13/2019-FC/PCCF/195 dated 13.02.2020 and even No.230-231 dated 17.04.2020 and No. G.20015/2/2020-FST dated 18.06.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 23.06.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/1 dated 31.03.2021 and No. B.22019/13/2019-FC/PCCF dated 06.08.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **5.06 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-I)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **5.06 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided. Any excess amount paid for raising CA may be taken up separately with competent authority.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.

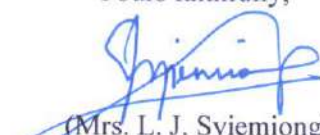
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5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
7. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
8. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
9. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
10. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
11. The layout plan of the proposal shall not be changed without prior approval of Central Government.
12. No labour camp shall be established on the forest land.
13. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
14. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
15. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
16. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
17. The forest land shall not be used for any purpose other than that specified in the project proposal.
18. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
19. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
20. No damage to the flora and fauna of the adjoining area shall be caused;
21. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

22. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
24. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
25. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
26. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
27. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
28. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

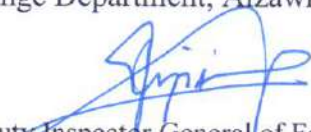
This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

  
 (Mrs. L. J. Syiemiong)  
 Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

  
 Deputy Inspector General of Forests (C)

0/e

### TimeLine Details

#### Proposal received date at each stage of flow.

#### A. General Details

(i). **Proposal No.** : FP/MZ/ROAD/41727/2019

(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.0 to Km 125.0 (Package-1)

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid

(iv). **File no.** : 3-MZ C 009/2020-SHI

(v). **State** : Mizoram

(vi). **Category of the Project** : Road

(vii). **Shape of forest land proposed to be diverted** : Linear

(viii). **Area of forest land proposed for diversion(in ha.):** 5.06

#### B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval	Compliance Report Submitted by State on	Stage-II Approval
FP/MZ/ROAD/41727/2019	25/08/2019	16/09/2019 04/09/2019	27/09/2019 05/09/2019	30/09/2019	01/10/2019	Aizawl :07/10/2019 Thenzawl :07/10/2019	Central circle : 13/11/2019 (Thenzawl) Central circle : 02/12/2019 (Aizawl)	Mizoram : 07/01/2020	Mizoram: 16/01/2020	Shillong: 24/01/2020	23/06/2020 By :Regional Office	Mizoram 01/03/2022	29/10/2021 By :Regional Office

#### C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: <b>06/03/2020</b>  Replied by State Government(Mizoram) on: <b>26/05/2020</b>	Query raised by State Government (Mizoram) on: <b>23/03/2020</b>  Replied by Nodal Officer (Mizoram) on: <b>26/05/2020</b>	Query raised by Nodal Officer (Mizoram) on: <b>23/03/2020</b>  Replied by Circle(Central circle) on: <b>26/05/2020</b>	Query raised by Circle (Central circle) on: <b>23/03/2020</b>  Replied by DFO (Aizawl) on: <b>20/04/2020</b>  Query raised by Circle (Central circle) on: <b>23/03/2020</b>  Replied by DFO (Thenzawl) on: <b>26/05/2020</b>	Query raised by DFO (Aizawl) on: <b>23/03/2020</b>  Replied by UA on : <b>16/04/2020</b>

**NOTE:-** Stage-II Approval accorded by : Regional Office.



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel(0364)-253-7609,7340/7395/7278.  
Fax No(0364)2536041/2536983.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वोत्तर क्षेत्रीय कार्यालय, शिलांग  
लाउ सीब लुम्बतंगेन  
एम् टी सी के पास, शिलांग -७९३०२१  
टेली(0364) 253-7609,7340/7395/7278  
फैक्स (0364)-2536041/2536983  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 076/2017-SHI 1830-31

20<sup>th</sup> August, 2019

सेवा मे,

प्रधान सचिव/ Principal Secretary,

पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,

मिजोरम सरकार/ Govt of Mizoram,

आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (**Package I**).

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 29.09.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F. No. 3-MZ C 076/2017-SHI/789-90 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6/2017-FC/PCCF/415 dated 31.10.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.61ha of forest land for widening and upgradation of NH 54 to two lane paved shoulder and geometric improvement from KM 8.00 to KM 380 in the State of Mizoram(JICA funded) by NHIDCL km 8.00 to km 125.00 (**Package I**) subject to the following conditions:

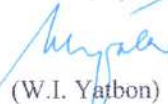
- (i) The legal status of the forest land shall remain unchanged.
- (ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.61 ha identified at Suangpuiawn, Suangpuiawn Range, Darlawn Forest Division as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.
- (iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act,

1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.

- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.

- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,



(W.I. Yatbon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.



  
वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

**TimeLine Details****Proposal received date at each stage of flow.****A. General Details**(i). **Proposal No.** : FP/MZ/ROAD/23965/2017(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 8.00 to Km 125.00 (Package 1)(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid(iv). **File no.** : 3-MN C 076/2017-SHI(v). **State** : Mizoram(vi). **Category of the Project** : Road(vii). **Shape of forest land proposed to be diverted** : Linear(viii). **Area of forest land proposed for diversion(in ha.):** 11.61**B. Time Line**

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/23965/2017	04/02/2017	22/06/2017 01/03/2017	28/06/2017 16/06/2017	28/06/2017	04/07/2017	Aizawl	Central circle 25/09/2017 (Aizawl)	Mizoram 26/09/2017	Mizoram: 26/09/2017	Shillong: 26/09/2017	18/05/2018 By :Regional Office	Mizoram 13/11/2019	20/08/2019 By :Regional Office

**C. Essential Details Sought History**

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: <b>07/11/2017</b>  Replied by State Government(Mizoram) on: <b>15/12/2017</b>	Query raised by State Government (Mizoram) on: <b>14/11/2017</b>  Replied by Nodal Officer (Mizoram) on: <b>15/12/2017</b>			

**NOTE:-** Stage-II Approval accorded by : **Regional Office**.



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



No. 3-MZ B 007/2020-SHI/1917-18

23<sup>rd</sup> November, 2021

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Diversion of 0.78 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/16/2019-FC/PCCF/93 dated 13.02.2020, No. G.20015/2/2020-FST dated 22.05.2020 and even dated 24.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 04.09.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. G.22015/2/2020-FST/2 dated 31.03.2021 and No. G.20015/2/2021-FST dated 01.11.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **0.78 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to KM 380.00 in the State of Mizoram (Package-2) by NHIDCL, subject to the following conditions:

1. Legal status of the forest-land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **0.78 ha of non-forest land** identified by the State Govt at Khawten Tlang, Suangpui, Darlawn Forest Division as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. Any excess amount paid for raising CA may be taken up separately with competent authority.
4. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
5. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.
6. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.

7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
8. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
9. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
10. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
12. The layout plan of the proposal shall not be changed without prior approval of Central Government.
13. No labour camp shall be established on the forest land.
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
16. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
17. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
18. The forest land shall not be used for any purpose other than that specified in the project proposal.
19. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
20. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
21. No damage to the flora and fauna of the adjoining area shall be caused;
22. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.

23. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
24. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
25. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
26. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
27. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
28. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
29. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

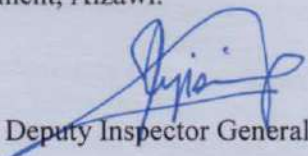
This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)  
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

  
Deputy Inspector General of Forests (C)

**TimeLine Details****Proposal received date at each stage of flow.****A. General Details**(i). **Proposal No.** : FP/MZ/ROAD/41893/2019(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid(iv). **File no.** : 3-MZ C 007/2020-SHI(v). **State** : Mizoram(vi). **Category of the Project** : Road(vii). **Shape of forest land proposed to be diverted** : Linear(viii). **Area of forest land proposed for diversion(in ha.):** 0.78**B. Time Line**

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/41893/2019	04/09/2019	16/09/2019	27/09/2019	30/09/2019	01/10/2019	Lunglei	Southern circle	Mizoram	Mizoram	Shillong	04/09/2020	Mizoram	23/11/2021
							26/11/2019 (Lunglei)	19/12/2019	24/01/2020	28/01/2020	By Regional Office	01/03/2022	By Regional Office

**C. Essential Details Sought History**

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: <b>09/03/2020</b>  Replied by State Government(Mizoram) on: <b>26/05/2020</b>  Query raised by Regional Office (Shillong) on: <b>23/06/2020</b>  Replied by State Government(Mizoram) on: <b>31/07/2020</b>  Query raised by Regional Office (Shillong) on: <b>09/08/2020</b>  Replied by State Government(Mizoram) on: <b>14/10/2020</b>	Query raised by State Government (Mizoram) on: <b>23/03/2020</b>  Replied by Nodal Officer (Mizoram) on: <b>26/05/2020</b>	Query raised by Nodal Officer (Mizoram) on: <b>23/03/2020</b>  Replied by Circle(Southern circle) on: <b>26/05/2020</b>	Query raised by Circle (Southern circle) on: <b>23/03/2020</b>  Replied by DFO (Lunglei) on: <b>26/05/2020</b>	Query raised by DFO (Lunglei) on: <b>23/03/2020</b>  Replied by UA on : <b>21/04/2020</b>

**NOTE:-** Stage-II Approval accorded by : Regional Office.

No.G.20015/2/2021-FST/Vol-I/II  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6<sup>th</sup> January, 2023

ORDER

**Subject:-** Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pt.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023 for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC .

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

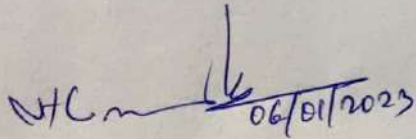
Cont...2/-

Memo No.G.20015/2/2021-FST/Vol-I/II

Dated Aizawl, the 6<sup>th</sup> January, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3<sup>rd</sup> Floor, Tuikhuahtlang, Aizawl.

  
06/01/2023

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph.no.: 0389-2335237



सत्यमेव जयते

भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिल्लोंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: [moefro.shillong@gov.in](mailto:moefro.shillong@gov.in)



No.3-MZ C 059/2020-SHI/ 764-65

14<sup>th</sup> June, 2022

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub : Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 07.09.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2020-FST -92 dated 08.07.2021 and even no. dated 15.03.2022, the **In-principle / Stage-I approval** of the Central Government is hereby granted for diversion of **8.9856 ha** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram ((Package-2)-Deemed Forest area by NHIDCL, subject to the following conditions:

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The State Govt shall submit revised softcopy of KML/Shape file for diversion of 8.9856 ha and after examination and being found satisfactory by IRO, Shillong
4. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only through e-portal;
5. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only through e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;

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6. The NPV is to be calculated as per the latest guidelines of MoEF & CC dated 06.01.2022.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;
8. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;
9. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
10. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates;
11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.
12. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;
13. Violation of any of these conditions will amount to violation of Forest( Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;
14. The compliance report shall be uploaded on e-portal ( <https://parivesh.nic.in/> );

**B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**

1. Legal status of the diverted forest land shall remain unchanged;
2. The Compensatory Afforestation shall be raised over non-forest i.e. 10.0 ha of identified by the State Forest Department at 2 (two) patches i.e. 4.0 ha and 6.0 ha at Khawten Thang, Suangpuiawn Range, Darlawn Forest Division;
3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a

copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
  5. No damage to the flora and fauna of the adjoining area shall be caused;
  6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
  7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
  8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;
  9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
  10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
  11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;
  12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;
3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,

(Mrs. L.J.Syiemiong)

वन उप महानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

Deputy Inspector General of Forests(C)

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### TimeLine Details

#### Proposal received date at each stage of flow.

#### A. General Details

(i). **Proposal No.** : FP/MZ/ROAD/43622/2019

(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 125.0 to Km 250.0 (Package-2)

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid

(iv). **File no.** : 3-MZ C 059/2020-SHI

(v). **State** : Mizoram

(vi). **Category of the Project** : Road

(vii). **Shape of forest land proposed to be diverted** : Linear

(viii). **Area of forest land proposed for diversion(in ha.):** 8.9856

#### B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/43622/2019	02/01/2020	07/01/2020	08/01/2020	08/01/2020	09/01/2020	Thenzawl :13/01/2020 Lunglei :13/01/2020	Southern circle : 29/01/2020 (Lunglei) Central circle : 13/01/2020 (Thenzawl)	Mizoram : 20/10/2020	Mizoram: 05/11/2020	Shillong: 05/11/2020	14/06/2022 By :Regional Office	Mizoram 28/06/2023	

#### C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency

<p>Query raised by Regional Office (Shillong) on:<b>06/11/2020</b></p> <p>Replied by State Government(Mizoram) on:<b>29/06/2021</b></p> <p>Query raised by Regional Office (Shillong) on:<b>02/08/2021</b></p> <p>Replied by State Government(Mizoram) on:<b>02/02/2022</b></p> <p>Query raised by Regional Office (Shillong) on:<b>14/02/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>15/03/2022</b></p>	<p>Query raised by State Government (Mizoram) on:<b>25/11/2020</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>29/06/2021</b></p> <p>Query raised by State Government (Mizoram) on:<b>25/08/2021</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>02/02/2022</b></p> <p>Query raised by State Government (Mizoram) on:<b>17/02/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>10/03/2022</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>25/11/2020</b></p> <p>Replied by Circle(Southern circle) on:<b>17/06/2021</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>25/11/2020</b></p> <p>Replied by Circle(Central circle) on:<b>29/06/2021</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>25/08/2021</b></p> <p>Replied by Circle(Southern circle) on:<b>02/02/2022</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>17/02/2022</b></p> <p>Replied by Circle(Central circle) on:<b>09/03/2022</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>17/02/2022</b></p> <p>Replied by Circle(Southern circle) on:<b>09/03/2022</b></p>	<p>Query raised by Circle (Southern circle) on:<b>29/01/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>26/05/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>17/07/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>17/07/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>20/10/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>20/10/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>20/10/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>20/10/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>25/11/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>17/06/2021</b></p> <p>Query raised by Circle (Southern circle) on:<b>25/08/2021</b></p> <p>Replied by DFO (Thenzawl) on:<b>16/12/2021</b></p> <p>Query raised by Circle (Central circle) on:<b>25/08/2021</b></p> <p>Replied by DFO (Lunglei) on:<b>02/02/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>17/02/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>09/03/2022</b></p> <p>Query raised by Circle (Southern circle) on:<b>17/02/2022</b></p> <p>Replied by DFO (Lunglei) on:<b>09/03/2022</b></p>	<p>Query raised by DFO (Lunglei) on:<b>25/11/2020</b></p> <p>Replied by UA on :<b>15/06/2021</b></p> <p>Query raised by DFO (Lunglei) on:<b>09/01/2022</b></p> <p>Replied by UA on :<b>01/02/2022</b></p> <p>Query raised by DFO (Lunglei) on:<b>17/02/2022</b></p> <p>Replied by UA on :<b>03/03/2022</b></p> <p>Query raised by DFO (Thenzawl) on:<b>17/02/2022</b></p> <p>Replied by UA on :<b>03/03/2022</b></p> <p>Query raised by DFO (Lunglei) on:<b>07/03/2022</b></p> <p>Replied by UA on :<b>07/03/2022</b></p> <p>Query raised by DFO (Thenzawl) on:<b>08/03/2022</b></p> <p>Replied by UA on :<b>09/03/2022</b></p>
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D. Essential Details Sought History (Stage-II)

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & User Agency
Query raised by Regional Office (Shillong) on: <b>14/07/2023</b>		

**NOTE:-** Proposal is pending at State Government for verifying Compliance of Conditions due to EDS raised by RO for Stage-II .





भारतसरकार  
GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
लॉउसीबलुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



3654

No. 3-MZ C 058/2020-SHI/ 1315-16

2<sup>nd</sup> August, 2023

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub : Diversion of 4.3629 ha of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)- Deemed Forest area by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No.G.20015/2/2020-FST dated 04.09.2020 on the subject, wherein prior approval of the Central Government for the diversion of 4.3629 ha of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3) was sought, in accordance with Section-2 of the Forest (Conservation) Act, 1980. After examination the Central Government, MoEF&CC, IRO, Shillong accorded Stage-I approval vide letter No. 3-MZ C 058/2020-SHI/3305-06 dated 22.03.2022 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government of Mizoram vide letter No.G.20015/2/2021-FST/Vol-I dated 14.07.2022 & No.G.20015/2/2021-FST/Vol-II dated 19.07.2023 and transaction of funds for compensatory levies through transaction dated 02.06.2022 & 22.05.2023, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **4.3629 ha** of forest land for widening and up gradation of NH-54 to 2-lane with pave shoulder and geometric improvements in the State of Mizoram (Package-3)-Deemed Forest area by NHIDCL, subject to the following conditions:

1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over equivalent area diverted i.e. **4.3629 ha of non-forest land** identified by the State Govt at 2 (two) patches i.e. **3.83 ha** at location Manpui Ram under Manpui Village Council in Lawngtlai District and **0.5329 ha** under Lunglei Forest Division as identified by the State Govt as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has to be transferred and mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972 or under the relevant Section(s) of the local Forest Act, as the case may be. The Nodal Officer shall report compliance within a period of 6 months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under relevant section of the State Forest Act as the case may be, to this office for information and record.
4. The KML files of the area to be diverted, the CA areas, the proposed SMC works, the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.

5. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6. The protection and regeneration of safety zone shall be maintained by the State Govt as per the fund deposited by the User Agency.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector, if required.
8. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
9. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
10. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
11. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
12. The layout plan of the proposal shall not be changed without prior approval of Central Government.
13. No labour camp shall be established on the forest land.
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
16. Wherever possible and technically feasible, User Agency shall undertake afforestation measures along the road within the area diverted under this approval.
17. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
18. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
19. The forest land shall not be used for any purpose other than that specified in the project proposal.
20. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.

21. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
22. No damage to the flora and fauna of the adjoining area shall be caused.
23. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction work are started;
24. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department; .
25. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.
26. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
27. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
28. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
29. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
30. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,

(Mrs. L. J. Syiemiong)  
Deputy Inspector General of Forests (C)

Copy to:

✓ 1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

  
Deputy Inspector General of Forests (C)

**TimeLine Details**

**Proposal received date at each stage of flow.**

**A. General Details**

(i). **Proposal No.** : FP/MZ/ROAD/43625/2019

(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.0 (Package-3)

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid

(iv). **File no.** : 3-MN B 058/2020-SHI

(v). **State** : Mizoram

(vi). **Category of the Project** : Road

(vii). **Shape of forest land proposed to be diverted** : Linear

(viii). **Area of forest land proposed for diversion(in ha.):** 4.3629


**B. Time Line**

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval	Compliance Report Submitted by State on	Stage-II Approval
FP/MZ/ROAD/43625/2019	02/01/2020	07/01/2020	08/01/2020	08/01/2020	09/01/2020	Lunglei :14/01/2020 Lai Autonomous District Council :14/01/2020	Southern circle : 29/01/2020 (Lai Autonomous District Council) Southern circle : 24/01/2020 (Lunglei)	Mizoram : 30/01/2020	Mizoram: 28/05/2020	Shillong: 21/09/2020	22/03/2022 By :Regional Office	Mizoram 18/07/2022	02/08/2023 By :Regional Office

**C. Essential Details Sought History**

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
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<p>Query raised by Regional Office (Shillong) on:<b>05/10/2020</b></p> <p>Replied by State Government(Mizoram) on:<b>10/03/2021</b></p> <p>Query raised by Regional Office (Shillong) on:<b>27/07/2021</b></p> <p>Replied by State Government(Mizoram) on:<b>28/12/2021</b></p> <p>Query raised by Regional Office (Shillong) on:<b>10/01/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>08/03/2022</b></p>	<p>Query raised by State Government (Mizoram) on:<b>28/07/2020</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>31/08/2020</b></p> <p>Query raised by State Government (Mizoram) on:<b>25/11/2020</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>10/03/2021</b></p> <p>Query raised by State Government (Mizoram) on:<b>25/08/2021</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>23/12/2021</b></p> <p>Query raised by State Government (Mizoram) on:<b>28/01/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>02/03/2022</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>28/07/2020</b></p> <p>Replied by Circle(Southern circle) on:<b>31/08/2020</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>25/11/2020</b></p> <p>Replied by Circle(Southern circle) on:<b>10/03/2021</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>25/08/2021</b></p> <p>Replied by Circle(Southern circle) on:<b>23/12/2021</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>28/01/2022</b></p> <p>Replied by Circle(Southern circle) on:<b>22/02/2022</b></p>	<p>Query raised by Circle (Southern circle) on:<b>28/07/2020</b></p> <p>Replied by DFO (Lunglei) on:<b>31/08/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>28/07/2020</b></p> <p>Replied by DFO (Lai Autonomous District Council) on:<b>31/08/2020</b></p> <p>Query raised by Circle (Southern circle) on:<b>25/11/2020</b></p> <p>Replied by DFO (Lai Autonomous District Council) on:<b>10/03/2021</b></p> <p>Query raised by Circle (Southern circle) on:<b>25/08/2021</b></p> <p>Replied by DFO (Lunglei) on:<b>23/12/2021</b></p> <p>Query raised by Circle (Southern circle) on:<b>25/08/2021</b></p> <p>Replied by DFO (Lai Autonomous District Council) on:<b>23/12/2021</b></p> <p>Query raised by Circle (Southern circle) on:<b>28/01/2022</b></p> <p>Replied by DFO (Lai Autonomous District Council) on:<b>22/02/2022</b></p>	<p>Query raised by DFO (Lai Autonomous District Council) on:<b>28/01/2022</b></p> <p>Replied by UA on :<b>02/02/2022</b></p> <p>Query raised by DFO (Lai Autonomous District Council) on:<b>15/02/2022</b></p> <p>Replied by UA on :<b>22/02/2022</b></p>
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D. Essential Details Sought History (Stage-II) 

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & User Agency
<p>Query raised by Regional Office (Shillong) on:<b>29/07/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>20/12/2022</b></p> <p>Query raised by Regional Office (Shillong) on:<b>02/01/2023</b></p> <p>Replied by State Government(Mizoram) on:<b>13/07/2023</b></p>	<p>Query raised by State Government (Mizoram) on:<b>03/08/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>20/12/2022</b></p>	<p>Query raised by Nodal Officer on:<b>12/08/2022</b></p> <p>Replied by UA on :<b>25/08/2022</b></p>

**NOTE:-** Stage-II Approval accorded by : Regional Office .



भारत सरकार  
GOVERNMENT OF INDIA  
एकीकृत क्षेत्रीय कार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉड सीब लुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: moefro.shillong@gov.in



No. 3-MZ C 008/2020-SHI/ 1305-06

14<sup>th</sup> September, 2021

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub: Diversion of 11.62 Hectare of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL.

Sir,

This has got reference to Government of Mizoram letter No. B.22019/17/2019-FC/PCCF/109 dated 13.02.2020 and even No.135-136 Dated 27.04.2020, even no. 141 Dated 19.05.2020 and No. G.20015/2/2020-FST Dated 22.07.2020 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After examination of the proposal, In-principle approval (IPA) was granted vide this office letter of even number dated 05.08.2020 subject to fulfillment of certain conditions.

In this connection and on the basis of the compliance report furnished by the State Government vide letter No. B.22019/17/2019-FC/PCCF/88-94 dated 09.07.2021 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **11.62 Hectare** of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.00 (Package-3) by NHIDCL, subject to the following conditions:

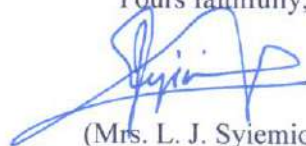
1. Legal status of the forest land shall remain unchanged.
2. The Compensatory Afforestation shall be raised and maintained by the Forest Department over **24.0 ha of non-forest land** identified by the State Govt at Saikao Rah under Mara Autonomous District Council in Saiha District, Mizoram as per the funds deposited by the User Agency. As far as possible, mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. As per guidelines of MoEF (No. 8-84/2002-FC dt. 03.02.2004) the Non-Forest Land which has already been mutated in favour of State Forest Department shall be declared RF / PF under Section 4 & 20 or Section 29 of the Indian Forest Act, 1972. The Nodal Officer shall report compliance within a period of 6 months along with a copy of the original notification declaring such Non-Forest Land as RF / PF.
4. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
5. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.

6. **User agency may raise strip plantation on both sides of the road as per the IRC norms as per the fund deposited by the User Agency.**
7. **Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Areas.**
8. **The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendation of CWLW / NBWL / FAC / REC, if applicable.**
9. The User Agency shall obtain the Environmental Clearance as per the provisions of the Environment (Protection) Act, 1986, if applicable.
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.
11. No labour camp shall be established on the forest land.
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13. The boundary of the diversion forest land shall be suitably demarcated on ground at the project cost, as per the direction of the concerned Divisional Forest Officer.
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution materials for execution of the project work.
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16. The forest land shall not be used for any purpose other than that specified in the project proposal.
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18. The overburden shall not be dumped outside the diverted land. The muck generated in the earth cuttings will be disposed of at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
19. No damage to the flora and fauna of the adjoining area shall be caused;
20. The State Govt shall ensure that the user agency provide proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides and provide for proper drains / cross drains.
21. The user agency shall explore the possibility of successful translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
22. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF & CC Guideline F. No. 11-42/2017-FC dated 29/01/2018.

23. The User Agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
24. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
25. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;
26. This approval may be revoked, if, the above conditions of approval is not complied to the satisfaction of the Integrated Regional Office, Shillong.
27. Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by Integrated Regional Office, Shillong.

This is issued with approval of Deputy Director General of Forests (C).

Yours faithfully,



(Mrs. L. J. Syiemiong)  
Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

  
Deputy Inspector General of Forests (C)

### TimeLine Details

#### Proposal received date at each stage of flow.

#### A. General Details

(i). **Proposal No.** : FP/MZ/ROAD/41894/2019

(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded), Km 250.0 to Km 380.0 (Package-3)

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid

(iv). **File no.** : 3-MZ C 008/2020-SHI

(v). **State** : Mizoram

(vi). **Category of the Project** : Road

(vii). **Shape of forest land proposed to be diverted** : Linear

(viii). **Area of forest land proposed for diversion(in ha.)**: 11.62

#### B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/41894/2019	04/09/2019	16/09/2019	27/09/2019	30/09/2019	01/10/2019	Mara Autonomous District Council	Southern circle : 11/11/2019 (Mara Autonomous District Council)	Mizoram : 19/12/2019	Mizoram: 24/01/2020	Shillong: 28/01/2020	05/08/2020 By :Regional Office	Mizoram 04/02/2022	14/09/2021 By :Regional Office

#### C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: <b>06/03/2020</b>  Replied by State Government(Mizoram) on: <b>26/05/2020</b>  Query raised by Regional Office (Shillong) on: <b>23/06/2020</b>  Replied by State Government(Mizoram) on: <b>31/07/2020</b>	Query raised by State Government (Mizoram) on: <b>23/03/2020</b>  Replied by Nodal Officer (Mizoram) on: <b>26/05/2020</b>	Query raised by Nodal Officer (Mizoram) on: <b>23/03/2020</b>  Replied by Circle(Southern circle) on: <b>26/05/2020</b>	Query raised by Circle (Southern circle) on: <b>23/03/2020</b>  Replied by DFO (Mara Autonomous District Council) on: <b>26/05/2020</b>	Query raised by DFO (Mara Autonomous District Council) on: <b>23/03/2020</b>  Replied by UA on : <b>21/04/2020</b>

**NOTE:-** Stage-II Approval accorded by : Regional Office.



Government of India  
Ministry of Environment, Forest & Climate Change  
North Eastern Regional Office  
Law-U-Sib Lumbatngen  
Near MTC Workshop, Shillong-793021  
Tel(0364)-253-7609,7340/7395/7278.  
Fax No(0364)2536041/2536983.  
Email:- ro.nez.shil@gmail.com & moefro.shillong@gov.in

भारत सरकार  
पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय  
पूर्वांचल क्षेत्रीय कार्यालय, शिलांग  
लॉड सीब लुम्बतंगेन  
एम् टी सी के पास ,शिलांग -७९३०२१  
टेली(0364) 253-7609,7340/7395/7278  
फैक्स (0364)-2536041/2536983  
ईमेल: ro.nez.shil@gmail.com/moefro.shillong@gov.in

No. 3-MZ C 079/2017-SHI / 1828-29

20<sup>th</sup> August, 2019

सेवा में,

प्रधान सचिव/ Principal Secretary,  
पर्यावरण वन और जलवायु परिवर्तन विभाग /Environment, Forest & Climate Change Department,  
मिजोरम सरकार/ Govt of Mizoram,  
आइजोल / Aizawl- 796001

Sub: Proposal for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL.

Sir,

This has got reference to the State Govt letter F.No.20015/2/91-FST dated 20.10.2017 on the subject mentioned above, seeking prior approval of the Central Government in accordance with Section 2 of the FCA, 1980.

After careful consideration of the proposal, In-Principle Approval was granted by Regional Office, Shillong vide letter F.No. 3-MZ C 079/2017-SHI/791-92 dated 18.05.2018 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the In-Principle Approval and has requested the Central Government to grant Final Approval.

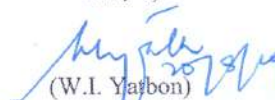
In this connection and on the basis of the compliance report furnished by the State Government vide letter F. No. B22013/6A/2018-FC/PCCF/26 dated 29.11.2018 and No. B 22019/6A/2018-FC/PCCF/164 dated 03.07.2019 and confirmation of fund deposited for compensatory levies by the Ad hoc CAMPA, New Delhi vide letter No. 1-24/2013-CAMPA dated 19.08.2019, **Final Approval** of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 11.18 ha of forest land for widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from km 8.00 to km 380.00 in the State of Mizoram (JICA Funded) km 250.00 to km 380.00 (Package -3) excluding 5.06 km in Lawngtlai City portion by NHIDCL subject to the following conditions:

- (i) The legal status of the forest land shall remain unchanged.
- (ii) The compensatory afforestation shall be raised by the State Forest Department over equivalent non forest land of 11.18 ha identified at Amoby (6.37 ha), Siaha Range of Mara Forest Department, and Mampui Ram(4.81 ha), Lawngtlai Range of Lai Forest Department as per the fund deposited by the User Agency & scheme furnished by the State Govt. 20% of the plantation shall be carried out of indigenous medicinal plant, aromatic plants, shrubs, herbs and trees.

- (iii) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the State Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980 may report compliance within a period of six (6) months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, to this Office for information and record.
- (iv) The concerned DFO shall prepare the scheme for raising avenue plantation on both side of the road and the cost shall be deposited to concerned Ad-CAMPA account and shall be borne by the user agency.
- (v) The user agency shall restrict the felling of trees to minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- (vi) The user agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
- (vii) The speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
- (viii) The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC, if any.
- (ix) The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- (x) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xi) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- (xii) The User Agency shall not expand its occupation or use surrounding forest/forest land in any manner otherwise expressed in this clearance.
- (xiii) Land so diverted shall revert back to the Forest Department in case it is not needed for the above use after due restoration to its original status (as far as possible and to the satisfaction of State Forest Deptt.).
- (xiv) The User Agency shall take all possible precautions & care all the time not to impact adversely the surrounding forests and forest land by their actions/activities.
- (xv) The user agency will undertake comprehensive soil and water conservation measures at the project cost.
- (xvi) Overburden shall not be dumped outside the width of the road. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- (xvii) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- (xviii) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the road within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- (xix) No damage to the flora fauna of the area shall be caused.
- (xx) No labour camp shall be established inside the forest area.

- (xxi) The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage/felling of trees or buy the fuel wood from the extracted timber from the Forest Department to be used by labourers.
- (xxii) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- (xxiii) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- (xxiv) The user agency shall obtain the Environment Clearance under Environment Protection Act, 1986, if applicable.
- (xxv) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of the stone, river sand, river boulders in forest land.
- (xxvi) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- (xxvii) The forest land shall not be used for any purpose other than that specified in the project proposal.
- (xxviii) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- (xxix) The layout plan shall not be changed without the prior approval of the Central Government.
- (xxx) In case of any violation of the stipulated conditions immediate action is to be taken by the Forest Department as per Ministry's letter No 5-5/86/FC dated 07.12.1999, No 2-1-51/2004/RONE/Vol II/3181-02 dated 28.12.2006 and F. No. 11-42/2017-FC dtd 29/01/2018.
- (xxxi) All other clearances / NOCs under different rules / regulations / local laws and under Forest Dwellers (Recognition of Forest Rights) Act, 2006 as required vide MoEF, New Delhi guideline No. 11-9/1998-FC(Pt) dated 03.08.2009 shall be complied with.
- (xxxii) Any other conditions as may be found appropriate in future for the betterment of environment & wildlife, may be imposed by North Eastern Regional Office, MoEF&CC, Shillong.
- (xxxiii) This approval may be revoked if the above condition of approval is not complied to the satisfaction of the North Eastern Regional Office, Shillong.

भवदीय,

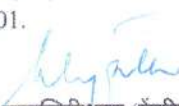
  
(W.I. Yarbon)

वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

Copy to:

The Addl. Principal Chief Conservator of Forests & Nodal Officer (FC), Environment, Forest & Climate Change Department, Govt of Mizoram, Aizawl- 796001.

  
वन उप महानिरीक्षक (केंद्रीय)

/Deputy Inspector General of Forests(C)

9/c

TimeLine Details

Proposal received date at each stage of flow.

**A. General Details**(i). **Proposal No.** : FP/MZ/ROAD/24010/2017(ii). **Name of Project for which Forest Land is required** : Widening and upgradation of NH-54 to 2-Lane with paved shoulder and geometric improvements from Km 8.00 to Km 380.00 in the State of Mizoram (JICA Funded) Km 250.00 to Km 380.00 in Package 3 excluding 5.06 km in Lawngtlai City portion.(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : The present configuration of road is varying from 3.75m to 5.5 m with earthen shoulder. NH-54 is the lifeline of the State of Mizoram linking its capital Aizawl in northern side at Km 8.00 to Tuipang in southern end at Km 380.00. In this JICA funded project, 372 Km road length is proposed to be wid(iv). **File no.** : 3-MN C 079/2017-SHI(v). **State** : Mizoram(vi). **Category of the Project** : Road(vii). **Shape of forest land proposed to be diverted** : Linear(viii). **Area of forest land proposed for diversion(in ha.)**: 11.18**B. Time Line**

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/MZ/ROAD/24010/2017	07/02/2017	28/06/2017 01/03/2017	28/06/2017 20/06/2017	28/06/2017	04/07/2017	Lai Autonomous District Council :04/07/2017 Mara Autonomous District Council :04/07/2017	Southern circle : 28/09/2017 (Mara Autonomous District Council)  Southern circle : 29/09/2017 (Lai Autonomous District Council)	Mizoram : 11/10/2017	Mizoram: 12/10/2017	Shillong: 13/10/2017	18/05/2018 By :Regional Office	Mizoram 13/11/2019	20/08/2019 By :Regional Office

**C. Essential Details Sought History**

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by Regional Office (Shillong) on: <b>07/11/2017</b>  Replied by State Government(Mizoram) on: <b>15/12/2017</b>	Query raised by State Government (Mizoram) on: <b>29/11/2017</b>  Replied by Nodal Officer (Mizoram) on: <b>15/12/2017</b>		Query raised by Circle (Southern circle) on: <b>11/10/2017</b>  Replied by DFO (Mara Autonomous District Council) on: <b>11/10/2017</b>  Query raised by Circle (Southern circle) on: <b>11/10/2017</b>  Replied by DFO (Lai Autonomous District Council) on: <b>11/10/2017</b>  Query raised by Circle (Southern circle) on: <b>11/10/2017</b>  Replied by DFO (Mara Autonomous District Council) on: <b>11/10/2017</b>	

**NOTE:-** Stage-II Approval accorded by : Regional Office .

2023  
&

No.G.20015/2/2021-FST/Vol-I  
GOVERNMENT OF MIZORAM  
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 23<sup>rd</sup> May, 2023

ORDER

**Subject:-** Diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance – reg.

Whereas, the User Agency (NHIDCL) has made necessary payments as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ B 024/2021-SH/103-104 dt.17.04.2023;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pl.) dt. 28.08.2015, the Government of Mizoram hereby conveys the Working Permission for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. The Working Permission is for 1 (one) year, w.e.f. issue of this Order, and the Compliance Report shall be submitted within the period of Working Permission to MoEF&CC.

In this regard, the Divisional Forest Officer, Thenzawl Forest Division, having jurisdiction over the forest land proposed to be diverted is hereby authorized to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of any Rules/Guidelines issued by MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/- R.K. SINGH  
Principal Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.

Cont...2/-

-2-

Dated Aizawl, the 23<sup>rd</sup> May, 2023

Memo No.G.20015/2/2021-FST/Vol-I

Ministry of Environment, Forests &amp;

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Central Circle.
5. Divisional Forest Officer, Thenzawl Forest Division.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3<sup>rd</sup> Floor, Tuikhuahtlang, Aizawl.



(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
 Environment, Forests & Climate Change Department.  
 Ph.no.: 0389-2335237



भारतसरकार  
GOVERNMENT OF INDIA  
एकीकृतक्षेत्रीयकार्यालय  
INTEGRATED REGIONAL OFFICE  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
लॉडसीबलुम्बतंगेन/LAW-U-SIB, LUMBATNGEN,  
शिलॉंग/SHILLONG-793021  
TEL. 0364-2537278; FAX. 0364-2536041  
E-mail: [moefro.shillong@gov.in](mailto:moefro.shillong@gov.in)



3670

No. 3-MZ B 024/2021-SHI/ 102-04

17<sup>th</sup> April, 2023

To,

Principal Secretary,  
Government of Mizoram,  
Environment, Forests & Climate Change Department,  
Aizawl-796001.

Sub : Proposal for diversion of 2.43278 ha of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance, by NHIDCL.

Sir,

This has got reference to the State Government of Mizoram letter No.G.20015/2/2020-FST dated 12.04.2021 on the subject mentioned above seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980.

2. After careful examination of the proposal of the State Government of Mizoram and the additional information submitted vide their letter No.B.22015/2/2021-FST dated 05.05.2021 and even no.FST/Vol-I dated 06.02.2023, and on receipt of **ex-post facto approval** from the Competent Authority, MoEF&CC, New Delhi, the **In-principle / Stage-I ex-post facto approval** of the Central Government is hereby granted for diversion of **2.43278 ha** of forest land for construction of Bypass at Chhiahtlang and Serchhip (Package-I) on Aizawl – Tuipang Section of NH-54 in the State of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance by NHIDCL, subject to the following conditions:

**A: Conditions which need to be complied prior to handing over of forest land by the State Forest Department.**

1. The user agency shall transfer, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the Ministry's Guideline No.5-3/2011-FC (Vol.I) dated 06.01.2022 and even No. dated 19.01.2022. The requisite funds shall be transferred through online portal into CAMPA account of the State concerned;
2. The user agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in the account of CAMPA of the concerned State through online portal. The scheme may include appropriate for anticipated cost increase for works scheduled for subsequent years;
3. The user agency shall transfer the cost of raising Avenue plantation on the road side with the State Forest Department to CAMPA account only through e-portal;
4. The penalty for violation shall be equal to NPV of forest land per hectare for each year of violation from the date of actual diversion as reported by the inspecting officer with maximum up to five (5) times of NPV plus 12 % simple interest till the deposits is made. In this case, 20% of the above penalty shall be imposed, as this proposal is for public utility project of the Government.

5. State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.
6. User agency, NHIDCL, responsible for violation shall be prosecuted under local Act of the State for unauthorized use of forest land without the permission of State authority.
7. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA account only through e-portal (<https://parivesh.nic.in>). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance;
8. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the District Collector;
9. The KML files of the area to be diverted, the CA area shall be uploaded on the e-Green watch portal with all requisite details before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be;
10. The cost of felling of trees shall be deposited by the User Agency with the DFO concerned;
11. The State Govt shall submit the copy of the notification of mutation of the equivalent non-forest land identified for the compensatory afforestation prior to issue of working permission or submitting compliance report to the IPA whichever is earlier.
12. Undertaking from the user agency to undertake special measures for prevention of landslide / erosion by biological or mechanical measures and stabilization of side slope to avoid soil erosion and landslides as per requirement and proposed for the Much Dumping.
13. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from the pillar to pillar and GPS co-ordinates with the fund to be deposited with the DFO concerned;
14. Undertaking from the user agency for providing proper drainage of retaining / breast wall in steep slopes and stabilization of side slope to avoid soil erosion and landslides; and to provide drains / cross drains. Physical barriers / structures to prevent muck from entering streams & rivers and other ecologically sensitive areas are to be constructed on the lower slope side, if required, before any construction works are started;
15. Violation of any of these conditions will amount to violation of Forest( Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest(Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-Fc dated 28.03.2019;
16. The compliance report shall be uploaded on e-portal ( <https://parivesh.nic.in/> );

**B: Conditions which need to be strictly complied on field after handing over of forest land to the user agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:**

1. Legal status of the diverted forest land shall remain unchanged;
2. Compensatory Afforestation shall be raised over non-forest i.e. 2.896 ha of identified by the State Forest Department at Khawbel, Chhingchhip Range under Thenzawl Forest Division;

3. The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as Reserve Forest/Protected Forest under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act as the case may be, within the stipulated period to the Central Government for information and record.

4. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

5. No damage to the flora and fauna of the adjoining area shall be caused;

6. The layout plan of the proposal shall not be changed without the prior approval of the Central Government;

7. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;

8. The user agency shall undertake re-grassing of the muck dumping area and restore the land to a condition which is fit for growth of fodder, flora, fauna etc;

9. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

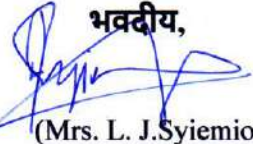
10. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;

11. All other clearance/NOCs under different applicable rules/regulations /local laws and under Forest Dwellers (Recognition of Forest Rights)Act, 2006 as required vide MoEF, New Delhi guideline No.11-9/1998-FC(pt) dated 03.08.2009 shall be complied with;

12. As per Ministry's letter No 11-30/96-FC(Pt) dt 14.9.2001, if the compliance of stipulated conditions is awaited from the State Govt for more than 5(five) years, the in-principle approval would be summarily be revoked considering that the user agency is no longer interested in the project;

3. After receipt of the compliance report from the State Government on fulfilment of the conditions mentioned above, final approval will be issued in this regard. Formal transfer of forest land shall not be effected by the State Govt till final approval is granted by the Central Government.

This is issued with approval of Deputy Director General of Forests (C).

भवदीय,  
  
(Mrs. L. J. Syiemiong)

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

Copy to:

1. Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Govt. of Mizoram, Department of Environment, Forests & Climate Change Department, Aizawl.

वनउपमहानिरीक्षक (केंद्रीय) /Deputy Inspector General of Forests (C)

## TimeLine Details

### Proposal received date at each stage of flow.

#### A. General Details

(i). **Proposal No. :** FP/MZ/ROAD/52947/2020

(ii). **Name of Project for which Forest Land is required :** Construction of Bypasses at Chhiathlang & Serchhip (Package-1) on Aizawl-Tuipang section of NH-54 in the state of Mizoram Engineering, Procurement and Construction (EPC) mode with JICA loan assistance

(iii). **Short narrative of the proposal and Project/scheme for which the forest land is required :** The existing road passing through the dense built-up area with width of the existing road of single lane configuration varying from 3.6 m to 4.8 m and formation width varying from 6.5 to 7.8m. These Bypasses are proposed to avoid the costly land acquisition, serious resettlement problems and to reduce

(iv). **File no. :** 3-MZB024/2021-SHI

(v). **State :** Mizoram

(vi). **Category of the Project :** Road

(vii). **Shape of forest land proposed to be diverted :** Linear

(viii). **Area of forest land proposed for diversion(in ha.):** 2.43278

#### B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming(if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading(by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	Regional Office	Stage-I Approval on	Stage-II Approval on
FP/MZ/ROAD/52947/2020	01/11/2020	10/11/2020	08/12/2020	12/01/2021	12/01/2021	Thenzawl :13/01/2021	Central : circle 11/02/2021 (Thenzawl)	Mizoram 15/03/2021	Mizoram: 22/03/2021	Shillong: 30/04/2021	17/04/2023 By :Regional Office	

#### C. Essential Details Sought History

Communication between Regional Office & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency

<p>Query raised by Regional Office (Shillong) on:<b>15/07/2021</b></p> <p>Replied by State Government(Mizoram) on:<b>10/05/2022</b></p>	<p>Query raised by State Government (Mizoram) on:<b>23/04/2021</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>30/04/2021</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>23/04/2021</b></p> <p>Replied by Circle(Central circle) on:<b>30/04/2021</b></p>	<p>Query raised by Circle (Central circle) on:<b>23/04/2021</b></p> <p>Replied by DFO (Thenzawl) on:<b>30/04/2021</b></p>	<p>Query raised by DFO (Thenzawl) on:<b>30/08/2021</b></p> <p>Replied by UA on <b>:02/09/2021</b></p>
<p>Query raised by Regional Office (Shillong) on:<b>06/06/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>01/07/2022</b></p>	<p>Query raised by State Government (Mizoram) on:<b>25/08/2021</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>28/04/2022</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>30/08/2021</b></p> <p>Replied by Circle(Central circle) on:<b>20/04/2022</b></p>	<p>Query raised by Circle (Central circle) on:<b>30/08/2021</b></p> <p>Replied by DFO (Thenzawl) on:<b>15/12/2021</b></p>	<p>Query raised by DFO (Thenzawl) on:<b>28/01/2022</b></p> <p>Replied by UA on <b>:21/03/2022</b></p>
<p>Query raised by Regional Office (Shillong) on:<b>13/07/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>26/08/2022</b></p>	<p>Query raised by State Government (Mizoram) on:<b>08/06/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>17/06/2022</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>20/04/2022</b></p> <p>Replied by Circle(Central circle) on:<b>20/04/2022</b></p>	<p>Query raised by Circle (Central circle) on:<b>28/01/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>19/04/2022</b></p>	
<p>Query raised by Regional Office (Shillong) on:<b>26/08/2022</b></p> <p>Replied by State Government(Mizoram) on:<b>03/01/2023</b></p>	<p>Query raised by State Government (Mizoram) on:<b>18/07/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>18/08/2022</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>20/04/2022</b></p> <p>Replied by Circle(Central circle) on:<b>22/04/2022</b></p>	<p>Query raised by Circle (Central circle) on:<b>20/04/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>20/04/2022</b></p>	
<p>Query raised by Regional Office (Shillong) on:<b>13/01/2023</b></p> <p>Replied by State Government(Mizoram) on:<b>15/02/2023</b></p>	<p>Query raised by State Government (Mizoram) on:<b>29/08/2022</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>09/12/2022</b></p> <p>Query raised by State Government (Mizoram) on:<b>15/02/2023</b></p> <p>Replied by Nodal Officer (Mizoram) on:<b>15/02/2023</b></p>	<p>Query raised by Nodal Officer (Mizoram) on:<b>27/07/2022</b></p> <p>Replied by Circle(Central circle) on:<b>29/07/2022</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>11/08/2022</b></p> <p>Replied by Circle(Central circle) on:<b>17/08/2022</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>08/09/2022</b></p> <p>Replied by Circle(Central circle) on:<b>15/09/2022</b></p> <p>Query raised by Nodal Officer (Mizoram) on:<b>06/10/2022</b></p> <p>Replied by Circle(Central circle) on:<b>03/11/2022</b></p>	<p>Query raised by Circle (Central circle) on:<b>20/04/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>20/04/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>22/04/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>22/04/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>27/07/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>29/07/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>12/08/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>12/08/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>09/09/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>15/09/2022</b></p> <p>Query raised by Circle (Central circle) on:<b>07/10/2022</b></p> <p>Replied by DFO (Thenzawl) on:<b>02/11/2022</b></p>	

**NOTE:-** Proposal is pending at **Pending With-SG for verifying Compliance of Conditions**.



No.G.20015/2/2021-FST/Vol-I/II  
 GOVERNMENT OF MIZORAM  
 ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 6<sup>th</sup> January, 2023

**ORDER**

**Subject:-** Proposal for diversion of 8.9856 ha of forest land for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL.

Whereas, the User Agency (NHIDCL) has made necessary payment as per In-Principle Approval of the project issued by MoEF&CC vide No.3-MZ C 059/2020-SHI/764-65 dt. 14.06.2022;

Now, therefore, in pursuance of the said In-Principle Approval and Guidelines issued by MoEF&CC vide letter No.II-306/2014-FC(Pt.) dt. 28.08.2015, and as per direction received from MoEF&CC vide No.3-MZ B 059/2020-SHI-2818-19 dt. 02.01.2023 for issuance of working permission for the project, the Government of Mizoram hereby conveys the Working Permission for widening and upgradation of NH-54 to 2-lane with paved shoulder and geometric improvements in the State of Mizoram (Package-2) Deemed Forest Area by NHIDCL, subject to compliance of all formalities and conditions stipulated in the In-Principle Approval. Moreover, the Working Permission is for 1 (one) year and the Compliance Report with Action Taken Report for the violation shall be submitted within the period of Working Permission along with all details of Compensatory and Penal Compensatory levies to MoEF&CC .

In this regard, the Divisional Forest Officer, Lunglei Forest Division and Divisional Forest Officer, Thenzawl Forest Division having jurisdiction over the forest land proposed to be diverted are hereby authorised to act upon the following:

1. Issue Order for felling of project affected trees and commencement of the project works on behalf of the Government of Mizoram within their respective jurisdiction.
2. Monitor the conditions stipulated in the In-Principle Approval and ensure strict compliance of the conditions within their respective jurisdiction.
3. Submit fortnightly monitoring report to the Addl. PCCF & Nodal Officer (FC), Mizoram of their respective jurisdictions.

The User Agency shall execute all works against which undertakings have been submitted and submit compliance report immediately.

Working permission shall be withdrawn forthwith in case of deviation of any condition stipulated in the In-Principle Approval and other violations of Guidelines of MoEF&CC.

All codal formalities are to be observed while granting permission for extraction of trees.

Sd/-NAVIN KUMAR CHOUDHARY  
 Principal Secretary to the Govt. of Mizoram,  
 Environment, Forests & Climate Change Department.

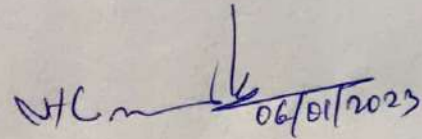
Cont...2/-

Memo No.G.20015/2/2021-FST/Vol-I/II

Dated Aizawl, the 6<sup>th</sup> January, 2023

Copy to :-

1. The Deputy Inspector General of Forests (C), Ministry of Environment, Forests & Climate Change, Integrated Regional Office, Shillong.
2. The Principal Chief Conservator of Forests, Mizoram.
3. The Addl. PCCF & Nodal Officer (FC), Mizoram.
4. The Conservator of Forests, Southern Circle.
5. Divisional Forest Officers, Lunglei and Thenzawl Forest Divisions.
6. The Executive Director, NHIDCL, RO-Aizawl T-86, 3<sup>rd</sup> Floor, Tuikhuahtlang, Aizawl.

  
06/01/2023

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,  
Environment, Forests & Climate Change Department.  
Ph.no.: 0389-2335237

GAHC030004692021



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL/7/2021**

In Re Indiscriminate Felling of Trees, Aizawl City  
Aizawl, Mizoram

VERSUS

State of Mizoram and 6 Ors.  
Aizawl, Mizoram     2:Secretary to the Govt. of Mizoram  
Forest  
Environment and Climate Change Department.  
Aizawl  
Mizoram.

3:Secretary to the Govt. of Mizoram  
Public Works Department.  
Aizawl  
Mizoram.

4:Secretary to the Govt. of Mizoram  
Education Department.  
Aizawl  
Mizoram.

5:The Principal Conservator of Forest  
Forest  
Environment and Climate Change Department.  
Aizawl  
Mizoram.

6:SIPMIU R/b the Project Director  
Aizawl  
Mizoram.

7:Secretary to the Govt. of Mizoram  
PHE Department.

Aizawl  
Mizoram

**Advocate for the Petitioner** : Mr Lalfakawma (Amicus Curiae)

**Advocate for the Respondent** : Ms. Mary Lalruatkimi Khiangte (Addl.AG/G.A. Mizoram)

**ORDER**

**BEFORE**

**HONOURABLE MR. JUSTICE MICHAEL ZOTHANKHUMA  
HONOURABLE MRS. JUSTICE MARLI VANKUNG**

**15.05.2024**

*(Michael Zothankhuma, J)*

Mr. Samuel Vanlalhriata Chhange, learned Addl. AG submits that in compliance with the Order dated 10.11.2023, the Conservator of Forests (Legal) has issued a letter dated 13.12.2023 to the Divisional Forest Officer, Aizawl Forest Division, directing him to intensify vigilance and surveillance patrolling and prevention of felling of trees in Reiek and Ailawng village area, to ensure that no timber is taken out from Reiek and Ailawng village area till further orders are passed by this Court. The Reiek and Ailawng Village Council were also to be involved, in order to promote awareness for protection of trees in the village area.

The Divisional Forest Officer, Aizawl Forest Division is directed to submit an affidavit stating the steps that he has taken in compliance with the letter 13.12.2023 issued by the Conservator of Forests (Legal). The same should be done within 2 weeks.

In addition to the above, we are of the prima facie view that the Forest

Department should issue a notification or a guideline to ensure that persons having gardens within the Reiek and Ailawng village area should not cut all their trees on their land. Some guidelines should be issued to ensure that if people make gardens for growing vegetables etc., all the trees should not be cut. Further, the Divisional Forest Officer, Aizawl Forest Division should give a list of the number of permits given in the Aizawl Forest Division, Ailawng and Reiek area, allowing the number of trees to be cut and to whom those permits have been issued for cutting trees, within the last one year starting from 1<sup>st</sup> January, 2023.

The above observation would not bar the inhabitants of that area from cutting wood for their own personal use. However, cutting of the wood for transportation out of the Ailawng and Reiek area for commercial purposes should be completely prohibited, unless the written permission of the competent authority is taken by the concerned persons.

List the matter on 05.06.2024.

**JUDGE**

**JUDGE**

**Comparing Assistant**

**Project Name: Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 8+000 to Km. 65+000 (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance**

**Project Cost 6993000000**

**Project Length in Kms 56.96**

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1(i)	Earthwork: Hill Cutting upto Embankment	56.96	Kms	56.92
1(ii)	Earthwork: Embankment Construction	56.96	Kms	56.4425
1(iii)	Earthwork: Earthwork upto top of Subgrade	56.96	Kms	56.4425
2	Spoil Bank Construction	924727	cum	887756
3	Sub Base Course	56.96	Kms	56.4425
4	Non Bituminous Base Course	56.96	Kms	56.4425
5	Bituminous Base Course	56.96	Kms	56.4425
6	Wearing Coat	56.96	Kms	56.4425
7	Culverts	340	Nos	340
8	Minor Bridge	0	Nos	0
9	Drainage/Road Side Drains	58660	RM	58535
10	Road Signs markings etc	56.96	Kms	56.4425
11	Bus Bays	6	Nos	6
12	View Point	5	Nos	5
13	Junctions	9	Nos	9
14	Project Facilities	1	LS	1
15	Wet Masonary R/w (3 m)	19700	RM	19400
16	Wet Masonary R/w (7 m)	6000	RM	6000
17	Gravity Wall (1.5 m)	2700	RM	2700
18	Gravity Wall (2 m)	4170	RM	4170
19	Gravity Wall (3 m)	5970	RM	5970
20	Gravity Wall (4 m)	4280	RM	4280
21	Gravity Wall (5 m)	2700	RM	2700
22	Gravity Wall (6 m)	2980	RM	2650
23	Reinforced Earth Retaining Wall (H=7 M)	980	RM	952
24	Reinforced Earth Retaining Wall (H=8 M)	560	RM	560
25	Reinforced Earth Retaining Wall (H=9 M)	280	RM	224
26	Reinforced Earth Retaining Wall (H=10 M)	360	RM	360
27	Gabion Wall (1:0.3)	3430	cum	3430
28	Rock Fall Prevention wall (H=3 m)	2436	sqm	2436
29	Rock Fall Prevention Fence (H=2 m)	560	sqm	560
30	Hydroseeding (t=5 Cm)	360	sqm	360
31	Seeding and Mulching (Soil Cut Slope)	219058	sqm	219058
32	Turfing (embankment)	103499	sqm	103499
33	Vegetation Mat (Steep Slope)	3100	sqm	3100
34	Crib Work (F 300)	900	RM	900
35	Crib Work (F 500)	3450	sqm	3450
36	Non Frame	1200	sqm	1200
37	Anchor work	4450	sqm	4450

**Project Name:** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 65+000 to Km. 125+000 (Pkg-2) on Aizawi -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance

**Project Cost** 512000000

**Project Length in Kms** 50.938

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1(i)	Earthwork: Hill Cutting upto Embankment	39.118	Kms	38.455
1(ii)	Earthwork: Embankment Construction	39.118	Kms	38.518
1(iii)	Earthwork: Earthwork upto top of Subgrade	39.118	Kms	38.518
2	Spoil Bank Construction	16	Nos	16
3	Sub Base Course	39.118	Kms	38.518
4	Non Bituminous Base Course	39.118	Kms	38.518
5	Bituminous Base Course	44.918	Kms	44.318
6	Wearing Coat	50.94	Kms	50.34
7	Culverts	233	Nos	231
8	Drainage/Road Side Drains	39854	RM	39191.00
9	Road Signs markings etc	50.94	Kms	50.34
10	Bus Bays	4	Nos	4
11	View Point	4	Nos	4
12	Junctions	15	Nos	15
13	Project Facilities	1	LS	1
14	Wet Masonary R/w (3 m)	14230	RM	14074
15	Wet Masonary R/w (7 m)	2200	RM	2200
16	Gravity Wall (1.5 m)	1400	RM	1400
17	Gravity Wall (2 m)	2840	RM	2840
18	Gravity Wall (3 m)	4970	RM	4970
19	Gravity Wall (4 m)	3440	RM	3440
20	Gravity Wall (5 m)	2900	RM	2900
21	Gravity Wall (6 m)	2280	RM	2280
22	Reinforced Earth Retaining Wall (H=7 M)	780	RM	763
23	Reinforced Earth Retaining Wall (H=8 M)	260	RM	260
24	Reinforced Earth Retaining Wall (H=9 M)	180	RM	180
25	Reinforced Earth Retaining Wall (H=10 M)	380	RM	380
26	Gabion Wall (1:0.3)	820	cum	820
27	Hydroseeding (t=5 Cm)	405	sqm	405
28	Seeding and Mulching (Soil Cut Slope)	164462	sqm	164462
29	Turfing (embankment)	226150	sqm	226150
30	Non Frame	1600	sqm	1600
31	Rock Bolting	388	RM	388
32	Crib Work (F 300)	2263	sqm	2263

**Project Name: Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 125+000 to Km. 166+000 (Pkg-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance**

**Project Cost 4504486000**

**Project Length in Kms 40.2**

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1(i)	Earthwork: Hill Cutting upto Embankment	40.2	Kms	39.0
1(ii)	Earthwork: Embankment Construction	40.2	Kms	38.7
1(iii)	Earthwork: Earthwork upto top of Subgrade	40.2	Kms	38.5
2	Spoil Bank Construction	14	Nos	9.15
3	Sub Base Course	40.2	Kms	38.5
4	Non Bituminous Base Course	40.2	Kms	38.4
5	Bituminous Base Course	40.2	Kms	37.1
6	Wearing Coat	40.2	Kms	38.0
7	Culverts	249	Nos	224.1
8	Drainage/Road Side Drains	40287	RM	28090.0
9	Road Signs markings etc	40.2	Kms	0.0
10	Bus Bays	5	Nos	2.0
11	View Point	2	Nos	0.0
12	Junctions	15	Nos	0.7
13	Project Facilities	1	LS	0.7
14	Wet Masonary R/w (3 m)	15160	RM	12855.1
15	Wet Masonary R/w (7 m)	1800	RM	994.0
16	Gravity Wall (1.5 m)	1380	RM	1380.0
17	Gravity Wall (2 m)	3640	RM	3640.0
18	Gravity Wall (3 m)	4950	RM	4950.0
19	Gravity Wall (4 m)	3660	RM	3660.0
20	Gravity Wall (5 m)	2920	RM	2918.4
21	Gravity Wall (6 m)	2300	RM	1588.3
22	Reinforced Earth Retaining Wall (H=7 M)	860	RM	162.6
23	Reinforced Earth Retaining Wall (H=8 M)	320	RM	205.5
24	Reinforced Earth Retaining Wall (H=9 M)	280	RM	238.0
25	Reinforced Earth Retaining Wall (H=10 M)	320	RM	272.0
26	Gabion Wall (1:0.3)	528	cum	396.0
27	Hydroseeding (t=5 Cm)	150	sqm	0.0
28	Seeding and Mulching (Soil Cut Slope)	138506	sqm	3567.1
29	Turfing (embankment)	144885	sqm	34585.2
30	Crib Work (F 300)	116	sqm	0.0

**Project Name:** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 166+000 to Km. 208+000 (Pkg-4) on Aizawi -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance

**Project Cost** 4405000069

**Project Length in Kms** 34.822

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1(i)	Earthwork: Hill Cutting upto Embankment	35.35	Kms	35.295
1(ii)	Earthwork: Embankment Construction	35.35	Kms	34.760
1(iii)	Earthwork: Earthwork upto top of Subgrade	35.35	Kms	34.760
2	Spoil Bank Construction	24	Nos	16.544
3	Sub Base Course	35.35	Kms	34.490
4	Non Bituminous Base Course	35.35	Kms	34.175
5	Bituminous Base Course	42.531	Kms	40.869
6	Wearing Coat	42.531	Kms	37.465
7	Culverts	229	Nos	209
8	Minor Bridge	1	Nos	0
9	Drainage/Road Side Drains	42000	RM	25521
10	Road Signs markings etc	42	Kms	0
11	Bus Bays	4	Nos	0
12	View Point	2	Nos	0
13	Junctions	15	Nos	1.40
14	Project Facilities	1	LS	0.80
15	Wet Masonary R/w (3 m)	17640	RM	15193
16	Wet Masonary R/w (7 m)	2900	RM	1846
17	Gravity Wall (1.5 m)	1340	RM	1340
18	Gravity Wall (2 m)	2820	RM	2820
19	Gravity Wall (3 m)	3350	RM	3350
20	Gravity Wall (4 m)	3450	RM	3450
21	Gravity Wall (5 m)	2220	RM	2220
22	Gravity Wall (6 m)	2560	RM	2560
23	Reinforced Earth Retaining Wall (H=7 M)	600	RM	547
24	Reinforced Earth Retaining Wall (H=8 M)	280	RM	280
25	Reinforced Earth Retaining Wall (H=9 M)	160	RM	160
25	Reinforced Earth Retaining Wall (H=10 M)	160	RM	160
26	Gabion Wall (1:0.3)	1030	cum	0
27	Seeding and Mulching (Soil Cut Slope)	213146	sqm	16229
28	Turfing (embankment)	69682	sqm	0

**Project Name:** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 208+000 to Km. 250+000 (Pkg-5) on Aizawi - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance

**Project Cost** 3953700000

**Project Length in Kms** 33.803

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
(i)	Earthwork: Hill Cutting upto Embankment	33.803	Kms	32.181
(ii)	Earthwork: Embankment Construction	33.803	Kms	32.053
(iii)	Earthwork: Earthwork upto top of Subgrade	33.803	Kms	31.734
2	Spoil Bank Construction	23	Kms	17.3
3	Sub Base Course	33.803	Kms	31.645
4	Non Bituminous Base Course	33.803	Kms	31.493
5	Bituminous Base Course	33.803	Kms	30.06
6	Wearing Coat	33.803	Kms	28.99
7	Culverts	202	Nos	186
8	Minor Bridge	1	Nos	1
9	Drainage/Road Side Drains	35037	RM	28814
10	Road Signs markings etc	33.803	Kms	0
11	Bus Bays	4	Nos	0
12	View Point	2	Nos	0
13	Junctions	1	Nos	0.5
14	Project Facilities	1	LS	0.8
15	Wet Masonary R/w (3 m)	8560	RM	7505
16	Wet Masonary R/w (7 m)	4550	RM	2367
17	Gravity Wall (1.5 m)	1740	RM	1740
18	Gravity Wall (2 m)	1550	RM	1550
19	Gravity Wall (3 m)	2420	RM	2420
20	Gravity Wall (4 m)	1620	RM	1620
21	Gravity Wall (5 m)	1080	RM	1080
22	Gravity Wall (6 m)	760	RM	740
23	Reinforced Earth Retaining Wall (H=7 M)	480	RM	480
24	Reinforced Earth Retaining Wall (H=8 M)	100	RM	100
25	Reinforced Earth Retaining Wall (H=10 M)	60	RM	0
26	Gabion Wall (1:0.3)	2040	cum	2040
27	Rockfall Prevention wall (3 m)	4568	cum	0
28	Rockfall Prevention Fence (2 m)	1050	metre	0
29	Seeding and Mulching (Soil Cut Slope)	201852	sqm	30000
30	Turfing (embankment)	101854	sqm	0
31	Crib work (F 300)	14091	sqm	0

**Project Name: Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 250+000 to Km. 298+000 (Pkg-6) on Aizawi - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance**

**Project Cost 5460510069**

**Project Length in Kms 45.46**

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1 (i)	Earthwork: Hill Cutting upto Embankment	40.66	Kms	39.89
1 (ii)	Earthwork: Embankment Construction	40.66	Kms	37.853
1 (iii)	Earthwork: Earthwork upto top of Subgrade	40.66	Kms	37.833
2	Spoil Bank Construction	19	Nos	15
3	Sub Base Course	40.66	Kms	37.733
4	Non Bituminous Base Course	41.56	Kms	37.573
5	Bituminous Base Course	44.555	Kms	39.89
6	Wearing Coat	45.555	Kms	38.065
7	Culverts	237	Nos	217
8	Drainage/Road Side Drains	40660	RM	27000
9	Road Signs markings etc	45.555	Kms	0
10	Bus Bays	5	Nos	0
11	View Point	3	Nos	0
12	Junctions	27	Nos	0
13	Project Facilities	1	LS	1
14	Wet Masonary R/w (3 m)	9060	RM	8645.1
15	Wet Masonary R/w (7 m)	1450	RM	855.5
16	Gravity Wall (1.5 m)	3880	RM	3010.5
17	Gravity Wall (2 m)	3960	RM	3960
18	Gravity Wall (3 m)	4220	RM	4220
19	Gravity Wall (4 m)	3200	RM	3200
20	Gravity Wall (5 m)	2220	RM	2220
21	Gravity Wall (6 m)	1120	RM	1120
22	Reinforced Earth Retaining Wall (H=7 M)	740	RM	455.2
23	Reinforced Earth Retaining Wall (H=8 M)	480	RM	333.2
24	Reinforced Earth Retaining Wall (H=9 M)	140	RM	135.2
25	Reinforced Earth Retaining Wall (H=10 M)	420	RM	287
26	Gabion Wall (1:0.3)	960	cum	310
27	Rockfall Prevention wall (3 m)	5177	cum	3660.412
28	Rockfall Prevention Fence (2 m)	1190	metre	0
29	Seeding and Mulching (Soil Cut Slope)	245558	sqm	53145.61103
30	Turfing (embankment)	24495	sqm	0
31	Crib work (F 300)	16599	sqm	0
32	Rock Bolt Work	3097	RM	0

**Project Name: Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 298+000 to Km. 339+000 (Pkg-7) on Aizawi -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance**

**Project Cost 4464000000**

**Project Length in Kms 39.12**

Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
1(i)	Earthwork: Hill Cutting upto Embankment	39.12	Kms	38.712
1(ii)	Earthwork: Embankment Construction	39.12	Kms	37.2
1(iii)	Earthwork: Earthwork upto top of Subgrade	39.12	Kms	36.14
2	Spoil Bank Construction	9	Nos	8
3	Sub Base Course	39.12	Kms	35.79
4	Non Bituminous Base Course	39.12	Kms	34.9
5	Bituminous Base Course	39.12	Kms	32.98
6	Wearing Coat	39.12	Kms	32.35
7	Culverts	257	Nos	215
8	Drainage/Road Side Drains	39120	Rm	19423
9	Road Signs markings etc	39120	Rm	0
10	Bus Bays	5	Nos	0
11	View Point	2	Nos	0
12	Junctions	5	Nos	4
13	Project Facilities	1	LS	0.85
14	Wet Masonary R/w (3 m)	15380	RM	14599
15	Wet Masonary R/w (7 m)	1980	RM	1393
16	Gravity Wall (1.5 m)	2580	RM	2184
17	Gravity Wall (2 m)	3840	RM	3838
18	Gravity Wall (3 m)	3600	RM	3599
19	Gravity Wall (4 m)	3020	RM	3020
20	Gravity Wall (5 m)	2180	RM	2172.6
21	Gravity Wall (6 m)	2180	RM	2180
22	Reinforced Earth Retaining Wall (H=7 M)	1080	RM	467
23	Reinforced Earth Retaining Wall (H=8 M)	860	RM	655
24	Reinforced Earth Retaining Wall (H=9 M)	340	RM	53
25	Reinforced Earth Retaining Wall (H=10 M)	280	RM	0
26	Gabion Wall (1:0.3)	7430	cum	120
27	Rockfall Prevention wall (3 m)	330	Rm	195
28	Rockfall Prevention Fence (2 m)	330	Rm	195
29	Hydroseeding (t=5cm)	4300	sqm	4299.92125
30	Seeding and Mulching (Soil Cut Slope)	119007	sqm	29327.3895
31	Turfing (embankment)	28587	sqm	0
32	Vegetation Mat (Steep Slope)	357	sqm	0
33	Crib work (F 500)	9657	sqm	0
34	Rock Bolt Work	7243	RM	0

<b>Project Name: Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from from Km. 339+000 to Km 380+000 (Pkg-8) on Aizawi - Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance</b>				
<b>Project Cost</b>		<b>4439435000</b>		
<b>Project Length in Kms</b>		<b>39.952</b>		
<b>Sno</b>	<b>Item</b>	<b>Scope Quantity</b>	<b>Units</b>	<b>Quantity Executed on Ground</b>
1(i)	Earthwork: Hill Cutting upto Embankment	39.952	Kms	39.630
1(ii)	Earthwork: Embankment Construction	39.952	Kms	37.190
1(iii)	Earthwork: Earthwork upto top of Subgrade	39.952	Kms	37.190
2	Spoil Bank Construction	14	Nos	7.400
3	Sub Base Course	39.952	Kms	37.170
4	Non Bituminous Base Course	39.952	Kms	36.340
5	Bituminous Base Course	39.952	Kms	35.685
6	Wearing Coat	39.952	Kms	34.720
7	Culverts	254	Nos	177.000
8	Drainage/Road Side Drains	40477	RM	14500.000
9	Road Signs markings etc	39.952	Kms	0.000
10	Truck Lay Bay	1	Nos	1.000
10	Bus Bays	5	Nos	4.000
11	View Point	2	Nos	0.000
12	Junctions	11	Nos	7.000
13	Project Facilities	1	LS	0.900
14	Wet Masonary R/w (3 m)	12860	RM	8000.000
15	Wet Masonary R/w (7 m)	2000	RM	820.000
16	Gravity Wall (1.5 m)	2470	RM	2376.000
17	Gravity Wall (2 m)	2480	RM	2437.000
18	Gravity Wall (3 m)	3040	RM	3034.000
19	Gravity Wall (4 m)	3160	RM	3160.000
20	Gravity Wall (5 m)	2040	RM	2031.000
21	Gravity Wall (6 m)	1660	RM	1631.000
22	Reinforced Earth Retaining Wall (H=7 M)	960	RM	425.000
23	Reinforced Earth Retaining Wall (H=8 M)	600	RM	380.000
24	Reinforced Earth Retaining Wall (H=9 M)	140	RM	110.000
25	Reinforced Earth Retaining Wall (H=10 M)	300	RM	300.000
26	Gabion Wall (1:0.3)	1720	cum	1215.500
27	Rockfall Prevention wall (3 m)	6047	cum	5220.000
28	Rockfall Prevention Fence (2 m)	1390	metre	1200.000
29	Seeding and Mulching (Soil Cut Slope)	233325	sqm	6987.080
30	Turfing (embankment)	114589	sqm	7540.449
31	Vegetation Mat (steep Slope)	4590	sqm	0.000
31	Crib work (F 300)	6348	sqm	0.000

Construction of Chhahitlang and Serchhip Bypass (Package-1) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance.				
		Project Cost	1531000000	
		Project Length in Kms	14.400	
Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
2	Earthwork	2571.00	M	2571.00
3	Earthwork upto top of the Subgrade	2571.00	M	2521.00
4	Earthwork in Shoulders	2571.00	M	2521.00
5	Sub-Base Course	2571.00	M	2521.00
6	Non Bituminuos Base Course	2571.00	M	2521.00
7	Bituminous Base Course	2571.00	M	2521.00
8	Wearing Coat	2571.00	M	2521.00
9	Box Culverts	13.00	NO	13
10	<b>1.A.Chhahitlang-Other Works</b>			
11	Road side drains	2931.00	M	2931.00
12	Traffic Sign	2.57	KM	2.47
13	Pavement Markings(KM)	2.57	KM	2.57
14	Crash Barriers (KM)	0.30	KM	0.30
15	Boundary Stone, KM stones, 5th Km s	2.57	KM	2.57
16	Traffic blinker LED, Delineators & Stud	2.57	KM	2.47
17	Direction and Place Identification signs	2.57	KM	2.47
18	Minor Junction (No.)	2.00	NO	2.00
19	Major Junction (No.)	2.00	NO	2.00
20	Road furniture/signboard & Light (KM)	2.57	KM	2.57
21	Site clearance(km)	2.57	KM	2.57
22	Road side plantation	0.46	KM	0.46
23	Breast Wall	985.00	M	985.00
24	Retaining Wall	1225.00	M	1225.00
25	Gabion Wall	450.00	M	450.00
26	Toe Wall	90.00	M	90.00
27	Revetment wall(m)	225.00	M	225.00
28	Seeding & Mulching with jute net (M)	589.50	M	589.50
29	Erosion Control Blanket	262.00	M	262.00
	<b>Weightage of Serchhip Bypass</b>			
30	<b>2.A.Serchhip-Road Works Widening</b>			
31	Earthwork upto top of the Subgrade	11829.00	M	11829
32	Earthwork upto top of the Subgrade	11829.00	M	11829
33	Earthwork in Shoulders	11829.00	M	11829
34	Sub-Base Course	11829.00	M	11829
35	Non Bituminuos Base Course	11829.00	M	11829
36	Bituminous Base Course	11829.00	M	11829
37	Wearing Coat	11829.00	M	11829
38	Box Culverts	70.00	NO	70
39	<b>2.A.Serchhip-New Minor Bridge</b>			
40	Minor Bridge Foundation+Substructure	2.00	NO	2
41	Minor Bridge Foundation+Substructure	2.00	NO	2
42	Minor Bridge Super structure	1.00	NO	1
43	<b>2.A.Serchhip-New Major Bridge</b>			
44	Foundation +Sub-Structure	4.00	NO	4
45	Foundation +Sub-Structure	4.00	NO	4
46	Super-structure	8.00	NO	8
47	Wearing Coat including expansion joints	100.00	%	100
48	<b>2.A.Serchhip-other works</b>			
49	Road side drains	13709.00	M	13709
50	Traffic Sign	11.83	KM	11.829
51	Pavement Markings(KM)	11.83	KM	11.829
52	Crash Barriers (KM)	1.00	KM	1
53	Boundary Stone, KM stones, 5th Km s	11.83	KM	11.829
54	Traffic blinker LED, Delineators & Stud	11.83	KM	11.829
55	Direction and Place Identification signs	11.83	KM	11.829
56	Minor Junction (No.)	2.00	NO	2
57	Major Junction (No.)	2.00	NO	2
58	Road furniture/signboard & Light (KM)	11.83	KM	11.829
59	Site clearance(km)	11.83	KM	11.829
60	Road side plantation	2.16	KM	2.161
61	Breast Wall	4470.00	M	4470
62	Retaining Wall	4960.00	M	4960
63	Gabion Wall	1375.00	M	1375
64	Toe Wall	120.00	M	120
65	Revetment wall(m)	140.00	M	140
66	Seeding & Mulching with jute net (M)	2778.75	M	2778.75
67	Erosion Control Blanket	1235.00	M	1235

Construction of Hnathial Bypass (Package-2) on Aizawl-Tuipang Section of NH-54 in the State of Mizoram on EPC Mode with JICA Loan Assistance.				
Project Cost		603000000		
Project Length in Kms		6.996		
Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
	<b>Widening/Reconstruction</b>			
	Hill cutting in embankment	6.996	KM	6.91
1	Emb Construction/earthwork in filling	6.996	KM	6.36
2	Earthwork in shoulders	6.996	KM	
3	Sub base course (KM)	6.996	KM	6.12
4	Non Bituminous Base Course (KM)	6.996	KM	4.6
5	Bituminous Base Course (KM)	6.996	KM	4.1
6	Wearing Coat (KM)	6.996	NO	
7	Box culverts (NO)	38.000	NO	35.34
8	<b>Other Works</b>			
9	Road side drains	7.886	M	2.59
10	Traffic Sign (Nos)	84.000	NO	
11	Pavement Markings	2098.800	KM	
12	Metal Beam Crash Barrier	500.000	M	
13	RoadBoundary,Km ,5 Km & hectometer stone	250.000	NO	
14	Traffic blinker LED, Delineators & Stud	180.000	EA	
15	Direction & Place Identi.signs board(Sqm)	4.000	M2	
16	Minor Junction (No.)	1.000	NO	
17	Major Junction (No.)	2.000	NO	
18	Road Furniture	1182.000	EA	
19	Site clearance(km)	6.996	KM	6.68
20	Plantation(Vetiver,hydro seeding&etc)Sqm	10007.550	M2	
21	Breast Wall	1704.000	M	1225.7
22	Retaining Wall	2955.000	M	2628.34
23	Gabion Wall	700.000	M	401.2
24	Toe Wall	190.000	M	
25	Revetment wall(m)	200.000	M	
26	Seeding and Mulching(sqm)	12866.500	M2	
27	Erosion Control Blanket	5718.600	M2	

**Construction of Lawngtlai Bypass (Package-3) on Aizawl-Tuipang section of NH-54 in the state of Mizoram on EPC mode with JICA loan assistance**

		Project Cost	311404500	
		Project Length in Kms	2.273	
Sno	Item	Scope Quantity	Units	Quantity Executed on Ground
	Reconstruction/New 2-Lane Realignment/ By			
1	Hill cutting in embankment	2.273	KM	2.21
2	Emb Construction/earthwork in filling	2.273	KM	2.21
3	Earthwork up to top of the sub-grade	2.273	KM	2.14
4	Earthwork in shoulders	2.273	KM	
5	Sub base course (KM)	2.273	KM	1.945
6	Non Bituminous Base Course (KM)	2.273	KM	0.24
7	Bituminous Base Course (KM)	2.273	KM	
8	Wearing Coat (KM)	2.273	KM	
9	Widening and repair of culverts/ Re-Cons	15.000	NO	8
10	Other Works.			
11	Road side drains(KM)	2.673	KM	
12	Traffic Sign (Nos)	28.000	NO	
13	Pavement Markings (Sqm.)	681.900	M2	
14	Metal Beam Crash Barrier	350.000	M	
15	RoadBoundary,Km ,5 Km & hectometer stone	34.000	NO	
16	Traffic blinker LED, Delineators & Stud	180.000	EA	
17	Direction & Place Identi.signs board(Sqm	3.000	M2	
18	Junctions (No.)	2.000	NO	
19	Road Furniture	764.000	EA	
20	Site clearance(km)	2.273	KM	
21	Plantation(Vetiver,hydro seeding&etc)Sqm	33475.000	M2	
22	Breast Wall	1340.000	M	954
23	Retaining Wall	1905.000	M	1005
24	Gabion Wall	500.000	M	108
25	Toe Wall	140.000	M	41
26	Revetment wall(m)	115.000	M	
27	Hydro Seeding (KM)	2.273	KM	
28	Erosion Control Blanket	2273.000	M	

Latest status of the spoil bank as per the remarks given in Minutes of meeting dated 25.08.2022 of the Monitoring committee

Sl no	Package No.	No of Spoil Banks/Dumping grounds as per report dated 25.08.2022				As on 19.07.2024
		With Protective Wall	Construction of Protective wall going on	Without Protective wall	Total	Completed with protective measures
1	NH-54 Package-3	5	4	5	14	14
2	NH-54 Package-4	12	2	4	18	18
3	NH-54 Package-5	15	3	7	25	25
4	NH-54 Package-6	5	3	8	16	24
5	NH-54 & 302 Package - A	1	0	12	13	19
6	NH-54 & 302 Package -B	1	0	9	10	16

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 26/2023/EZ

I.A. No. \_\_\_\_\_ / 2023

In OA. No.26/2023/EZ

**IN THE MATTER OF:**

PI VANRAMCHHUANGI

...Applicants (s)

VERSUS

UNION OF INDIA & ORS

...Respondents (s)

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**Filed by:**

ASHOK PRASAD, ADVOCATE  
Counsel for NHIDCL  
Mobile: 9883069404

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 26/2023/EZ**

**I.A. No. \_\_\_\_\_ / 2023**

**In OA. No.26/2023/EZ**

**IN THE MATTER OF:**

An application for setting aside and quashing of the Order dt. 04.09.2023 issued by Mizoram pollution Control Board.

**-AND**

**IN THE MATTER OF:**

**PI VANRAMCHHUANGI**

...Applicants (s)

**VERSUS**

**UNION OF INDIA & 6 ORS**

...Respondents (s)

The humble application of the above named Applicant

**MOST RESPECTFULLY SHEWETH:**

1. That the above mentioned Original Application is pending disposal before the Hon'ble National Green Tribunal and the contents of the same may kindly be read as a part of this Application.
2. That the Applicant under in this instant case has raised allegation that during the construction of the road the debris/muck is being directly thrown along the slopes next to the road. That debris then slides down directly into the river causing landslide in monsoon. In this regard, Affidavit has been filed on behalf of NHIDCL (Respondent No.3) stating that effective muck disposal plan has been made and dumping of the Muck is being done only in the designated spoil banks as provided by the District Administration. Further, the Respondent would like to apprise this Hon'ble Court that the excavated muck is properly disposed in the designated spoil bank which has been regularly monitored by the Committee at District level and certain preventive measures such as Construction of Gabion wall, Toe wall, breast wall E retaining wall, seeding & mulching had been taken up whenever it is necessitated, as such there is no Environmental violation on the part of NHIDCL.
3. That it is pertinent to mention that 2 meetings of the State Level Committee to monitor Environmental issues arising out of the developmental projects undertaken by NHIDCL in the State of Mizoram were held on dt. 25.07.2022 & 21.12.2022 chaired by the

Adviser (T) to Chief Minister, Gov't of Mizoram. The matter was discussed elaborately and issued some corrective measures and the same was taken up by NHIDCL as per the intension of the committee in a swift manner.

4. That in compliance with the Court Order dt. **17.03.2023, Gov't of Mizoram has constituted the Committee vide Notification No. C.18014/379/2023-FST dt. 18.08.2023.** The Committee carried out inspection of the muck disposal site and the work going on along the NH-54 in Mizoram **on 25.08.2023** where all the widening project has been carried out by NHIDCL and till that time no compensation was imposed against NHIDCL for violation of Environmental norms. It is also pertinent to mention that NHIDCL has not received any inspection report regarding any violations.

*A copy of the Tour Programmed constituted by Gov't of Mizoram for site inspection of NH-54 is annexed hereto and marked as **ANNEXURE-"R-1"**.*

5. In the meantime, to the utter surprise and shock of the NHIDCL, the Mizoram Pollution Control Board issued an Order dt. 04.09.2023 wherein it has imposed Environmental Compensation to the tune of **Rs. 5,90,70,000/-** against NHIDCL(Respondent No.3 herein) for Violation of Environmental Norms. In this regard, mentioned may be Made that the Penalty which has been imposed covered all the project executed by NHIDCL in the State of Mizoram whereas the subject issues in the instant case is pertaining only to the Project NH-54 which takes off from Lunglei

District ie.,Chainage 431-562 (Tawipui N-II, Tawipui North-I, Tawipui South, Thingfal, Thingkah, AOC , Saikah, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero Point, Maubawk, Theiva, Theiri, Tuipang village and Lawngtlai city. As such, the penalty amount is not acceptable by NHIDCL.it may be kindly noted that MPCP (Mizoram Pollution Control Board) in its Order dt.04.09.2023 it has been wrongly stated that "**NGT, Eastern Zone Kolkata in its Order dt.17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs. 5,90,70,000/- from NHIDCL for Violation of Environmental rules relating to dumping of muck and other violation**". However, NHIDCL would like to submit that plain reading of the NGT Order dt. **17.03.2023** clearly indicates that no such direction has been issued to the State Government relating to recovery of any Environmental Compensation from NHIDCL, rather it was an Order directing to constitute a Committee under the Chairmanship of PCCF to undertake site visit. It may be kindly noted that NHIDCL was not served with any Notice nor the Violation details and the compensation details which was arrived to the tune of Rs. **5,90,70,000/-** and no opportunity was given to NHIDCL to justify their side regarding the penalty being imposed for the said Environmental Compensation. Further, the issues relating to imposing penalty were never discussed in any meeting. It may be noted that the Affidavit submitted on behalf of the State Government was filed **on 10.08.2023** prior to the constitution of the Committee **vide Notification No. C.18014/379/2023-FST dt. 18.08.2023 as per the NGT Order dt. 17.03.2023**. As such, it gives a reasonable doubt as to why the Penalty had been

(5)

imposed on NHIDCL way before the Constitution of the Committee who are responsible for undertaking site visit of the project. However, an exorbitant amount of penalty has been imposed upon NHIDCL by MBCP vide Order dt 04.09.2023 despite the fact that the Committee was constituted only on **dt. 18.08.2023** and Site Visit was held only on **25.08.2023 and** without following due procedure and in absence of prior Notice. It is also pertinent to mention that NHIDCL has not received any inspection report regarding any violations. As such, imposing any penalty at this stage is not appropriate and the same is liable to be set aside and quashed.

6. That being highly aggrieved with the said Order issued by MPCB, NHIDCL vide its letter dt. 11.09.2023 send a letter to the Member Secretary, MPCB for withdrawal of its Order and if otherwise, Clarification.

*A copy of the said letter dt. 11.09.2023 is annexed hereto and marked as **ANNEXURE-"R-2"**.*

7. It may be further submitted that even in the Court Order **dt. 11.08.2023** passed by the Hon'ble NGT, direction was not at all given to any Authorities for recovering of the Environmental Compensation from NHIDCL, rather, it has stated that "***Affidavit submitted by the State Government does not disclosed whether the Environmental Compensation has been recovered, as such, the Chief Secretary, Gov't of Mizoram is directed to submit Affidavit in this regard***".

8. Further, mentioned be made that in the Affidavit Submitted by NHIDCL, ***it has been clearly mentioned that muck has been disposed of in the designated spoil bank, which has been monitored by the District Level Committee, wherein Appreciation Certificate has been issued in some projects in favor of NHIDCL. It is also submitted that certain preventive methods like construction of Gabion wall, toe wall, retaining wall, breast wall, Mulching & seeding have been done where it is necessitated.*** It may be kindly noted that the National Highways or the road construction Projects are being implemented throughout the state of Mizoram in the interest of the public and not with mala-fide intentions to harm the sentiments of the people, but with a view that all the people of the state get socio-economically benefit in terms of tourism and business. Further the project has been executed with a view of strengthening defense for the National safety of the people of the state as well as that of the Country since Mizoram is sharing international borders with Myanmar and Bangladesh, this clearly indicates that NHIDCL has no harmful intention to cause any Environmental destruction while carrying out the project. ***Therefore, NHIDCL would like to appraise this Hon'ble Court the Order issued by MPCB imposing penalty without giving any prior Notice to NHIDCL is baseless, frivolous and not sustainable before the law. As per the principal of Natural justice, "before any action is taken, the affected party must be given a Notice to show cause against the proposed action and seeks his explanation. It is a sine Qua Non of the right of fair hearing as such, any Order passed without giving Notice is against***

***the Principles of Natural Justice and is void-ab-initio".***  
*Therefore, the same is liable to be set aside and quashed.*

*Copies of MPCB Order dt. 4.09.2023, Court Order dt. 17.03.2023 & Court Order dt. 11.08.2023 are annexed hereto and marked as **ANNEXURE-"R-3", "R-4, ANNEXURE-"R-5".***

*9. That this petition is made bona fide and in the interest of justice.*

### **GROUNDS**

1. For that prior Notice was not served upon NHIDCL before issuing the penalty as such the same the same is liable to be dismissed and quashed.
2. For that sufficient opportunity was not granted to NHIDCL in as much as any kinds of liabilities in terms of damage that is to be satisfied by the contractor as per the Contract liability clause.
3. For that the said Order is in violation to the doctrine of Natural Justice and violation of Article 14 & 21 as such the same is liable to be dismissed and quashed.

### **PRAYER**

That under above facts and circumstances, the applicants humbly prayed before this Hon'ble Court for setting aside & quashing of

the Order dt. 04.09.2023 passed by Mizoram Pollution Control Board (MPCB) which is in gross violation with law and against the Principle of Natural Justice and without any evidence.

**-AND-**

To pass any other Order(s) as your Lordship may deem fit and proper.

**And for which Act of fairness, the Applicant as in duty bound shall ever pray.**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION No. 26/2023/EZ**

**I.A. No. /2023**

In OA. No.26/2023/EZ

**IN THE MATTER OF:**

**PI VANRAMCHHUANGI**

...Applicants (s)

VERSUS

**UNION OF INDIA & ORS**

...Respondents (s)



**AFFIDAVIT**

I, Virender Kumar Jakhar , S/o Kashi Ram Jakhar, Aged 61 years, working as Executive Director (Projects) at National Highways and Infrastructure Development Corporation Limited (NHIDCL), 3<sup>rd</sup> Floor, T-86, Tuikhuahtlang, Aizawl, do hereby solemnly affirm and declare as under:

1. That I am the applicant in the present case hence is competent to swear the present affidavit.
2. That the statement made in paragraph 1 to 7 are true to my information derived from the records of the case to which I believe to be true and the rest are by way of humble submission before the Hon'ble Tribunal.
3. That the Annexures are photocopies/true copies of their respective one.

*R. Laltanpuia*  
R. LALTANPUIA  
Notary Public  
Aizawl, Mizoram

*V. Jakhar*  
11/09/2023  
**DEPONENT**

Notarial Registration  
No. 21/9  
Date 11/9/23

TOUR PROGRAMME OF THE COMMITTEE CONSTITUTED BY GOVT. OF MIZORAM  
UNDER THE CHAIRMANSHIP OF PU R.K. SINGH, PCCF (HoFF) VIDE NOTIFICATION  
DT. 18.08.2023 FOR SITE INSPECTION ON WIDENING OF TWO LAÑE OF NH 54  
BETWEEN KM 431 TO KM 562 IN REGARDS TO NGT CASE O.A. NO. 26 OF 2023-24

24.08.2023 (Thu) 12.00 p.m.	Departure Aizawl for Lunglei. Halt at Lunglei
25.08.2023 (Fri) 8.00 a.m.	Departure Lunglei for Tuipang. <i>En route</i> , site inspection of NH 54 widening between Km 431 to Km 562 and of muck disposal areas. Halt at Siaha.
26.08.2023 (Sat) 7.00 a.m.	Departure Siaha for Aizawl.

The Committee will consist of PCCF, Mizoram; Deputy Inspector General, MoEF&CC, Chief Wildlife Warden; Deputy Commissioner Lunglei, Deputy Commissioner, Lawngtlai and Deputy Commissioner Siaha Districts for their respective jurisdiction and Member Secretary, Mizoram Pollution Control Board. The CF (Southern Circle) and officials of NHIDCL will also accompany the Committee.

Sd/-


( JENNY SAILO )

Deputy Conservator of Forests (Hqrs)  
Environment, Forests & Climate Change Department,  
Mizoram, Aizawl

Memo No. D.O. No. PB/PCCF/EF&CC/1/2022  
Copy to:

Aizawl, Dated the 18<sup>th</sup> August, 2023

- 1) All Committee Members for information and necessary action.
- 2) Conservator of Forests, Southern Circle, Lunglei for information and necessary action. He is informed to instruct DFO Lunglei, DCCFs of Lai ADC and MADC to accompany the Committee during the site inspection for the area under their jurisdiction and to make all required arrangements for the Committee's visit. He shall also accompany the Committee during the site inspection.
- 3) Deputy Commissioner - Lunglei District, Lawngtlai District and Siaha District. They are informed to accompany while conducting site visit in their respective jurisdiction and to keep ready muck disposal site allotment with them.
- 4) Executive Director, National Highways & Infrastructure Development Corporation Ltd, Tuikhuahtlang, Aizawl for information and necessary action. He is requested to accompany the Committee during the site inspection or depute suitable officer for this purpose. All works along the stretch of kms 431 to kms 562 may please be shown to the Committee along with all muck disposal areas during site inspection.

  
Deputy Conservator of Forests (Hqrs)  
Environment, Forests & Climate Change Department,  
Mizoram, Aizawl

NATIONAL HIGHWAYS & INFRASTRUCTURE DEVELOPMENT CORPORATION LTD.  
 (Ministry of Road Transport & Highways, Government of India)  
 Regional Office-Aizawl, Mizoram.  
 3<sup>rd</sup> Floor, T-86, Tuikhuathlang, Aizawl, Mizoram-796001  
 Email: [ro-mizoram@nhidcl.com](mailto:ro-mizoram@nhidcl.com)



A GOVT. OF INDIA UNDERTAKING

No. NHIDCL/ RO/Gen/2023 / 409  
 To,

Date: 11/09/2023

The Member Secretary,  
 Mizoram State Pollution Control Board,  
 Khatla, Aizawl  
 Mizoram-796001.

Subject: IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS- Representation for withdrawal of Order and if otherwise, clarification.

Sir,

By way of an order no. H.88088/Poltn./50(102)/2023-MPCB dated 04.09.2023, National Highways and Infrastructure Development Corporation Limited (NHIDCL) under Ministry of Road Transport and Highways (MORTH) has been asked to deposit an Environmental Compensation to the extent of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) favoring Member Secretary, Mizoram Pollution Control Board within a period of one week.

2. The Contents of the order has been perused in totality and it is quite surprising as well as not acceptable as per the 'Law of land' and NHIDCL outwardly condemns the same as due process has not been followed while imposing such a humongous Environmental Compensation damage to the Government of India.

3. It is quite surprising that the State Government has placed a wrong information before the Hon'ble NGT in its affidavit that penalty amounting to Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) is already imposed on NHIDCL for the Environmental Compensation, which is incorrect and devoid of facts and figures.

4. Though, NHIDCL has not been apprised of the damages before and it came to the knowledge of NHIDCL during the course of hearing on 11.08.2023 and as per the order passed by Hon'ble NGT court that a penalty of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand Only) has been imposed on NHIDCL. As per the Hon'ble NGT court order dated 11.08.2023 para 6, wherein it has been contended that as per the paragraph-22 of the affidavit filed by State Government on 10.08.2023, a tabular Chart has been given for the six districts that fall within the Road Widening project on

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NH-54, which alleged that there has been violations of the rules relating to dumping of muck and other violation. The Hon'ble NGT court took the cognizance of the submissions of the State Government and desired to know whether, the amount of Rs 5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) has been recovered from NHIDCL and action taken against the officials of NHIDCL. However, it is to submit that NHIDCL has been served order on 04.09.2023 and neither advance copy of Court affidavit has been given to NHIDCL as per the Court service mechanism, wherein it is mandatory to serve advance copies to the parties. Therefore, the detailed damages imposed should be provided to NHIDCL for further necessary action.

5. It addition to above, NHIDCL would like to inform and request clarification regarding the damages imposed.

(i) The Government of India has requested the Government of Japan to provide financing for about 1,200km of roads that enhance connectivity in North-East States. Out of 10 candidate roads and bridges, Aizawl-Tuipang section of NH54 in the State of Mizoram has been selected as one of the two priority projects (the other is Tura -Dalu section of NH51 in Meghalaya).

(ii) The project objective is to improve intra-state connectivity for North East States and regional road connectivity for Mizoram and North East India to neighboring countries. The residents of the North East Region, Bangladesh and Myanmar and countries beyond should benefit from the increased regional connectivity which is expected to result in increased trade and economic development over the longer term.

(iii) The existing road has been about 381 km in length and stretches over five districts in Mizoram. NH-54 is the most important road in the State, connecting Mizoram with other States of India and other countries. This is the lifeline of many Mizo people who depend on road network for the supply of essential commodities. The existing condition of road has been poor and the road has been prone to landslide and slope failures. The riding quality has also been poor, particularly after Lunglei district, making travelling arduous and difficult, particularly in monsoon season.

(iv) The significant environmental impacts attributable to the widening and improvement of the road pertained to clearance of roadside trees for widening and forest clearance for spoil bank and resettlement site development, temporary deterioration of ambient air quality and noise/vibration levels during construction phase from land clearing, ground shaping, and quarry and camp operations; and community and occupational health and safety. These impacts has been mitigated through

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compensatory afforestation; timing of construction activities has been controlled to minimize fauna disturbance; control of noise, dust, wastewater, fuel combustion emissions, and construction debris generation through good construction practices; and implementation of road safety measures has been done to separate road users from active construction fronts.


(v) The assessment of the potential impact revealed that the project will not affect critical habitats or sensitive ecosystem as a road already exists and no new road construction is taking place inside pristine or government reserved forests. The project area is largely made up of agricultural fields and settlements.

(vi) As a part of the developmental process that during operation stage, the main impacts are increase in mobile emissions, road safety to motorist and pedestrian. Road safety measures will be implemented as per IRC guidelines. Road safety appurtenances like information, regulatory and warning signs coupled with crash barriers will reduce serious injuries to road users. Adequate slope protection and retaining wall as well as cross drains and side drains will be installed and maintenance will be implemented to avoid soil erosion and reduce the risk of landslide.

(vii) As per MOEF EIA Notification dated 14.09.2006 (as amended in August 2013), any highway project falls under Category A if the project entails i) New National Highways; and ii) Expansion of National Highways greater than 100km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments and bypasses. The proposed expansion & widening of NH54 does not involve additional land acquisition beyond 40m and thus does not fall under Category A, as defined in EIA Notification. While preliminary environmental assessment was undertaken during the preparation of the NH54 DPR, the project does not require environmental clearance from MOEF. The project has then been finally approved at the Central, State and JICA level.

(viii) To mitigate the landslide and fragile slopes of the hills falling in the project, adequate protection measures costing more than 50% of the project cost has been inducted in the Construction activities. More than the 70% provisioned protection measures to trigger landslides have been constructed at the project sites.

(ix) It has been clearly misunderstood that dumping has been done on the sides, which brings out a wrong notion regarding illegal dumping. The Aizawl Tuipang Project has been of widening in nature and filling on the side slopes has been done from case

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to case basis as per the site requirement. As a technical requirement, the cut slopes are balanced with the fill component to balance the cut and fill volume and lower the surplus cut soil. However, the surplus soils is being done in the 'Spoil Banks', which have been arranged through the District Administration and the surplus cut soil is been done in the designated spoil banks. The same is endorsed by various documents of the District Administration, Forest Department and local Administrative bodies.

(x) **National Level laws and Regulations.**

- (a) **The Environment (Protection) Act, 1986**-The Environment (Protection) Act, 1986 is the umbrella legislation providing for the protection of environment in the country. Subject to the provisions of this Act, the Central Government, shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution. For the implementation of act Environment (Protection) Rules, had been formulated in 1986. The Rules provided for various standards for emission and discharge of environmental pollutants (Schedule I to IV). The Central Government has delegated the powers vested on it (under section 5 of the Act) to the State Govt. of Mizoram. This law is applicable to this project for environment protection in general.
- (b) **The Forest (Conservation) Act, 1980 (amended in 1988)**- The Forest (Conservation) Act, 1980 amended in 1988 pertains to the cases of diversion of forest area and felling of roadside plantation. Accordingly, NHIDCL has applied for Forest Clearance vide different proposal and Forest approvals have been granted to NHIDCL by Forest.
- (c) **The Water (Prevention and Control of Pollution) Act, 1974** - The Water (prevention and Control of Pollution) Act, 1974 resulted in the establishment of the Central and State level Pollution Control Boards (CPCB and SPCBs) whose responsibilities include managing water quality and effluent standards, as well as monitoring water quality. As per the project mandate, the Contractors of NHIDCL are required to obtain the following permits and have availed the same, which are as below.

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- \* Permission of the State Government for extraction of boulders from quarry;
- \* Permission of Village Panchayat and Pollution Control Board for installation of crushers;
- \* License for use of explosives;
- \* Permission of the State Government for drawing water from river/reservoir;
- \* License from inspector of factories or other competent Authority for setting up batching plant;
- \* Clearance of Pollution Control Board for setting up batching plant;
- \* Clearance of Village Panchayats and Pollution Control Board for setting up asphalt plant;
- \* Permission of Village Panchayats and State Government for borrow earth; and
- \* Any other permits, clearances or approvals required under Applicable Laws.

(xi) **Generic Scoping matrix carried out for the Aizawl-Tuipang project.**

- (a) **Climate/Meteorology:** The impacts on micro-climate and micro meteorological phenomena are negligible because the project-related structures are not disturbing the wind path.
- (b) **Topography-Minor Changes** in topographic conditions are expected due to the requirement of cutting filling work. Balancing the volume of cutting and filling is recommended to minimize the volume of spoil soil.
- (c) **Geology-**No impact is there as the project doesn't change geological features and is of widening in nature.
- (d) **Soil Erosion-**During the Construction stage, Soil erosion has been there during the monsoon season. However, Construction has been avoided during the monsoon seasons. The poor drainage system on the existing road is the primary cause for the soil erosion. The drainage system alongwith protection measures is being regularly constructed.

  
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- (e) **Hydrology**-Minor and temporary impacts exists during the construction stage.
- (f) **Groundwater**-The project doesn't envision the use of ground water and thus no impact is there.
- (g) **Ecosystem, Flora, Fauna and Biodiversity**-The project is not affecting pristine ecosystem along the construction being carried out on existing road. Minor local plantation and Jhum plantation is affected to a little extent.
- (h) **Natural Disaster**- Many areas of the road are prone to the landslide and appropriate measures like construction of Retaining Wall, Breast wall, Gabion wall, Toe wall etc has been provisioned during the Construction stage and more than 70% quantities have been constructed on ground.

(xii) **Forest Clearances and Overlapping land.**

- (a) Due to very labyrinthine process of Forest Clearance by Forest Clearance, the Forest Clearances have been granted at a very late stages i.e. more than 2 years period.
- (b) NHIDCL has requested in various review meetings to let the work start as Forest Clearance has been abysmally delayed and idling charges and claims by Contractors have been anticipated. This issue was brought in numerous meetings with PCCF and others to expedite the Forest Clearance and provide work fronts to NHIDCL for carrying out construction activities.
- (c) NHIDCL kept carrying out the work in the land provided by CALA. Later on, some parcel of land has been claimed by Forest Department, which has become an overlapping between Revenue and Forest Department. The overlapping issue is a problem in the state due to non-availability of the Revenue records. This problem is in this projects and also in other projects and numerous correspondences with State Government have been made by NHIDCL to resolve this issue and expedite the Forest Clearance.
- (d) The works have been suddenly stopped by the Forest Department in the last one year in few stretches as well as some projects were completely halted. As such, NHIDCL has stopped the Contractors from carrying out any activities within the belated land claimed by Forest Department. In the initial phase, the projects have been happening

  
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at a good pace, which lately has slowed down due to restrictions by the Forest Department for their land claims.

(e) The projects have time frame for execution and it has been a necessity to get the work done as limited working window is available and anticipated claims due to idling of machineries have been kept in mind by NHIDCL and penal NPV has been paid off.

(f) In one of the Stage I clearance, para 2(A)5 (Copy enclosed), it has been remarked that:- "State Government will initiate disciplinary action against the Forest officers/officials concerned as per Rules / Laws for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India and compliance shall be submitted within one month to IRO for intimation to Ministry, New Delhi". The remark by MOEF, Shillong also establishes that the State Forest Officials have been aware of the Construction activities being carried out by NHIDCL within their claimed Forest land and that too the Administrative and local Forest departments has also been well aware.

(g) For Land, CALA handovers the land to the NHIDCL, which is subsequently handed over to the EPC Contractors. The Contractors have carried out works within the land provided by CALA as it was not objected by anyone and violations on their part is not there as no one objected from the same i.e. Forest officials nor District Administration. As per the Contract Agreement, the Authority i.e. NHIDCL has to provide the encumbrance free land to the EPC Contractor.

(h) The Forest Department has imposed violations and penal NPV has been charged from NHIDCL. NHIDCL in the work interest as the working permission shall not be granted by Forest Department without the payment of penal NPV and foreseeing the losses due to idling claims and limited working window, NHIDCL deposited a total amount of Rs 2.12 Crore towards penal NPV to the Forest Department in the interest of work and prevailing issues of overlapping land between Revenue and Forest Department. It is further reiterated that violation imposed by Forest Department is due to the overlapping land disputes between Revenue and Forest department, which is also prevalent in other projects i.e. Vairengte Sairang where works could not even start due to their overlapping land issues. There has been no fault of the NHIDCL nor its Contractors as the violations are charged at a belated stage by Forest Department and there is still non-clarity between Revenue and Forest Department lands in Mizoram.

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A GOVT. OF INDIA UNDERTAKING

6. The above facts and submission may kindly be taken into consideration please. If the Mizoram Pollution Control Board (MPCB) is not satisfied with the submissions, then, it may kindly inform the NHIDCL of detailed damages with an opportunity to put up a stand and to establish the fault, if any lies with the NHIDCL or its EPC Contractors.

7. In light of above, the order served to this office may kindly be withdrawn, or else clarification regarding the detailed damages imposed should be provided to NHIDCL for further necessary action.

8. This issues with the approval of Competent Authority.

Enclosure: As above

*B* 11/9/2023  
 Paleti Brahmnanandanam  
 General Manager (LA & Coord)

Copy to:-

- |   |                           |
|---|---------------------------|
| 1. P.P.S to the Chief Secretary, Govt. of Mizoram                                       | : - For Kind Information. |
| 2. Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram, | : - For Kind Information. |
| 3. PCCF, Environment, Forests and Climate Change, Government of Mizoram                 | : - For Kind Information. |
| 4. PS to MD, NHIDCL   | : - For Kind Information. |
| 5. PS to Director (Technical), NHIDCL, HQ   | : - For Kind Information. |
| 6. Executive Director (III), NHIDCL, HQ   | : - For Kind Information. |
| 7. General Manager(P), PMU Seling, Lunglei and Lawngtlai                                | : - For Kind Information. |
| 8. Guard File   | : - For Records.          |

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# **MIZORAM POLLUTION CONTROL BOARD**

No.H.88088/Poltn./50(102)/2023-MPCB/

:

Dated Aizawl, the 4<sup>th</sup> September, 2023

## **ORDER**

### IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGE AGAINST NATIONAL HIGHWAYS AND INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED (NHIDCL) FOR VIOLATION OF ENVIRONMENTAL NORMS

WHEREAS, the Hon'ble National Green Tribunal, NGT, Eastern Zone, Kolkata Bench in its order dated 17.03.2023 & 11.08.2023 in O.A 26/2023/EZ in the matter of Vanramchhuangi versus Union of India and others has issued following directions to the State Government:

01. To constitute Committee under the chairmanship of PCCF, Mizoram, Integrated Regional Office of MoEF&CC, Shillong, Mizoram Pollution Control Board, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit and submit Committee Report on affidavit.
02. To recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.
03. To take legal actions against the Officers of the NHIDCL responsible for the violation of the Environmental Rules.
04. Chief Secretary, Govt. of Mizoram is directed to file his personal affidavit in the above regard by next date of listing, that is, 13.09.2023.

AND WHEREAS, in compliance of the above stated directions of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench, contained in its order dated 17.03.2023, Govt. of Mizoram has constituted the Committee vide Notification No.C.18014/379/2023-FST dt. 18.08.2023 comprising of the following members:

- |          |   |
|----------|---|
| Chairman | - Principal Chief Conservator of Forests, Mizoram   |
| Members  | -Representative of Integrated Regional Office, MoEF&CC, Shillong  |
|          | -Chief Wildlife Warden, Mizoram   |
|          | -Deputy Commissioner/District Magistrate, Lunglei District with respect to area falling under Lunglei District      |
|          | - Deputy Commissioner/District Magistrate, Lawngtlai District with respect to area falling under Lawngtlai District |
|          | -Deputy Commissioner/District Magistrate, Siaha District with respect to area falling under Siaha District          |

Member Secretary - Member Secretary, Mizoram Pollution Control Board, Aizawl

Contd./-

-2-

AND WHEREAS, the Committee constituted above, as per the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 17.03.2023, has carried out inspection of the muck disposal sites and the works going on along the NH-54 in Mizoram between Km 431/00 to Km 562/00 on 25<sup>th</sup> August 2023 where NHIDCL has been undertaking road widening project.

AND WHEREAS, the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench in its order dated 17.03.2023 directed the State Government to recover Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only) from NHIDCL for violation of environmental rules relating to dumping of muck and other violations.

AND WHEREAS, the State Government has directed Mizoram Pollution Control Board, vide letter No.C.18014/379/2023/FST dated 01.09.2023 to take immediate actions for recovery of the Environmental Compensation in compliance to the above stated Hon'ble NGT order.

NOW THEREFORE, in compliance of the order of the Hon'ble National Green Tribunal(NGT), Eastern Zone, Kolkata Bench dated 11.08.2023 and following the direction of the Govt. of Mizoram, the National Highways and Infrastructure Development Corporation (NHIDCL) is hereby imposed Environmental Compensation to the extent of Rs. Rs.5,90,70,000/- (Rupees Five Crore Ninety Lakh Seventy Thousand only). The amount is to be deposited in the form of Bank Draft, in favour of the Member Secretary, Mizoram Pollution Control Board and payable at the State Bank of India, Zodin Branch, Aizawl within a period of one week from the date of issue of this order without fail.

This issues with the approval of the Competent Authority.

Sd/-C.LALDUHAWMA  
Member Secretary

Memo No.H.88088/Poltn./50(102)/2023-MPCB/ : Dated Aizawl, the 4<sup>th</sup> September, 2023

To,

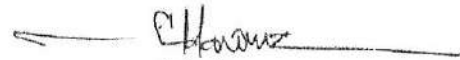
The Executive Director,  
M/s. National Highways and Infrastructure Development Corporation (NHIDCL)  
Tuikhuahtlang, Aizawl, Mizoram  
Email: ro-mizoram@nhidcl.com

Contd./-

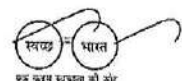
-3-

Copy to:

1. The P.P.S to the Chief Secretary, Govt. of Mizoram for kind information of the Chief Secretary.
2. The Principal Secretary, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
3. The PCCF, Environment, Forests and Climate Change, Government of Mizoram, for kind information.
4. The Regional Director, RDNE, Central Pollution Control Board, TUMSIR, Shillong, for kind information.
5. The Deputy Commissioners of all Districts, Mizoram, for kind information.
6. The Superintendent of Police, Aizawl, for kind information.
7. Office Copy.

  
 (C.LALDUHAWMA)  
 Member Secretary  
 Mizoram Pollution Control Board

**Member Secretary**  
**Mizoram Pollution Control Board**  
**Mizoram : Aizawl**



Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi Applicant(s)  
Union of India &Ors. Versus Respondent(s)

Date of hearing: 17.03.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) :Mr. Gaurav Kumar Bansal, Advocate

**ORDER**

1. Heard Mr. Gaurav Kumar Bansal, learned Counsel appearing (in Virtual Mode) for the Applicant on admission.
2. The allegation in the Original Application is that work of construction of road relating to widening of Two-Lane of NH-54 between the Km 431/00 to Km 562/00 in the State of Mizoram is going on. It is stated that Detailed Project Report has been prepared and the "Project Corridor" takes off from Lunglei District near Tawipui North Village-2 at Km 431+00 and runs towards southern direction, passes through a number of villages like Tawipui North-2, Tawipui North-1, Tawipui South, Thingfal, Thingka, AOC, Saika, Chawntlangpui, Sihtlangpui, Kawlchaw, Zero point, Maubawk, Theiva, Theihri, Tuipang village and Lawngtlai City from Km 472+00 to Km 480+00 and terminates at km 562+000 at Tuipang Village within Saiha District.
3. It is stated that the debris/muck is being directly thrown along the slopes next to the road which then slides down directly into the river.

4. It is also alleged that Sixty-Two (62) disposal sites have been demarcated which is insufficient.
5. The work of road construction/road widening is stated to be executed by Respondent No.3, National Highways and Infrastructure Development Corporation Limited.
6. It has not been stated whether Environmental Clearance has been granted for the Project or not.
7. Learned Counsel for the Applicant submits that for a Project of 100 or less than 100 kms, Environmental Clearance is not required.
8. The submission is that Forest Clearance has also not been granted and in Paragraph-12 of the Original Application it is stated that the Detailed Project Report and the process for obtaining Forest Clearance is pending with the Government of Mizoram which will then be submitted to the Ministry of Environment, Forests & Climate Change, Government of India.
9. After hearing the Counsel and perusing the application we are of the opinion that the matter requires consideration keeping in view the environmental issues. Hence, we constitute a committee under the Chairmanship of PCCF, Integrated Regional Office of MoEF & CC, Shillong, PCB Mizoram, State Wildlife Warden and concerned DMs of the respected Districts of Mizoram. The Committee shall undertake site visit, concerned parties including NHAI and submit a report within two months. The nodal agency for the committee shall be PCB Mizoram.
10. Issue notice to the respondents, returnable within four weeks.
11. Mr. Ashok Prasad, learned Counsel, who is present in Court, accepts notice on behalf of Respondent Nos.2 & 3.

12. Ms. RashhmiSinghee, learned Counsel, appearing (in Virtual Mode) accepts notice on behalf of Respondent No.1.
13. Ms. Ana Upadhayya, learned Counsel appearing (in Virtual Mode) accepts notice on behalf of Respondent Nos.4, 5 & 6.
14. All the Respondents shall file their counter-affidavit within four weeks.
15. All the Counsel shall also e-file Vakalatnamaon behalf of their respective Departments.
16. Learned Counsel for the Applicant shall provide e-copy/ soft copy of the Original Application along with its all annexures to Mr. Ashok Prasad, Ms.RashhmiSinghee and Ms.Ana Upadhayya within 24 hours.
17. **List on 20.04.2023.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Prof. A. Senthil Vel, EM**

March 17, 2023  
Original Application No.26/2023/EZ  
BD

Item No.06

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.26/2023/EZ

Pi Vanramchhuangi  
Union of India & Ors.

Versus

Applicant(s)  
Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Kumar Bansal, Advocate (in Virtual Mode)

For Respondent(s) : Ms. Rashmi Singhee, Advocate for R-1 (in Virtual Mode),  
Mr. Ashok Prasad, Advocate for R-2 & 3,  
Mr. Siddhesh Kotwal, Advocate a/w  
Ms. Ana Upadhyay, Adv. for R-4, 5, 6 & 7 (in Virtual Mode)

**ORDER**

1. Mr. Gaurav Kumar Bansal, learned Counsel is present (in Virtual) for the Applicant.
2. Affidavit dated 10.08.2023 has been filed by Respondent Nos.4, 6 & 7, State Respondents; the same is taken on record.
3. Ms. Rashmi Singhee, learned Counsel appearing (in Virtual Mode) for Respondent No.1 and Mr. Ashok Prasad, learned Counsel appearing for Respondent Nos.2 & 3, state that they have not received the copy of the affidavit dated 10.08.2023 filed by State Respondents.
4. Mr. Siddhesh Kotwal, learned Counsel appearing (in Virtual Mode) for the State Respondents, shall serve e-copy/soft copy of the affidavit dated 10.08.2023 along with its annexures upon Ms. Rashmi Singhee and Mr. Ashok Prasad, learned Counsel for the other Respondents within 24 hours.

- 5. Mr. Siddhesh Kotwal, learned Counsel prays for and is granted four weeks time for filing the Committee Report on affidavit.
- 6. In paragraph-22 of the affidavit dated 10.08.2023 filed by the State Respondents, a tabular chart has been given of the six districts that fall within the Road Widening Project on NH-54 which discloses that there has been violation of Rules relating to dumping of muck and other violations. Environmental Compensation to the extent of Rs.5,90,70,000/- (Rupees Five Crores ninety lakhs seventy thousand only) has been imposed against the National Highway Infrastructure Development Corporation Limited (NHIDCL). The affidavit does not disclose whether this amount has been recovered and it also does not disclose what action has been taken against the Officers of the NHIDCL responsible for the violation and whether any FIRs have been lodged against them for violations of the Environmental Rules.
- 7. The State Respondents are directed to file affidavit by the next date of listing specifically stating what action has been taken against in this regard with regard to recovery of the Environmental Compensation and action taken against the Officers involved in Environmental Violations.
- 8. We, therefore, direct the Chief Secretary, Govt. of Mizoram, to file his personal affidavit in this regard by the next date of listing.
- 9. **List on 13.09.2023.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Arun Kumar Verma, EM**

August 11, 2023,  
 Original Application No.26/2023/EZ  
 MN

V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

O.A. No. of

\_\_\_\_\_  
Plaintiff  
Petitioners

-Versus-

\_\_\_\_\_  
Defendant  
Opposite Party

On behalf of \_\_\_\_\_

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing the Memorandum of appeal or petition in the  
for entering Appearance

above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct property. Failing which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....day on.....2023

NAME OF ADVOCATES



## Certification

### To Whomsoever it may concern

Date: 19.07.2024

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 8+000 to Km. 65+000 (Pkg-1) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s Gawar Construction Ltd.- Shivalaya Construction Company Pvt. Ltd. (JV).

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



Signature of Project Manager

M/s GAWAR-SCCPL (JV)



Counter signed by:

Authority's Engineer/Independent Engineer.

*Rajneel Kumar*  
 ENV/ Safeguard Expert  
 Section-I, NH-54  
 NK-STUP-NKI  
 Mizoram

**Certification**

**To Whomsoever it may concern**

**Date: 19.07.2024**

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 65+000 to Km. 125+000 (Pkg-2) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s. Gammon Engineers & Contractors Private Limited.

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



**Signature of Project Manager**

M/s. Gammon Engineers & Contractors Private Limited.

Counter signed by:



Authority's Engineer/Independent Engineer.



**Certification**

**To Whomsoever it may concern**

**Date: 19.07.2024**

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 125+000 to Km. 165+000 (Pkg-3) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s. BIPL-ABCI(JV)

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



**Signature of Project Manager**

M/s. BIPL-ABCI(JV)

**Counter signed by:**



**Authority's Engineer/Independent Engineer.**

## Certification

### To Whomsoever it may concern

Date: 19.07.2024

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 165+000 to Km. 208+000 (Pkg-4) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s ABCI Infrastructures Pvt Ltd

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



**Signature of Project Manager**

M/s. ABCI Infrastructure Pvt Ltd

Counter signed by:



Authority's Engineer/Independent Engineer.

**Certification**

**To Whomsoever it may concern**

**Date: 19.07.2024**

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 208+000 to Km. 250+000 (Pkg-5) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s ABCI Infrastructures Pvt Ltd

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.

**Signature of Project Manager**

M/s ABCI Infrastructures Pvt Ltd



**Counter signed by:**

**Authority's Engineer/Independent Engineer.**



Certification

To Whomsoever it may concern

Date: 19.07.2024

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 250+000 to Km. 298+000 (Pkg-6) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s ABCI Infrastructures Pvt Ltd in Joint Venture with Bhartia Infra Projects Limited.

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.

  
**Signature of Project Manager**

M/s ABCI Infrastructures Pvt Ltd in  
Joint Venture with Bhartia Infra Projects Limited.

Counter signed by:



Authority's Engineer/Independent Engineer.

**Certification**

**To Whomsoever it may concern**

**Date: 19.07.2024**

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 298+000 to Km. 339+000 (Pkg-7) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s PMPL-SRC(JV).

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



**Signature of Project Manager**

M/s PMPL-SRC (JV).

Counter signed by:



Authority's Engineer/Independent Engineer.

Certification

To Whomsoever it may concern

Date: 19.07.2024

**Package Name:-** Widening and Upgradation to 2- Lane with Paved Shoulder and geometric improvement from Km. 339+000 to Km. 380+000 (Pkg-8) on Aizawl -Tuipang Section of NH-54 in the State of Mizoram on EPC mode with JICA Loan Assistance.

**Contractor:-** M/s. BIPL-ABCI(JV)

On the behalf of the EPC Contractor, the undersigned certifies that the EPC Contractor has carried out the excavation work and utilised the excavated material in the Construction of road and excess/surplus material has been disposed off in the Spoil bank.

2. Further, the local problems due to the construction activities has also been resolved at the end of the EPC Contractor.



Signature of Project Manager

M/s. BIPL-ABCI(JV)

Counter signed by:



Authority's Engineer/Independent Engineer.

# Photographs for the works of Aizawl Tuipang



**2 Laning of Aizawl Tuipang from Km 8.0 to Km 65.00 (NH-54)**



**2 Laning of Aizawl Tuipang from Km 65.0 to Km 125.00 (NH-54)**



**2 Laning of Chiatlang & Serchhip Bypass (NH-54)**



**2 Laning of Aizawl Tuipang from Km 125.0 to Km 165.00 (NH-54)**



Latitude: 23.120697  
Longitude: 92.897634  
Altitude: 656.0±100 m  
Accuracy: 3.9 m  
Time: 29-04-2023 12:19  
Note: 141700 to 141950 BC in lhs

Powered by NoteCam

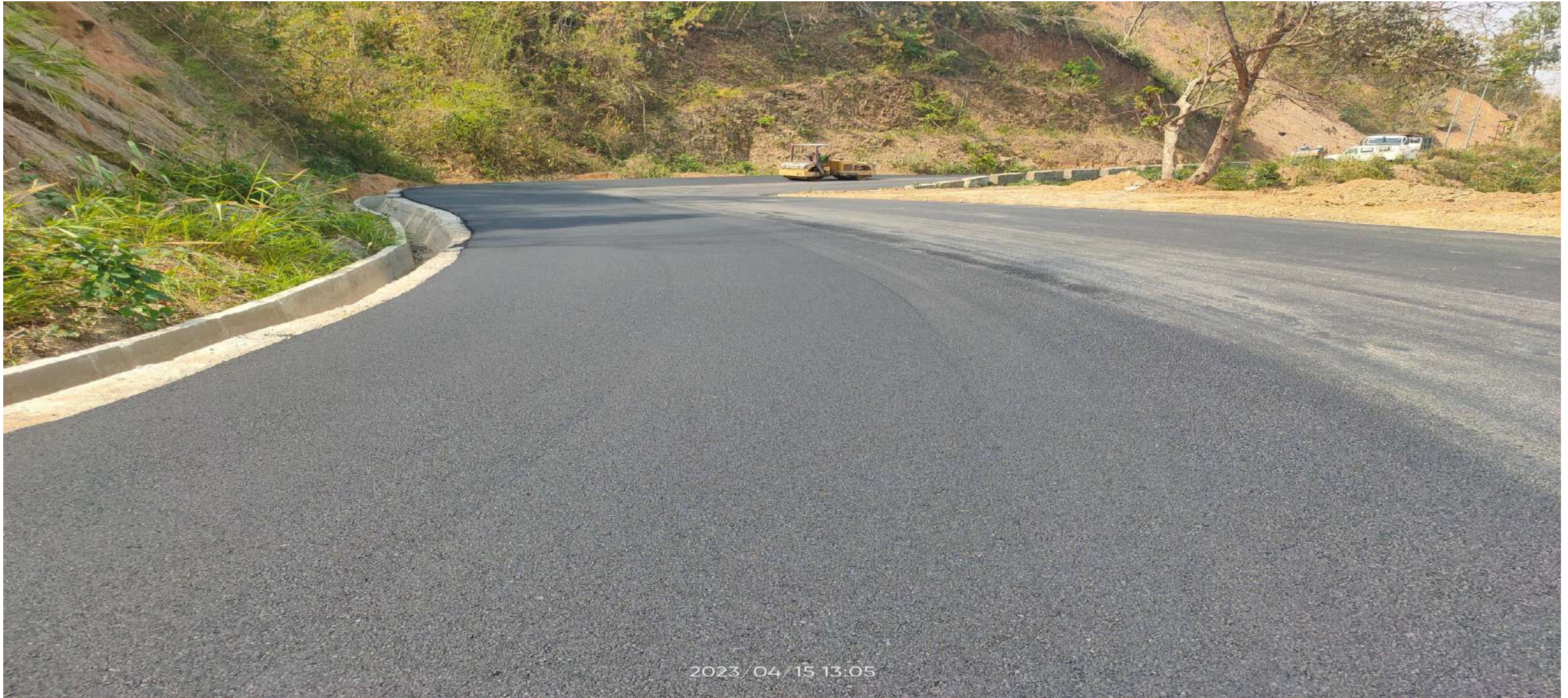
2 Laning of Aizawl Tuipang from Km 125.0 to Km 165.00 (NH-54)



2 Laning of Aizawl Tuipang from Km 165.0 to Km 208.00 (NH-54)



2 Laning of Aizawl Tuipang from Km 208.0 to Km 250.00 (NH-54)



**2 Laning of Aizawl Tuipang from Km 250.0 to Km 298.00 (NH-54)**



Latitude: 22.317188  
Longitude: 93.019868  
Elevation: 1290.15±61 m  
Accuracy: 10.2 m  
Time: 02-01-2022 15:06  
Note: S.G top layer completed at ch 370+800 to 920 B/s

Powered by NoteCam

2 Laning of Aizawl Tuipang from Km 339.0 to Km 380.00 (NH-54)